

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 79 OF 2022**

IN THE MATTER OF:

Radhey Shyam & Ors.

...Applicants

Versus

State of Haryana & Ors.

...Respondents

Next Date of Hearing 23.08.2024

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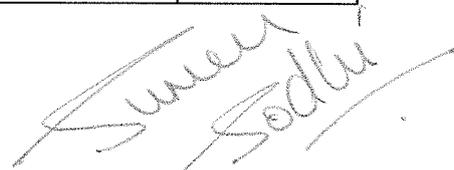
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THROUGH



SUMEER SODHI
COUNSEL FOR RESPONDENT NO.5

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PLACE: NEW DELHI
DATE: 13.08.2024

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 79 OF 2022**

IN THE MATTER OF:

Radhey Shyam & Ors. ...Applicants

Versus

State of Haryana & Ors. ...Respondents

**COMPLIANCE AFFIDAVIT IN TERMS OF THE ORDER DATED
16.07.2024 TO BRING ON RECORDS DOCUMENTS ON BEHALF
OF RESPONDENT NO. 5.**

MOST RESPECTFULLY SHOWETH:

1. The present affidavit is being filed on behalf of M/s Omaxe City, Respondent No. 5, (hereinafter as Respondent Company) in compliance with the order dated 16.07.2024 passed by this Hon'ble Tribunal, whereby Respondent No. 5 was directed to place on record documents demonstrating that the project has been executed strictly in compliance with environmental laws and norms.
2. The Respondent No. 5 seeks to bring the documents listed in the Index on record. The documents are being filed herewith as

Annexures P-1 to P-24. The relevance and importance of each document is explained in the following paragraphs:

3. No Objection Certificate (NOC) dated 09.02.2007 was issued by the Haryana State Pollution Control Board (HSPCB) to Respondent company from pollution angle, in connection with the environmental clearance requirement for the project from the Ministry of Environment & Forests (MoEF), Govt. of India. True copy of the NOC dated 09.02.2007 issued by the Haryana State Pollution Control Board (HSPCB) is annexed hereunder as **Annexure R-1.**

4. Environmental Clearance (EC) dated 14.03.2008 was granted for the "Omaxe City" township project at Village Palwal by MoEF under the provisions of the EIA Notification, 2006. True copy of the EC dated 14.03.2008 granted by MoEF is annexed hereunder as **Annexure R-2.**

5. Partial Completion Certificate dated 21.03.2012 was issued by the Senior Town Planner (STP), Faridabad Circle, Faridabad to the project proponent, on an application made for the area measuring 102.461 acres (75.174 + 27.287 acres) in Sectors 11

& 14, Palwal, Haryana licensed for development from 2006-2007. True copy of the Completion Certificate dated 21.03.2012 issued by the STP, Faridabad Circle is annexed hereunder as **Annexure R-3.**

6. Part Completion Certificate dated 28.05.2012 was granted by the Director, Town & Country Planning (DTCP), Haryana to the project proponent for the above-said licensed colony area of 102.461 acres in Sectors 11 & 14, Palwal. True copy of the Part Completion Certificate dated 28.05.2012 granted by the DTCP, Haryana is annexed hereunder as **Annexure R-4.**
7. Consent to Establish (CTE) dated 06.10.2014 was issued to the project by HSPCB under the Air Act, 1981 and Water Act, 1974. True copy of the CTE dated 06.10.2014 issued by HSPCB is annexed hereunder as **Annexure R-5.**
8. Authorization dated 30.12.2014 was granted to the project by HSPCB under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 for a period up to 28.03.2015. True copy of the Authorization dated 30.12.2014 granted by HSPCB is annexed hereunder as **Annexure R-6.**

9. Consent to Operate (CTO) dated 30.12.2014 was issued to the project proponent by HSPCB under the Water Act, 1974, initially for the limited period from 30.12.2014 to 28.03.2015 for the purpose of trial production/operation. The consent allows the proponent to discharge up to 700 KLD of treated domestic effluent during this period. True copy of the CTO dated 30.12.2014 issued by HSPCB under the Water Act is annexed hereunder as **Annexure R-7.**
10. Consent to Operate dated 30.12.2014 was issued under the Air Act, 1981 for the corresponding trial period, allowing the proponent to operate its DG sets and emit the associated air pollutants within permissible limits subject to parallel conditions for Air quality. True copy of the CTO dated 30.12.2014 issued by HSPCB under the Air Act is annexed hereunder as **Annexure R-8.**
11. CTO dated 01.04.2015 was granted to the project by HSPCB under the Air Act for the period from 01.04.2015 to 31.03.2016, i.e. consequent to the trial period. True copy of the CTO dated 01.04.2015 granted by HSPCB under the Air Act is annexed hereunder as **Annexure R-9.**

12. CTO dated 01.04.2015 was issued under the Water Act from 01.04.2015 to 31.03.2016, allowing discharge of sewage up to 700 KLD after adequate treatment in the project's STP as per prescribed norms. It also stipulates rigorous conditions pertaining to operation and maintenance of the STP, usage/disposal of treated sewage, flow-metering, reporting of effluent analysis results, rainwater harvesting, and waste management. True copy of the CTO dated 01.04.2015 issued by HSPCB under the Water Act is annexed hereunder as **Annexure R-10.**

13. Consolidated 4c Consent to Operate was issued by HSPCB to the project under the Air and Water Acts on 18.12.2015, for the period up to 31.03.2019. The CTO provides for the air emissions from its DG sets, with composite conditions for prevention and control of pollution. True copy of the CTO dated 18.12.2015 issued by HSPCB is annexed hereunder as **Annexure R-11.**

14. CTO dated 03.02.2019 was granted Water Act for the period from 01.04.2019 to 30.09.2020. It stipulates that the project shall submit environmental statements by 30th September and effluent analysis reports by 31st March every year, and comply

with the standards prescribed under Environment (Protection) Rules, 1986. True copy of the CTO dated 03.02.2019 granted by HSPCB is annexed hereunder as **Annexure R-12.**

15. CTO dated 11.08.2020 was renewed for the period from 01.10.2020 to 30.09.2021. True copy of the CTO dated 11.08.2020 renewed by HSPCB is annexed hereunder as **Annexure R-13.**

16. CTO dated 12.08.2021 was further extended for the period from 01.10.2021 to 30.09.2022. True copy of the CTO dated 12.08.2021 extended by HSPCB is annexed hereunder as **Annexure R-14.**

17. Latest CTO dated 18.08.2022 was issued for the period from 10.10.2022 to 30.09.2024. True copy of the latest CTO dated 18.08.2022 issued by HSPCB is annexed hereunder as **Annexure R-15.**

18. STP treated sewage analysis report dated 28.01.2024 of the samples collected from the inlet and outlet of the project's STP on 28.01.2024 was conducted. The analysis has been conducted

at a laboratory approved under the Environment (Protection) Act, 1986 and the detailed results indicate the satisfactory functioning of the STP and the treated sewage quality within the norms. True copy of the STP treated sewage analysis report dated 28.01.2024 is annexed hereunder as **Annexure R-16.**

19. Show-cause notice dated 01.02.2024 was issued by the Regional Officer, HSPCB, Palwal to the project proponent based on a complaint regarding discharge of untreated sewage from Omaxe City into the revenue drain and Bhanguri Distributary. True copy of the show-cause notice dated 01.02.2024 issued by the Regional Officer, HSPCB, Palwal is annexed hereunder as **Annexure R-17.**

20. Clarification report dated 06.02.2024 was furnished by the Jiledar, Palwal Sub-Division on a reference made by HSPCB regarding an allegation of discharge of untreated sewage from the project premises into the Bhanguri Distributary. The Jiledar inspected the site and verified the position, and submitted that no untreated sewage was found being discharged from Omaxe City Phase-1 into the said water body. True copy of the

clarification report dated 06.02.2024 furnished by the Jiledar, Palwal Sub-Division is annexed hereunder as **Annexure R-18.**

21. Parawise reply dated 15.02.2024 was submitted by the project proponent to the above show-cause notice, categorically denying the allegations along with photographic evidence. The reply attests that the project has a fully functional 700 KLD STP for treatment of sewage up to the prescribed norms, the treated sewage is being partially reused on-site for horticulture and flushing and the excess is being discharged into the Municipal sewer as permitted. It further states that only the storm water from the project is being drained into the Bhanguri Distributary, which is also the natural drainage channel of the area as per revenue records, and not any sewage whatsoever. True copy of the parawise reply dated 15.02.2024 submitted by the project proponent is annexed hereunder as **Annexure R-19.**

22. Permission dated 14.03.2024 was granted by the Municipal Council, Palwal to the project proponent for connecting the STP treated sewage from Omaxe City to the Municipal sewer network, based on an application made by the proponent for the approved quantity of 150 KLD. The permission is subject to various terms

and conditions. True copy of the permission dated 14.03.2024 granted by the Municipal Council, Palwal is annexed hereunder as **Annexure R-20.**

23. STP treated sewage sample analysis report dated 15.05.2024 was furnished by HSPCB based on the inlet and outlet sampling conducted by the Board officials on 08.05.2024 at the project's 700 KLD STP. The analysis results show that the STP outlet quality is compliant with the applicable standards in terms of the tested parameters such as pH, BOD, COD, TSS, Oil & Grease, Total Nitrogen, and Fecal Coliform. True copy of the STP treated sewage sample analysis report dated 15.05.2024 furnished by HSPCB is annexed hereunder as **Annexure R-21.**

24. Consent to Establish dated 06.07.2024 was granted to the project by HSPCB under the Air and Water Acts, for an additional period of 5 years up to 05.07.2029. True copy of the Consent to Establish revalidation dated 06.07.2024 granted by HSPCB is annexed hereunder as **Annexure R-22.**

25. Consent to Establish dated 11.08.2024 was granted to the project by HSPCB under the Air and Water Acts, for 10.10.2024

– 30.09.2026. True copy of the Consent to Establish revalidation dated 11.08.2024 granted by HSPCB is annexed hereunder as **Annexure R-23.**

26. Approved Layout Plan of the 'Omaxe City' project, demarcating the site boundaries, built-up areas, roads, open spaces, green belts, STP and other infrastructure and services in various phases. True Copy of the approved layout plan of 'Omaxe City' project is annexed herewith and marked as **Annexure – R-24**

27. In view of the above, the Respondent No. 5 is most humbly and respectfully praying this Hon'ble Court to kindly consider the present compliance affidavit while passing appropriate orders.

PRAYER

In the facts and circumstances mentioned hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Take on record the additional documents filed by the Respondent No. 5 as ANNEXURES P-1 to P-23 in compliance of the order dated 16.07.2024;

Pass any other order or direction as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

For Omaxe Limited

Authorized Signatory
Respondent No. 5

Through

VSA Legal

Counsels for the Respondent No. 5
32, Ground Floor, Uday Part,
South Extension – 2,
New Delhi – 110049
Ph. No.: 9953309080
Email: office@vsalegal.in

Place: *NEW DELHI*
Dated: *13.08.2024*

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

O.A. 79 OF 2022

IN THE MATTER OF:

RADHEY SHYAM AND ORS.

...PETITIONERS

VERSUS

STATE OF HARYANA AND ORS.

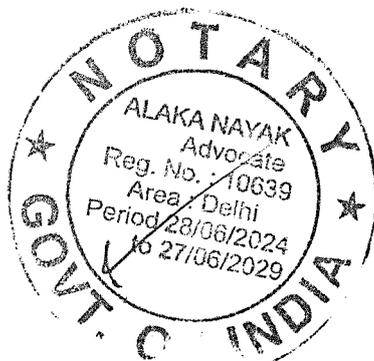
...RESPONDENTS

AFFIDAVIT

I, Digamber Dutt Sharma, S/o Sh. Keshab Dutt aged about 49 years, the authorized representative of the Respondent No. – 5, having its office at 7, Local Shopping Centre, Kalkaji, New Delhi - 110019, do hereby solemnly affirm, state and declare as under:

1. That I am the authorized representative of the Respondent No. 5 company in the above-mentioned case and I am well conversant with the facts and circumstances of the present case and competent to swear the present affidavit.
2. The contents of the accompanying Compliance Affidavit has been drafted by my counsel under my instructions, no fact stated in the Compliance Affidavit is false and frivolous and nothing has been concealed therefrom.
3. That, I have read over the contents of the Compliance Affidavit and I have understood the same and the facts stated therein are true and correct to the best of my knowledge and belief.

13 AUG 2024



For Omaxe Limited

Authorised Signatory

374
17
I identified the deponent who
as signed in my presence.

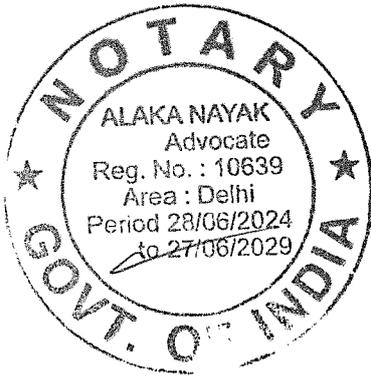
For Omaxe Limited
DEPONENT
Authorised Signatory

VERIFICATION:

I, the above-named deponent verify that the contents of the foregoing affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Verified at 10 AUG 2024 on this 10 day of AUG 2024.

For Omaxe Limited
DEPONENT
Authorised Signatory



CERTIFIED THAT THE DEPONENT
Shri/Smt./Kra.....D. N. Sharma
S/o, W/o R/o.....
.....
Identified by Chaitanya Sharma
Has solemnly sworn to me at
Delhi on.....10/08/2024
That the contents of the affidavit which
have been read & explained to him/her
are true & correct to his/her knowledge
NOTARY

13 AUG 2024

HARYANA STATE POLLUTION CONTROL BOARD,
C - 11, SECTOR- 6, PANCHKULA

18

Regd.A.D.

No. HSPCB/2007/TAC-1/99/ //

Dated:9.2.2007

To

M/S Omax Construction Ltd.,
7, Local Shopping Centre, Kalkaji
New Delhi 110019

Sub.: Issue of "No Objection Certificate" from pollution angle in connection with the requirement of Environmental Clearance from MOEF.

Please refer to your NOC application vide letter dated 25.06.2006 on the subject cited above.

Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.4.83 sanction to the issue of "No Objection Certificate" with respect to pollution control of Water and Air is hereby accorded for setting up construction project of M/s Omaxe City Palwal Haryana for the construction of Residential Complex in with the following terms and conditions:-

- 1 The NOC is hereby issued from pollution angle in connection with the requirement of Environmental Clearance from MOEF and NOC to establish will become operational once the Environmental Clearance is granted by MOEF.
- 2 The Construction Project has declared that the quantity of effluent shall be 2808 KI/Day i.e 2808 KI/day for domestic effluent & NIL for trade effluent and the same should not exceed mentioned herein.
- 3 The unit will obtain consent before commission of the project
- 4 The officer/official of the Board shall have the right to access and inspection of the project in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery.
- 5 That necessary arrangement shall be made by the project proponent for the control of Air Pollution before commissioning of plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
- 6 The UHBVN/DHBVN will give only temporary connection and permanent connection to the unit will be given by the UHBVN/DHBVN after verifying the consent granted by the Board both under Water Act and Air Act.
- 7 The project proponent unit will raise the stAC-1k height of DG Set/Boiler as per Board's norms/CPCB norms.
- 8 Unit will maintain proper log book of Water meter/sub meter before/after commissioning.
- 9 That in the case of a project is located in an area is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such project in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws or Municipal laws has to be obtained from the competent Authority in law. Permitting this deviation and be submitted in original with the request for consent to operate.
- 10 That there is no discharge directly or indirectly from the project or the process into any interstate river or Yamuna River or River Ghaggar or any other river or either through a direct flow or indirectly without any treatment
- 11 The unit will use only non-ozone depleting substances in Air Conditioning unit of the project.
- 12 That the project or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules.

Notification, Orders and Policies of Central Pollution Control Board and Haryana State Pollution Control Board.

- 13 That the project shall use the treated effluent for horticulture/Green belt and undertaking to recycle the treated effluent and remaining with treatment, if any can be discharged into public sewer and obtain permission of the authority concerned.
- 14 That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this No Objection Certificate (NOC)(Consent to Establish)/Consent and the proof of such deposits is enclosed.
- 15 That the unit will comply with all the Hazardous Waste Rules as applicable relating to Handling, Storage and Disposal as required by Central Pollution Control Board and Haryana State Pollution Control Board GOI.
- 16 Green belt of adequate area (approx 30%) including tree plantation shall be provided by the project before commissioning.
- 17 Project Proponent should adopt water conservation measures to ensure minimum recycling consumption of water in their Process. Ground water based proposals of new projects should get clearance from Central Ground Water Authority for conservation of precious resource.
- 18 This NOC would be invalid if it is established in the non-conforming area or any area where such activities are prohibited.
- 19 That the unit will take all other clearances from concerned agencies whenever required.
- The above NOC is further subject to the conditions that the unit comply with all the laws/ rules/ decisions and competent directions of Govt. of India/State Government/ HSPCB in all respects before commissioning of the operation and during its actual working strictly.

Other specific conditions:

- 1 The project proponent is required to apply to MOEF on prescribed proforma for Environmental Clearance annexed to the EIA Notification, 1994 and proof be submitted to HSPCB.
- 2 As per EIA Notification, prior Environmental Clearance is required and in case work is already started the same may be stopped and compliance report be submitted to this office. The NOC issued is wholly and solely for the purpose of meeting the requirement of Govt. of India and this NOC does not entitle the right to establish or right to operate the unit. Any contravention of this will be liable for strong penal action.
- 3 The unit will install well designed Sewage Treatment Plant (STP) and also install separate electronic energy meter.
- 4 The Project Proponent shall provide proper system for solid waste management including segregation, composting, manure etc.
- 5 The unit if commencing will provide 3 Ambient Air Quality stations within premises at an angle 120° for monitoring of Ambient Air Quality.
- 6 The Project Proponent will provide fire fighting system including storage of water in reservoirs, water hydrants, Sprinklers, fire alarm, smoke detector etc in accordance with National Building Code which should be fool proof
- 7 The Project Proponent shall provide the sTAC-1k height of DG Set sTAC-1ks which shall be higher than the proposed building as per CPCB norms based on CPCB formula for proper dispersion of gaseous emissions. The unit will install acoustic Chamber / acoustically treated room for controlling noise.
- 8 The fuel used in DG set should of low sulphur i.e. 0.25% or lower sulphur content.
- 9 The Project Proponent will take adequate measure for controlling NOX emissions such as low NOX burner, NCCR System so as to achieve/ keep Nox within permissible limits. The Standard of less than 75 PPM Nox in DG Sets sTAC-1ks as CPCB Norms shall be followed.

- 10 The Project proponent will obtain all applicable Clearance from Forest Deptt and also give proof that their area are not falling in Aravalli area of Gurgaon as per Notification of 1992. In case the area of the project falls under Aravalli Notification the NOC so granted shall become automatically invalid.
- 11 The project proponent will obtain permission from Central Ground Water Authority for tubewells installed or Proposed to be installed.
- 12 The Project Proponent will provide well designed rain water harvesting system, but any misuse e.g. disposal of sewage/effluent will invite prosecution.
- 13 The Project Proponent is advised to follow the provision of EIA Notification dated 7th July, 2004.
- 14 The Project Proponent will submit proof of ownership and possession of land (For district Gurgaon revenue record in terms of jamabandi/ Kharsa, Girdavari to be submitted.
- 15 The Project Proponent will submit approval of building from local authority
- 16 The project Proponent will submit water balance energy balance and statement there of.
- 17 The Project Proponent will submit approval of competent authorities in case of conversion of agricultural land /change of land use etc.
- 18 The Project Proponent will submit construction schedule for example (CPM/PERT Chart)
- 19 The project proponent will take permission from air port authority.
- 20 The project proponent will take permission of earmarking of space for solid waste management and re- use of treated water.
- 21 The unit will use solar energy for heating purposes as energy conservations and using renewable energy sources.
- 22 The Project Proponent will submit vehicle parking management plan and ensure that there is no parking disorder/mismanagement due to the project.
- 23 The unit will provide solar panels and meet the total requirement of hot water of the project by using solar energy/system
- 24 The Board reserves the right to add any additional condition if required in future under national/Govt. of India/State Laws.
- 25 That the unit will submit an affidavit to comply with all the general as well as specific conditions of the NOC alongwith a copy of contract given to person/ authority for the management and disposal of Municipal Solid Waste within 30 days falling which NOC will be revoked.

[Signature]
Env. Engineer II(HQ)
For Chairman

Endst.No.HSPCB/2007/TAC-I

Dated:

A copy of the above is forwarded to the following for information and necessary action:

- 1 The Regional Officer, Ballabgarh.
- 2 Executive Engineer,(OP) Division, UHBVN, Faridabad.
- 3 Director, Environment Department, Haryana, Sec-17, Chandigarh
- 4 Secretary, MOEF, CGO Complex, Lodhi Road, New Delhi

True Copy
[Signature]

[Signature]
Env. Engineer II(HQ)
For Chairman

Annexure R-2

Paryavaran Bhawan
CGO Complex, Lodi Road
New Delhi-110 510
Dated: March 14, 2008

To

M/s. OMAXE Ltd.
7 Local Shopping Centre,
Kalkaji,
New Delhi-110015

Subject: Environmental clearance for the construction of proposed Township "Omaxe City" at Palwal, Haryana.

Dear Sir,

I am directed to refer to your application seeking prior environmental clearance for the above project under the EIA Notification, 2006. The above proposal has been appraised as per prescribed procedure on the basis of the mandatory documents enclosed with the application viz., Form 1, Form-1A and conceptual plan and the additional clarifications furnished in response to the observations of the Additional Expert Appraisal Committee--2 (EAC-2) constituted by the competent authority in its 25th meeting held on December 19-20, 2007.

2. It is interalia, noted that M/s Omaxe Ltd. is proposing development and construction of township "Omaxe City" at Palwal, Haryana at a cost of Rs.160 crores. The project comprises construction of apartments, Plots development and Commercial Complex etc. The township will have total 983 plots for development. The total number of flats proposed are 415 and 204 EWS units which will be constructed to accommodate total population of 19,999. Total plot area is 5,19,402.73 Sq. m. Total built up area is indicated as 7,79,104.10 sq.m. Total water requirement is 2762 m³/d including recycled water and sewage generation is about 1770 m³/d. The sewage will be treated in a STP of 1800 kld capacity. The treated sewage will be used for flushing, cooling and horticulture requirement and unused waste water will be discharged into public sewer. The total solid waste (7726kg/d) generated will be segregated and biodegradable waste will be transported to designated waste collection points for disposal by Municipal Authority and non-biodegradable waste will be sold to buyers for recovery of recoverable material. The parking space equal to 3740 ECS has been provided for Commercial, Group housing and plotted development.

3. The EAC after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have recommended the grant of environmental clearance.

general conditions mentioned below:

PART A- SPECIFIC CONDITIONS

I. Construction Phase

- i. Vehicles hired for construction activities should be operated only during non-peak hours.
- ii. All the top soil excavated during construction activities should be stored for use in horticulture/landscape developments within the project site.
- iii. Ready mixed concrete shall be used in building construction.
- iv. Water demand during construction shall be reduced by use of pre mixed concrete, curing agents and other best practices.
- v. Permission to draw and use ground water for construction work shall be obtained from competent authority prior to construction/operation of the project.
- vi. Fixtures for showers, toilet, flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- vii. Use of glass may be reduced upto 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- viii. Roof should meet the prescriptive requirement as per energy conservation building code by using appropriate thermal insulation material to fulfill requirement.
- ix. Opaque wall should meet prescriptive requirement as per energy conservation building code which is proposed to be mandatory for all air conditioned spaces while it is aspirational for non air conditioned spaces by use of appropriate thermal insulation to fulfill requirement.
- x. Storm water control and its reuse should be as per Central Ground Water Board and BIS standards for various applications.
- xi. All required sanitary and hygienic measures including portable toilets/septic tank etc. for labour should be in place before starting construction activities and to be maintained throughout the construction phase.
- xii. Soil and ground water samples will be tested to ascertain that there is no threat to groundwater quality by leaching of heavy metals and other toxic contaminants.
- xiii. A First Aid Room will be provided at the project site both during construction and operation of the project.
- xiv. Adequate drinking water facility should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

- peaking hours.
- xx. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such material must be secured so that they should not leach into the ground water.
 - xxi. Any hazardous waste generated during construction phase should be disposed of as per applicable Rules & norms with necessary approvals of the State Pollution Control Board.
 - xxii. Under the provisions of the Environment (Protection) Act 1986, legal action shall be initiated against the project proponent if it was found that construction of the project had started without obtaining environmental clearance.
 - xxiii. The diesel required for operating DG Set shall be stored in underground tanks and if required, clearance from the Chief Controller of Explosives shall be taken.
 - xxiv. The approval of competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under The Forest Conservation Act shall be taken from the competent Authority.
 - xxv. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase so as to avoid disturbance to the surroundings.
 - xxvi. All internal roads should have minimum 12 metre width. Additional 5 % parking space shall be provided for visitors and space for parking of buses and Taxies shall be provided.

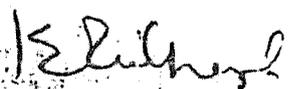
II Operation Phase

- Ambient noise levels should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the proposed township.
- iii. Weep holes in the compound walls shall be provided to ensure natural drainage of rainwater in the catchment area during the monsoon period.
 - iv. The SIP shall be installed for the treatment of sewage generated to the prescribed standards including odour and treated effluent will be re-cycled to the maximum extent possible. In case treated effluent is to be discharged separately during monsoon period consent of State Pollution Control Board shall be taken.
 - v. Separation of gray and black water should be done by the use of dual plumbing line. Treatment of 100% gray water by decentralized treatment should be done.
 - vi. For disinfection of waste water ultra violet radiation shall be used in place of chlorination.
 - vii. Rainwater harvesting and ground water recharging shall be practiced. Oil & Grease trap shall be provided to remove oil and grease from the surface run off and suspended matter shall be removed in a settling tank before its utilization for rainwater harvesting.
 - viii. The solid waste generated should be properly collected & segregated. Wet garbage should be sent for composting and dry/inert solid waste should be disposed off to approved sites for land filling after recovering recyclable material.
 - ix. The open spaces inside the plot should be preferably landscaped and covered with vegetation of indigenous variety. Green belt of adequate width and density will be provided all around the periphery of the plot suitably with local species to reduce noise and dust level.
 - x. The ground water levels and its quality should be monitored regularly in consultation with Central Ground Water Authority.
 - xi. A Report on the energy conservation measures should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the Ministry in three months time.
 - xii. The values of R & U for the building envelope should meet the requirements of the hot & humid climatic location. Details of the building envelope should be worked out and furnished in three months time.
 - xiii. Energy conservation measures like installation of CFLs/FLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs & FLs should be properly collected

- xv. premises.
Adequate measures should be taken to prevent odour problem from solid waste processing plant as also from the STP.

PART - B. GENERAL CONDITIONS

- i) The environmental safeguards contained in the documents should be implemented in letter and spirit.
 - ii) Provision should be made for the supply of kerosene or cooking gas and pressure cooker to the laborers during construction phase.
 - iii) 6 monthly monitoring reports should be submitted to the Ministry and its Regional Office.
4. Officials from the Regional Office of MOEF, Bhopal who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bhopal.
 5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
 6. The Ministry reserves the right to modify/add additional environmental safeguards subsequently, if found necessary. Environment Clearance granted will be revoked if it is found that false information has been given for approval of the project.
 7. Necessary permission shall be obtained from the State Fire Department for providing fire safety measures before allotment of premises in the township.
 8. These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986 and the Public Liability (Insurance) Act, 1991.
 9. The project proponent shall enter in to MOU with all buyers of the property to ensure operation and maintenance of the STP and other assets of the township.


(K.C. RATHORE)

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1. The Secretary, Department of Environment, Government of Haryana, Secretariat Building, Panchkula, Haryana.
2. The Member Secretary, Haryana Pollution Control Board, Panchkula, Haryana.
3. The CCF, Regional Office, Ministry of Environment & Forests, Chandigarh.
4. IA - Division, MOEF, Parvavaran Bhawan, CGO Complex, New Delhi.
5. Guard file

(K.C. RATHORE)
Additional Director (IA)

True copy
RS

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Annexure A-3

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OFFICE OF SENIOR TOWN PLANNER, FARIDABAD CIRCLE FARIDABAD
HUDA Office Complex, Sector-12, Faridabad
Tel. + Fax: 0129- 2220692
E-mail: stp.faridabad.tcp@gmail.com

To,

M/s OMAXE LTD.
Local shopping Complex, Kalka ji
New Delhi-110019

Memo no. 1547

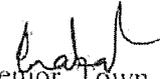
dated 21-3-2012

Sub:- Request for grant of Completion Certificate for area measuring (75.174+27.287) 102.461 acres in respect of Residential Housing Colony for the licence NO. 896 to 908 & 911 to 914 of 2006 dated 08-05-2006 and 290 of 2007 dated 31-12-2007 in Sector 11 & 14, Palwal developed by M/s OMAXE Ltd.

Ref:- Your application dated 21-03-12 on the subject noted above.

Your request for grant of completion certificate in respect of above mentioned colony has been examined and it is certified that as per report supplied by field office, you have completed the development and construction works as per approved layout plans and also water supply, sewerage, drainage, roads horticulture, street lights etc. are operational & functional in the above mentioned residential colony.

Thus in principal the formalities for grant of completion certificate stand completed. However, you will comply all the directions of Department, if any in future.


Senior Town Planner,
Senior Town Planner
Faridabad
Faridabad

True Copy


Annexure R-4

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DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA
SECTOR-18, CHANDIGARH.

Tele-Fax: 0172-2548475; Tel.: 0172-2549551, E-mail: tcphc@gmail.com, Website: www.tcpharyana.gov.in

(L.C - IX)

[(See Rule 16(2))]

To

1. Sh. Dharaman-Tikam-Ramesh-Hari Ram Ss/o Sh. Ram Persad, Smt. Kamlesh Wd/o Sumer Singh, Net Ram S/o Sumer Singh, Smt. Poonam-Mahandri-Asha-Neelam Ds/o Sumer Singh.
2. Starex Projects P. Ltd., Ravinder S/o Radhraj Singh, Sanjay Kumar S/o Ram Avtar, Sandeep S/o Dharambir Singh, Naveen Kumar S/o Trilok Chand, Suresh Kumar S/o Latha Ram, Smt. Lata W/o Rajender, Phoap Singh S/o Girdhari, Vikram Singh-Girdhari, Mahant Chandri Parsad Ohja S/o Jagan Nath Ohja.
3. Raj Kumar S/o Sharu Ram
4. Vitra Colonizers Pvt. Ltd., Om Prakash S/o Layak Ram, Girdhar
5. Ananddeep Realtors Pvt. Ltd.
6. Sania Realtors Pvt. Ltd.
7. Ramrati Widow, Smt. Swaralata D/o Bishan Pal, Arun Kumar-Varun Kumar Ss/o Bisan Pal
8. Garg & Goyal Estate Developer Pvt. Ltd., Sonia Tunuja D/o Narr Singh, Sanjay Kumar S/o Om Bir, Meena Prinka, Bharti Ds/o Om Bir
9. Deeping Realtors Pvt Ltd
10. Deepale Realtors Pvt. Ltd.
11. Madan Gopal - Ram Avtar Ss/o Main Singh
12. Swapn Sundar Township Pvt. Ltd.
13. Krishan Kirpa Buildcon Pvt. Ltd.

C/o Omaxe Construction Ltd.
 7 Local Shopping Complex, Kalkaji,
 New Delhi-110-019

Memo No. DS(N)/LC-667(III)/2012/ 9149 Dated: 28/5/12

Subject- Issuance of Part Completion Certificate under Rule 16 of the Haryana Development and Regulation of Urban Areas Rules, 1976.

Reference your application dated 18.07.2011 requesting for completion certificate in respect of residential colony on the land measuring 102.461 acres (75.174 + 27.287) falling in the revenue estates of village Palwal in residential sector 11 & 14, Palwal.

2. It is certified that the required development works in residential colony at Palwal comprising of licences mentioned above for residential area measuring 102.461 acres (75.174 + 27.287) as indicated on the enclosed layout plan of the residential colony duly signed by me read in conjunction with the following terms and conditions have been completed to my satisfaction. The development works i.e. water supply, Sewerage, Storm Water Drainage, Roads, Street Lighting and Horticulture are operational / functional. 29 nos. of Villas have been constructed at site as per report given by DTP, Palwal / STP, Faridabad.

The part completion certificate is granted on the following terms and conditions:-

- i) That you shall abide by the directions of Director General, Town and Country Planning, Haryana till the time final Completion Certificate of the entire colony is granted. You shall also carryout all left over services/works which are deemed appropriate by the Director General, Town and Country Planning, Haryana.
- ii) The service plans submitted by you showing the proposal and services laid therein has been considered to be correct for the purposes of services only.

- iii) That the services will be laid by you upto the alignment of proposed external services. All the link connections with the HUDA system will be done by you at your own cost with the prior approval of the competent authority. In case pumping is required, the same will be done by you at your own cost.
- iv) That in case some additional structures are required to be constructed and decided by HUDA at a later stage, the same will be binding upon you.
- v) That the roof top rain harvesting system shall be maintained by you properly and kept operational all the time to come.
- vi) Level of external services will be to the extent of External Development Charges recovered by HUDA.
- vii) The permission / part completion will be treated as withdrawn if the permission is not granted by the CGWB for boring of tube wells for above said colony before you apply for full completion.
- viii) That you will make arrangement for water supply, disposal of sewerage and drainage at your own, as no HUDA services are available in this area at present. You shall comply upon the conditions of affidavit given in the office of CA, HUDA, Panchkula highlighting the following:-
 1. That you will provide water for drinking water purposes as per the requirement till the arrangements are made by HUDA/State Govt.
 2. That you shall make your own arrangement for drinking water and disposal of sewerage/SWD till arrangement of external services made by HUDA and if the bed level of internal sewer/SWD do not match/tally with the external services to be laid by HUDA and later on any pumping is required for disposal of sewerage and SWD as per the guidelines of Haryana State Pollution Control Board/Environment Department till the external services are provided by the HUDA/State Govt. as per the scheme.
- ix) An undertaking to the effect that you shall pay the due amount of external development charges/enhanced external development charges after the final reconciliation of EDC accounts.
- x) That you will submit the certificate to this office within 90 days of the full and final completion of the project from a Chartered Accountant that a minimum of 20% in case of EWS Plots and 25% plots of 'No profit No Loss' category have been allotted as per conditions of bilateral agreement.
- xi) That you will submit the certificate within 90 days of the full and final completion of the project that the overall net profits (after making provisions of all the taxes) have not exceeded 15% of the total project cost.
- xii) That the bank guarantees furnished by you at the time of grant of licences on account of EDW/IDW will be got revalidated time to time till the final completion of the colony.

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- xiii) That the Department will retain 25% bank guarantee of the total cost of construction of community buildings in the area and the same will only be released after completion of construction of community buildings.
- xiv) That you will get these licences renewed till such time final Completion Certificate of the colony is granted to you.
- xv) That this part Completion Certificate is only in respect of the services mentioned herein and the final Completion Certificate in respect of the total area including the area mentioned in this certificate would be granted after all the obligations/liabilities cast upon you through the agreements and Act and Rules are discharged to the satisfaction of the Director General, Town and Country Planning, Haryana. In the event of failure to do so, this partial Completion Certificate would be deemed to have been cancelled at any time. You shall also abide by all the directions/instructions of the Department and provisions of Act No. 8 of 1975 and Rules framed there under. You shall continue to maintain the services as per the provisions of Act and Rules.

(T.C. Gupta, IAS)
 Director General
 Town & Country Planning,
 Haryana, Chandigarh.

Endst.No. DS(N)/LC-667(III)/2012/

Dated:

A copy is forwarded to the CA, HUDA, Panchkula with reference to his letter No. CE/HUDA /EE (W)/CHD-F/ADM/2191 dated 22.02.2012 for information and necessary action.

(Sunita Sethi)
 District town Planner (HQ)
 For Director General, Town and Country Planning,
 Haryana, Chandigarh

Endst.No. DS(N)/LC-667(III)/2012/

Dated:

- A copy is forwarded to the following for information and necessary action:-
- i) The Administrator, HUDA, Faridabad.
 - ii) The Superintending Engineer, HUDA, Faridabad.
 - iii) Senior Town Planner, Faridabad
 - iv) District Town Planner, Patwal
 - v) Chief Accounts officer O/o this Directorate.

(Sunita Sethi)
 District town Planner (HQ)
 For Director General, Town and Country Planning,
 Haryana, Chandigarh

True Copy
 SS

Annexure R-5



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA

Website - www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No. - 0172-2577870-73

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No. HSPCB/Consent/ : 2821214PALCTE1264760

Dated:06/10/2014

To

M/s : Omaxe City Palwal
 Sector 11 & 14, Palwal
 PALWAL
 121105

Sub. : Issue of Consent to Establish from pollution angle .

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.04.83 sanction to the issue of "Consent to Establish" with respect to pollution control of Water and Air is hereby accorded to the unit Omaxe City Palwal, for manufacturing of Township projects with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 2808 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 2808 KL/Day for Domestic and the same should not exceed .
2. The above "Consent to Establish" is valid for 24 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

Specific Conditions

Other Conditions :

1. The CTE is granted for establishing the Project on land for which Licence/ Permission has been granted by Town and Country Planning Deptt. and for which Environmental clearance has been obtained by the unit.
2. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986.
3. unit will provide adequate Sewage treatment plant as proposed to meet the prescribed standards under EP Rules, 1986.
4. Unit will utilize their treated effluent as proposed.
5. The unit will not use any source of air emission except DG sets.
6. Unit will comply with all general and specific conditions of Environmental Clearance granted by SEIAA.

*Senior Environmental Engineer I, HQ
For and on behalf of chairman
Haryana State Pollution Control Board*

---It is system generated certificate no signature is required---

*True Copy
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Annexure R-6

HARAYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Ph.01722577870-73

E-mail: hspcb.pkl@sify.com

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No. HSPCB/Consent/ : 2821214PALCTOHWM1599295

Dated:30/12/2014

To

M/s. Omaxe City Palwal
Sector 11 & 14, Palwal

Sub: Authorization for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 30/12/2014 to 28/03/2015

Please refer to your authorisation application dated 30/12/2014 received in the board on the subject cited above.

M/s Omaxe City Palwal situated at above address is hereby granted an authorization to operate a facility for collection, reception, treatment, storage, Transportation and disposal of hazardous wastes on the premises of the unit. The authorization shall be in force for a period as mentioned in the subject.

The authorization is subjected to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (protection) Act, 1986.

TERMS AND CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of the Environment (protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution control Board.
4. An application for the renewal of an authorization shall be made as laid down in rule 5(6)(ii).
5. The unit should have the necessary facilities for collection, reception, treatment, Transport and disposal of such wastes under the rule. In case of deadly toxic wastes such as Cyanide, Chromium, Nickel, Zinc, etc., the unit shall make arrangement for the pre-treatment before dumping it in the disposal site so that the toxic element does not leach down to pollute the underground water resources.
6. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
7. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. The unit shall ensure the proper usage of safety measures such as providing of gloves, gum boots, face masks, goggles etc to the workers engaged in the handling of hazardous waste.
9. The authorization so granted shall be cancelled or suspended by the Board if the unit fails to comply with any condition of grant of authorization under these rules.
10. Used containers should be pre-cleaned by neutralizing and cleaning agents/solvents/chemicals.
11. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
12. The unit shall not dispose any Hazardous waste at any other Public Place.
13. Unit will maintain its non-leachate pucca storage site properly.
14. The unit will comply with provisions of all Environmental laws including HWTM Rules etc. and comply with the directions issued by the Board from time to time.

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Specific Conditions :

Other Conditions :

Regional Officer
For and On Be'half of the Chairman
Haryana State Pollution Control Board.
Panchkula.

---It is system generated certificate no signature is required---

True Copy
SS

Annexure R-7

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HARYANA STATE POLLUTION CONTROL BOARD
Regional Office,
Ballabgarh Sec.16-A, Opp. Hewo Apartment, Faridabad
Ph 0129-2225314

No. HSPCB/Consent/ : 2821214PALCTOHWM1599295

Dated:30/12/2014

To.

M/s :Omaxe City Palwal
 Sector 11 & 14,Palwal
 PALWAL

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 30/12/2014 to 28/03/2015 for Trial production

Please refer to your consent application received in this office on dated 30/12/2014 on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s Omaxe City Palwal are authorized by the Haryana State Pollution Control Board to discharge their

air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.

7. A green belt (having sufficient tall and dense tree) around the factory should be provided.
8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to leachate which may percolate in ground water of carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.

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23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 Q = Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74.Q^{0.27}$ where particulate matter is emitted.
 Q = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

Other Conditions :

*Regional Officer, Ballabgarh
 Haryana State Pollution Control Board.*

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HARYANA STATE POLLUTION CONTROL BOARD
Regional Office, Haryana State Pollution Control Board
Regional Office, Ballabgarh Sec.16-A, Opp. Hewo
Apartment, Faridabad Ph 0129-2225314

No. HSPCB/Consent/ : 2821214PALCTO1599295

Dated:30/12/2014

To

M/s :Omaxe City Palwal
 Sector 11 & 14,Palwal
 PALWAL

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, from 30/12/2014 - 28/03/2015 for Trial production.

Please refer to your consent application received in this office 30/12/2014 on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s Omaxe City Palwal is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed 700 KLD
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 0 KLD
3. The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 26598.0 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.
4. The consent to operate shall be valid for the period from 30/12/2014 - 28/03/2015
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
 In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

Other Conditions :

*Regional Officer, Ballabhgarh
Haryana State Pollution Control Board.*

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HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA

 Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

42

No. HSPCB/Consent/ : 2821215PALCTOHWM1860075

Dated:01/04/2015

To.

 M/s :Omaxe City Palwal
 Sector 11 & 14,Palwal
 PALWAL

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2015 to 31/03/2016

Please refer to your consent application received on dated 09/03/2015 in Regional Officer , Ballabhgarh on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s Omaxe City Palwal are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.

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23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 Q = Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74 Q^{0.27}$ where particulate matter is emitted.
 Q = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

Other Conditions :

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1. 1. unit will keep all parameters with in prescribed limits by running and maintaining ETP and Acoustic Measures on DG Sets regularly and effectively
2. The unit will submit the analysis reports of trade/sewage effluent as applicable, by 31st March every year and will keep all parameters with in standards prescribed under Environment (Protection) Rules, 1986.
3. Unit will not use any source of air emissions except DG sets and will submit Noise monitoring report of DG Sets with in 30 days.
4. Unit will apply for renewal of consent at least 90 days before expiry date of the consent.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*

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Annexure R-10

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**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2821215PALCTO1860075

Dated:01/04/2015

To

M/s :Omaxe City Palwal
Sector 11 & 14,Palwal
PALWAL

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from 01/04/2015 - 31/03/2016

Please refer to your consent application received on dated 09/03/2015 in Regional Officer, Ballabhgarh on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s Omaxe City Palwal is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed 700 KLD
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 0 KLD
3. The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 26598.0 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.
4. The consent to operate shall be valid for the period from 01/04/2015 - 31/03/2016
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

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9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

Other Conditions :

1. 1. unit will keep all parameters within prescribed limits by running and maintaining ETP and Acoustic Measures on DG Sets regularly and effectively
2. The unit will submit the analysis reports of trade/sewage effluent as applicable, by 31st March every year and will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986.
3. Unit will not use any source of air emissions except DG sets and will submit Noise monitoring report of DG Sets within 30 days.
4. Unit will apply for renewal of consent at least 90 days before expiry date of the consent.

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*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*

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**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2821215PALCTOHWM2444807

Dated:18/12/2015

To.

M/s :Omaxe City Palwal
Sector 11 & 14,Palwal
PALWAL

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2016 to 31/03/2019

Please refer to your consent application received on dated 2015-12-11 in Regional Officer , Ballabgarh on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s Omaxe City Palwal are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

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8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to leachate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.

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23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 $Q =$ Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74.Q^{0.27}$ where particulate matter is emitted.
 $Q =$ particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :**Other Conditions :**

1. 1. Unit will submitted A/R of domestic effluent & noise monitoring report of DG sets every year before 30th April.
2. Unit will not use any source of Air Emission.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*

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**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website - www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. - 0172-2577870-73.

No. HSPCB/Consent/ : 2821215PALCTO2444807

Dated:18/12/2015

To

M/s :Omaxe City Palwal
Sector 11 & 14,Palwal
PALWAL

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from 01/04/2016 - 31/03/2019

Please refer to your consent application received on dated 2015-12-11 in Regional Officer, Ballabhgarh on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s Omaxe City Palwal is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed 700 KLD
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 0 KLD
3. The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 26598.0 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.
4. The consent to operate shall be valid for the period from 01/04/2016 - 31/03/2019
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

Other Conditions :

1. 1. Unit will submitted A/R of domestic effluent & noise monitoring report of DG sets every year before 30th April.
2. Unit will not use any source of Air Emission.

Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.

---It is system generated certificate no signature is required---

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HARYANA STATE POLLUTION CONTROL BOARD
**Regional Office, Ballabgarh Sec.16-A, Opp.
Hewo Apartment, Faridabad Ph 0129-2225314**
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 329962319PALCTO6174659
Dated:03/02/2019
To.
**M/s :Omaxe City Palwal
Sector 11 & 14,Palwal**
Subject: Grant of consent to operate to M/s Omaxe City Palwal.

Please refer to your application no. 6174659 received on dated 2018-12-29 in regional office Ballabgarh. With reference to your above application for consent to operate, M/s Omaxe City Palwal is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/03/2019 - 30/09/2020
Industry Type	Building and construction project having waste water generation more than 100 KLD
Category	RED
Investment(In Lakh)	26598.0
Total Land Area(Sq. meter)	519402.0
Total Builtup Area(Sq. meter)	779104.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	700.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	gardening/Horticulture
2. Trade	0
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. o & G	10 mgl
Trade Effluent Parameters	
1. BOD	0 mg/l
Number of stacks	1
Height of stack	
1. NA	0 0
Emission parameters	
1. SPM	0 mg/m3

Product Details	
1. NA	0 Metric Tonnes/day
Capacity of boiler	
1. NA	0 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. Diesel	0 KL/day
Raw Material Details	
NA	0 Metric Tonnes/Day

*Regional Officer, Ballabhgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any

account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will submit the analysis reports from all sources as applicable, before 30th June every year and will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986.
2. The unit will submit the Annual Report under HWM Rules by 30th June and Environment Statement by 30th September every year.
3. Unit will submit fresh balance sheet/ CA certificate regarding capital investment cost of the unit on land, building, plant and machinery without depreciation and will also deposit balance consent fee if any found due as per latest balance sheet/ CA certificate, by 30th September every year.
4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.

The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/recyclers / Refiners of hazardous waste

Jai
Bhagwan

Digitally signed by Jai
Bhagwan
Date: 2019.02.03
13:12:10 +05'30'

Regional Officer, Ballabhgarh

Haryana State Pollution Control Board.

True Copy

JB

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Annexure R-13


HARYANA STATE POLLUTION CONTROL BOARD
1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal.
Email:- hspcbropal@gmail.com
E-mail: hspcb@hry.nic.in


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No. HSPCB/Consent/ : 329962320PALCTO7783329

Dated:11/08/2020

To.

M/s :Omaxe City Palwal

Sector 11 & 14,Palwal

Subject: Grant of consent to operate to M/s Omaxe City Palwal.

Please refer to your application no. 7783329 received on dated 2020-06-25 in regional office Palwal. With reference to your above application for consent to operate, M/s Omaxe City Palwal is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2020 - 30/09/2021
Industry Type	Building and construction project having waste water generation more than 100 KLD
Category	RED
Investment(In Lakh)	26598.0
Total Land Area(Sq. meter)	519402.0
Total Builtup Area(Sq. meter)	779104.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	700.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	-
2. Trade	-
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. On G	10 mg/l
5. pH	6.5 9range
Trade Effluent Parameters	
1. BOD	30 mg/l
Number of stacks	1
Height of stack	
1. na	0 na

Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. na	0 Metric Tonnes/day
Capacity of boiler	
1. na	0 Ton/hr
Type of Furnace	
1. na	0 na
Type of Fuel	
1. Diesel	9.5 KL/day
2. Diesel	9.5 KL/day
Raw Material Details	
na	0 Metric Tonnes/Day

Regional Officer, Palwal
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :

The unit will submit the analysis reports of domestic effluent, air emissions/ noise from all sources as applicable from approved source by the HSPCB within 03 months and keep all parameters within standards prescribed by HSPCB / CPCB / MOEF time to time and will submit copy of CA certificate by 31st. March every year. 2. Unit will dispose off hazardous waste only in TSDF at pali with GEPIL and used/spent oil will be sold only to authorized recyclers / Re-refiners of hazardous waste as applicable. 3. The unit will submit the application form for the authorization under HWM on separate portal of the OCMMS within 07 days and annual Report under HWM Rules by 30th June every year. 4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization. 5. The unit will maintain logbook and operate its STP/APCM efficiently & regularly as applicable. 6. Unit will not change their process without prior permission from the Board. 7. The unit will comply all the provisions of HWM Rules, 2016, E-waste Rules, 2016 and BMW Rules, 2016 and amended time to time. 8. Unit will not use pet coke and furnace oil as a fuel in boiler or any other activities without prior permission from Hon'ble Supreme Court of India. 9. The unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used. 10. Unit will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB. 11. The unit will comply all the directions, guidelines, orders issued time to time by Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT, EPCA, CPCB, HSPCB & other Central and State agencies. 12. That in case any additional charges / fees / penalty etc. are found payable towards this CTO as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 13. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE so granted shall be revoked automatically & legal action will be initiate against the project

proponent. 14. That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 15. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO deemed revoked. 16. Unit will try to obtained PNG connection and use it as per directions of EPCA applicable in the surrounding cities of Delhi. 17. Unit will provide facility for segregation and disposal of solid waste as per Solid Waste Management & Handling Rules, 2016. 18. Unit will comply the rules/ notifications of Plastic Waste Management Rules, 2016, E-waste Rules, BMW Rules and battery Rules etc. 19. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 20. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 21. Unit will install/provide/transfer data of online monitoring devices to CPCB/HSPCB server continuously as applicable & will keep all parameters within limits. 22 Unit will not generated/ discharge any type of trade effluent outside the unit without prior approval of the board. 23. Unit will submit the compliance report of General, specific & other Conditions mentioned in CTO within 03 months, failing which, the CTO will be revoked.

*Regional Officer, Palwal
Haryana State Pollution Control Board.*

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Annexure R-14

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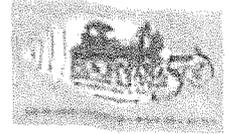


HARYANA STATE POLLUTION CONTROL BOARD

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal.

Email:- hspcbropal@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 329962321PALCTO13458978

Dated:12/08/2021

To.

M/s :Omaxe City Palwal
Sector 11 & 14,Palwal

Subject: Grant of consent to operate to M/s Omaxe City Palwal.

Please refer to your application no. 13458978 received on dated 2021-06-28 in regional office Palwal. With reference to your above application for consent to operate, M/s Omaxe City Palwal is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2021 to 30/09/2022
Industry Type	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
Category	RED
Investment(In Lakh)	26688.0
Total Land Area(Sq. meter)	519402.72
Total Builtup Area(Sq. meter)	779104.1
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	700.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	On land for irrigation after treatment from STP
2. Trade	0
Domestic Effluent Parameters	
1. PH	8.5
2. BOD	30 mg/l
3. COD	250 mg/l
4. TSS	100 mg/l
5. O & G	10
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	

1. stack attached to DG set	3.0 mtrs
Emission parameters	
1. NA	
Product Details	
1. Plotted Residential colony	983 Numbers/ day
Capacity of boiler	
1. na	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	2.0 KI/day
Raw Material Details	
Plotted colony	983 Numbers/Day

Regional Officer, Palwal
Haryana State Pollution Control Board.

Terms and conditions

HARYANA STATE

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

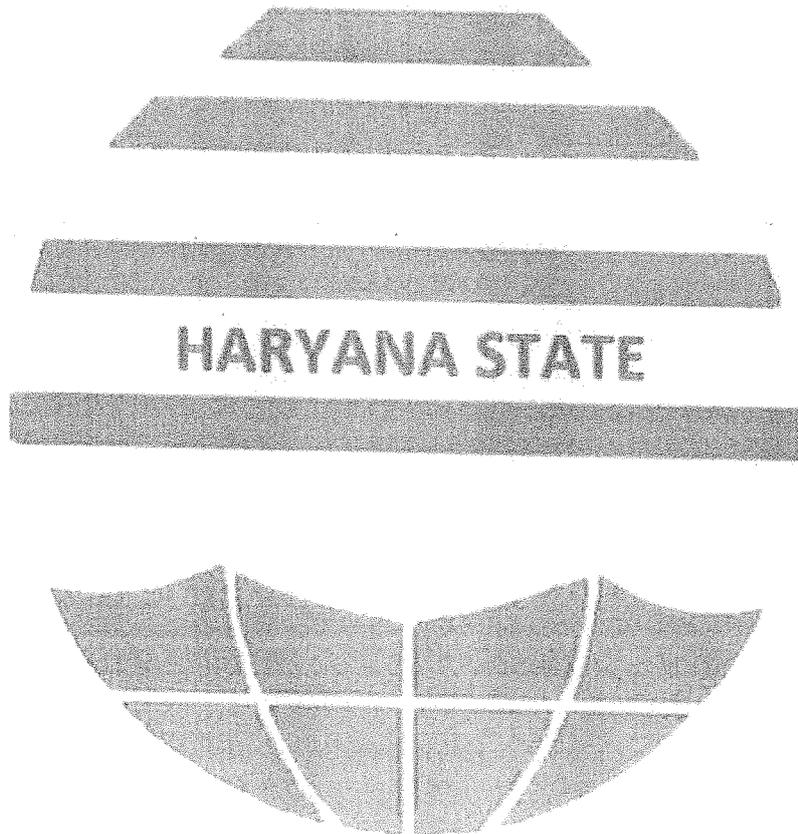
HARYANA STATE

Specific Conditions :

1. The unit will submit the analysis Water Act and noise monitoring every year as per policy of the Board..
- 2 Unit will maintain the daily log-book of ETP and source of water supply.
- 3 unit will not change the product without Board permission
- 4 Unit will follow the all ACTS/Rules/Regulation issued by the HSPCB/CPCB/NGT time to time in future.
- 5 Unit will submit the Analysis Report under Water & Air Act and Noise rules as per policy of the board.
6. Unit should complying the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE so granted shall be revoked without giving any further notice
7. A detailed water harvesting plan may be submitted by the project proponent.
8. That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office
9. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent.
10. Unit will use underground water after obtaining approval from concerned authority.
11. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question.
12. Unit will not use in illegal fuel.
13. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants.
14. Increase of green belt.
15. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.
16. Unit will not change the quantity of effluent/Air emission without prior permission of the Board.
17. Unit will obtain all necessary clearance from all concerned departments/Authorities
18. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste

Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc. 19. Unit will dispose off their waste scientifically through Auth agency . 20. Unit will apply for Authorization under HOWM rules wit in 15 Days after issuing the CTO.

*Regional Officer, Palwal
Haryana State Pollution Control Board.*



Issue Copy
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Annexure R-15

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HARYANA STATE POLLUTION CONTROL BOARD
1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal.
Email:- hspcbropal@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 329962322PALCTO25830293
Dated:18/08/2022
To.
**M/s :Omaxe City Palwal
Sector 11 & 14,Palwal**
Subject: Grant of consent to operate to M/s Omaxe City Palwal.

Please refer to your application no. 25830293 received on dated 2022-06-27 in regional office Palwal. With reference to your above application for consent to operate, M/s Omaxe City Palwal is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2022 - 30/09/2024
Industry Type	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
Category	RED
Investment(In Lakh)	26688.0
Total Land Area(Sq. meter)	519402.0
Total Builtup Area(Sq. meter)	779104.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	560.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	On land for irrigation after treatment from STP
2. Trade	0
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached with DG set	6 meter

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Emission parameters	
1. NA	
Product Details	
1. Plotted Residential colony	983 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Gas	200 KG/day
Raw Material Details	
Plotted Residential colony	983 Numbers/Day

**VIJAY
CHAUDHARY**

Signature of Mr. Vijay Chaudhary
Regional Officer, Palwal
Haryana State Pollution Control Board
Palwal
Haryana
Date: 14/11/2018

Regional Officer, Palwal

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

14. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.
15. Unit will not change the quantity of effluent/Air emission without prior permission of the Board.
16. Unit will obtain all necessary clearance from all concerned departments/Authorities
17. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc.
18. Unit will dispose off their waste scientifically through Auth agency .
19. Unit will apply for Authorization under HOWM rules wit in 15 Days after issuing the CTO
20. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent.
21. Unit will use underground water after obtaining approval from concerned authority during construction phase of the project and for sprinkling as far as possible. Unit should not use underground water for industrial or domestic purpose without prior permission obtained from HWRA
22. That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question
23. Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of treated waste water.
24. Unit should not use Ear buds with plastic sticks, plastic sticks for balloons, Plastic flags, candy sticks, ice-cream sticks , polystyrene (Thermocol) for decoration, plastic plates, cups, glasses cutlery, such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers
25. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants.
26. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible
27. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.
28. A detailed water harvesting plan may be submitted by the project proponent
29. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc.
30. Unit will comply all the condition mentioned in License /NOC issued by DTCP
31. Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB.
32. Unit should use only cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. in GENsets
33. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO under Water & Air ACT will be revoked.
34. Unit will strictly comply the HOWM Rules and obtained authorization/registration as applicable
35. Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB and oily cloths, gloves and other waste will be handed over to CTSDFs i.e. GEPIL

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10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :

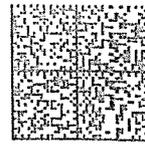
1. Unit will maintain the daily log-book of STP and source of water supply
2. unit will not change the product without Board permission
3. Unit will follow the all ACTS/Rules/Regulation issued by the HSPCB/CPCB/NGT time to time in future.
4. Unit will submit the Analysis Report under Water & Air Act and Noise rules as per policy of the board.
5. Unit should complying the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE so granted shall be revoked without giving any further notice
6. A detailed water harvesting plan may be submitted by the project proponent
7. That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office
8. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent.
9. Unit will use underground water after obtaining approval from concerned authority
10. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question.
11. Unit will not use in illegal fuel.
12. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants.
13. Increase of green belt.

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36. Unit will comply the SOPs guidelines issued by CPCB time to time in future
37. The unit will provide proper sampling arrangements on their stacks and effluent sources as applicable
38. Unit will not use any type of source of Air emission except GENset.
39. Unit will robustly operate its STP and ensure that the parameters of the treated effluent are within the prescribed limits.
40. Unit will ensure the compliance of orders of Honble NGT in the matter of OA No. 26 of 2019 Abhay Dahiya & Ors. Vs State of Haryana
41. unit shall ensure safe and proper disposal of solid waste, through suitable technology
42. Unit will strictly comply with the directions of CPCB vide letter No B17011/7/UPCIIPWM(SUP)/2022 dated 01.02.2022
43. Unit will comply all the provisions of PWM Rules, 2016 and as amended from time to time
44. Unit will comply with all the directions, guidelines, order of Hon'ble NGT, Hon'ble Apex court, Hon'ble High Court, CAQM, CPCB/HSPCB as issued from time to time
45. Unit should comply directions of Haryana Govt., Urban Local Bodies Department , vide Haryana Govt. GAZ (EXTRA) Aug.20.2013(SRVN.29.1935 SAKA) dated 20/08/2013 and not use plastic carry bags in the premises or out side the premises by the unit or there persons.
46. Unit if found violating any of the provisions of PWM Rules, orders and directions as mentioned and any of the above said conditions, the CTO so granted will stand revoked apart from initiation of legal action against the unit
47. Unit should strictly comply the MSW Rules 2016 and updated time to time.
48. A matter of Original Application No. 79/2022 Radhey Shyam & Ors Vs State of Haryana. Is pending in Hon'ble national green Tribunal New Delhi if any adverse decision announced by the Hon'ble Court against the unit, this CTO will be revoke and legal action will be initiate against the project proponent
49. Unit should change on Batter fuel i.e cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. in GENsets
50. Unit will submit the compliance of CTO conditions within 90 days.

*Regional Officer, Palwal
Haryana State Pollution Control Board.*

*True Copy
SS*



Test Report

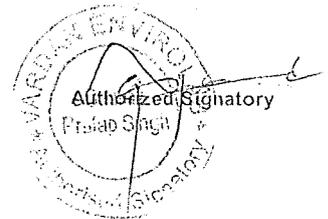
Sample Number : VEL/PE/01
Name & Address of the Party : M/s Omex Pvt. Ltd.
Omexe City-Delhi Agra Road, Palwal. (Haryana)

Report No. : VEL/PE/2401290014
Format No : 7.8 F-03
Party Reference No : By Mail
Reporting Date : 03/02/2024
Period of Analysis : 29/01/2024-03/02/2024
Receipt Date : 29/01/2024
Sampling Date : 28/01/2024
Sampling Quantity : 2.0 Ltr. +250ml
Sampling Type : Grab
Packing Status : Temp Sealed

Name of Sample : Waste Water (STP Outlet)
Sample Group : Pollution & Environment
Location : STP Plant
Sample Collected By : VEL Representative (Mr. Mukesh)
Environmental Condition : 25±2°C
Parameter Required : As per work order
Sampling and Analysis Protocol : APHA & IS.

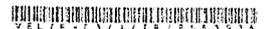
S.No.	Test Parameters	Test Method	Result	Unit	Limits As Per HSPCB
Discipline : Chemical					
1	pH	IS 3025 (P-11):2022	7.62	--	5.5 - 9.0
2	Total Suspended Solids	IS 3025 (P-17) (Gravimetric Method)	14.80	mg/L	20.0
3	Total Nitrogen	IS 3025 (Part -34)	4.39	mg/L	10.0
4	Biochemical Oxygen Demand (3 Days at 27°C)	IS 3025 (Part -44)	7.86	mg/L	10.0
5	COD at 150°C	APHA 5220 B Open Reflux Method:2017	32.00	mg/L	50.0
6	Total Phosphorus (as P)	IS 3025 (P-31)	0.34	mg/L	1.0

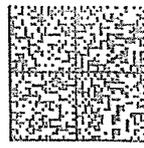
Reviewed By



Terms & Conditions

- The results reported relate only to the samples tested. In case sample is not drawn the results apply to the sample as received.
- This test report in full or in part, shall not be reproduced in any court of law without prior written approval of the laboratory.
- To confirm the authenticity of this certificate of analysis, please contact us through email at lab@vardan.co.in
- Laboratory is not responsible for the authenticity of photocopied test report. The test samples will be retained only for specific period
- The report no. with Suffix A-Amended Report.
- This test report will not be used for publicity or advertising or media purpose without prior written permission on the laboratory.
- Giving opinions does not imply endorsement of the tested sample by the lab. Under no circumstances, the lab accepts any liability caused by the use or misuse of the test report.





Test Report

Sample Number : VEL/PE/01

Report No. : VEL/PE/2401290014

S.No.	Test Parameters	Test Method	Result	Unit	Limits As Per HSPCB
Discipline : Biological					
7	Faecal Coliform	IS 1622 :1981	70	MPN/100ml	Less than 100

End of Report

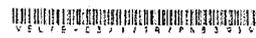
CHANDRABHAN SINGH
Microbiologist

Reviewed By

[Signature]
03/02/2024
Authorized Signatory

Terms & Conditions

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Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor, HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal-121102
Website - www.hspcb.gov.in E-Mail - hspcbropal@gmail.com



No. HSPCB/PAL/2023/ 1004

Date: 01.02.24

To

1. Sh. Gurnam Singh. Ind. Non-Executive Director.
2. Sh. Aroon Kumar Aggarwal, Additional Director
3. Sh. Mohit Goel. Managing Director.
4. Sh. Nishal Jain. Non Exe. Women Independent Director.
5. Sh. Rohtas Goel. Chairman & Wholetime Director.
6. Sh. Shridhar Rao. Ind. Non-Executive Director.
7. Sh. Vinit Goyal. Whole Time Director.

For the project:- M/s Omaxe City Palwal, Sector-11 & 14, Palwal.

Sub Show Cause Notice under section 15 of the Environment (Protection) Act, 1986 for violation of EIA Notification dated 14-09-2006 amended till date.

Whereas Ministry of Environment and Forest, Govt. of India has amended Environment Impact Assessment (EIA) Notification, 1994 on 14-09-2006 making compulsory to obtain environmental clearance from Central Govt. Ministry of Environment and Forest / State Environment Impact Assessment Authority (SEIAA), for the new construction projects mentioned in Sr. No. 8 (a) & 8(b) of the above said amended notification which is as under:-

Sr. No.	Particulars		
8 (a)	Building and Construction Projects	≥ 20000 sq. mtrs and <150000 sq. mtrs. Of build up area#	#(Built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8 (b)	Townships and area development projects	Covering an area ≥ 50 ha and or built up area ≥ 150000 sq. mtrs ++	++ All projects under item 8 (b) shall be appraised as Category B1

Whereas, you have obtained Environment Clearance for the construction of proposed township Omaxe City at Palwal from MoEF vide no. 21-742/2007-IA.III dated 14-03-2008.

Whereas the project site was inspected by the concerned field officer on 31.01.2024 and following violations were observed during visit:-

The concerned site is plotted colony spread over the total plot area of 5,19,402.73 sqm developed by M/s Omaxe Limited in Sector-11 & 14, Palwal. Project proponent was required to comply with the conditions of Environment clearance but it was found that the following conditions of the Environment clearance were not complied:-

1. As per the environment clearance, "the sewerage will be treated in a STP of 1800 KLD". But as per your reply dated 09-01-2024, you have installed an STP of only 1000 KLD and hence violating the provision of EIA notification 2006.

2. As per the Environment clearance, "separation of grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized should be done." But you have not installed dual plumbing line in your township and hence violating the provision of EIA notification 2006.

3. As per the Environment clearance, "the open spaces inside the plot should be preferably landscaped and covered with vegetation of indigenous variety, Green belt of adequate width and density will be provided all around the periphery of the plot suitably with local species to reduce noise and dust level" but during inspection it was found that the green belt is not developed properly and hence violating the provision of EIA notification 2006.

4. As per the Environment Clearance, "The Project Proponent shall enter into MOU with all the buyers of the property to ensure operation and maintenance of the STP and other assets of the township." But you have not submitted copy of any such MOU to this office till date and hence violating the provision of EIA notification 2006.

In view of above you are hereby given Show Cause for 15 days as to why legal action under Section 15 read with section 19 of EP Act, 1986 may not be initiated against the unit & its directors for violations of provisions of amended EIA Notification dated 14.09.2006. Your reply must reach within stipulated time period along with certified copy of MOA & List of Directors/Partners & responsible persons failing which it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant action under section 15 of EP Act, 1986 without giving any further notice.



Regional Officer
Palwal Region

Endst:- HSPCB/PAL/2023/ 1005

Dated:-

A Copy of the above is forwarded to the Chairperson, Haryana State Pollution Control Board, Panchkula for information, please.



Regional Officer
Palwal Region

कार्यालय
जिलेदारी प्रथम
उपखण्ड तृतीय पलवल।

Annexure R-18

76

पत्रांक: 1/1/24

दिनांक 6/2/2024

विषय: Clarification regarding alleged discharging of untreated
sewer into BIANGURI DISTRIBUTARY passing through
Township Omase City, Phase- I, Palwal Haryana

ओमेक्स लिमिटेड

उपरोक्त विषय के सन्दर्भ में अवगत कराना है कि भंगूरी राजवाह का ओमेक्स सिटी के नजदीक 2 मील 7 फर्लांग से 3 मील 4 फर्लांग तक क्षेत्रीय इंचार्ज के साथ मौका मुआयाना किया गया। निरीक्षण के दौरान वर्तमान में किसी तरह का दूषित जल निष्काशित होता हुआ दृष्टिगोचर नहीं हुआ।

Ok
एल.एस.आर्ज
पलवल

जिलेदार प्रथम
उपखण्ड तृतीय पलवल

True Copy
SS

Dated: 15.02.2024

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To,
The Regional Officer,
Palwal Region,
Haryana State Pollution Control Board
II-Floor, HSVP Office Complex,
Near Gymkhana Club, Sector-12, Palwal-121 102

Ref: Your Show Cause Notice dated 01.02.2024 vide Notice no. HSPCB/PAL/2023/1004 issued U/s 15 of the Environment (Protection) Act, 1986 for violation of EIA Notification dated 14.09.2006 amended till date.

Subject: Reply to your Show Cause Notice dated 01.02.2024 vide Notice no. HSPCB/PAL/2023/1004

Sir,

We address this communication to you in response to the captioned notice sent by your good office regarding clarification on comply of conditions of the Environment clearance obtained for the construction of proposed township Omaxe City at Palwal from MoEF vide no. 21-742/2007-IA.III dated 14.03.2008.

The site Omaxe City, Palwal was inspected by your concerned field officer on 31.01.2024 and the aforesaid Show Cause Notice dated 01.02.2024 was issued observing the following violation/deviations. In this connection, we would like to submit the para wise reply as to why legal action U/s 15 read with section 19 of EP Act, 1986 should not be initiated against the Company and its Directors.

Sr. No.	Your observation during the visit on 31.01.2024 at Omaxe City, Palwal	Reply /Submission of M/s Omaxe City Palwal
1.	As per the environment clearance, "the sewerage will be treated in a STP of 1800 KLD". But as per your reply dated 09.01.2024, you have installed an STP of only 1000 KLD and hence violating the provision of EIA notification 2006.	It is submitted that the Environment Clearance letter dated 14.03.2008 was issued on proposed basis for total 5,19,402.63 Sq m. i.e., 128 acres with density of 19999. But as per approved Layout Plan approved by Director General Town & Country Planning, Chandigarh (DTCP), for Plotted Colony, vide LAYOUT Drawing no. SUB / PALWAL/001 and for Group Housing, vide DTCP SITE PLAN & MEMO NO. 9765 of 2010 the density of Plotted colony and Group Housing is 16166. As per total approved density by DTCP, the STP is to be established 1800 KLD. A copy of drawings for plotted colony and Ground Housing are attached herewith as <u>Annexure-1</u> .

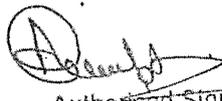
For OMAXE LIMITED

Authorised Signatory



		<p>The Company obtained its first Consent to Operate (CTO) for AIR and Water on 18.12.2015 and the density of said Township at that time was zero but the Company has installed an STP of 1000 KLD.</p> <p>Presently, the total occupancy in the township is approx 5110 person and per day treated water is being discharged from the STP between approx. 500 to 600 KLD which is less than 200 KLD of total capacity of existing STP discharged of total 800 KLD. Provision for additional STP was already provided in the said Township. List of total number of person in occupied plots/flats in the township is attached as <u>Annexure-2</u>.</p> <p>Nevertheless the Company is planning to start the work of expansion of STP upto total capacity of 1800 KLD and will get permission for expansion of STP from the office of HSPCB within 3 months.</p> <p>As per the above details the existing STP 1000 KLD is of adequate capacity to cater to the requirement as per current occupancy which is approx 32% of total approved occupancy. Presently, approx. 500 KLD to 600 KLD wastewater is being discharged treated water. The discharged water after due treatment is being utilized for irrigation of green areas, parks and berm areas and remaining treated water is being discharged to master Civil line of Municipal Council, Palwal. Thus, the Company has not violated the provision of EIA notification 2006.</p>
2	<p>As per the Environment clearance, "separation of grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized should be done." But you have not installed dual plumbing line in your township and hence violating the provision of EIA notification 2006.</p>	<p>It is submitted that there is no violation of the provision of EIA notification 2006. It is submitted that the Plotted colony is approx. 412779 Sq M (102 acres) and Group Housing area is 26102.224 Sq M (6.45 acres). The Company has sold-out plots to the Allottee(s) and the Allottee(s) had to do construction on the vacant plot. Thereby the separation of Gray and Black water with installation of Greece Chamber in every plot is to be done by the respective Plot owners only. The Company has already laid the treated water line in the Township. Further the Company has sold out the developed and constructed flats in Group Housing and has already installed the Greece Chamber for separation of Gray and Black water. Separation of Gray and Black water is possible only in a huge build-up area like Group Housing, Malls, Hotels, Restaurant etc., but not possible in Plotted colony.</p>
3	<p>As per the Environment clearance, "the Open spaces inside the plot should be preferably landscaped and covered with vegetation of indigenous variety, Green belt of adequate width and</p>	<p>As per terms and conditions of the license granted by the DTCP, Chandigarh the Company has already developed all green, open and parks area of License area with plantation in all Township but due to extreme cold and frost in the winter season during your visit, the plants, and leaves of the branches of plant have dried up. Further the Company use to do planation in the License area with vegetation of indigenous variety suitably lbcial species throughout the year. Photograph of developed area are attached</p>

For OMAXE LIMITED



Authorised Signatory

79

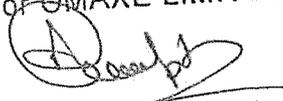
	<p>density will be provided all around the periphery of the plot suitably with local species to reduce noise and dust level" but during inspection it was found that the green belt is not developed properly and hence violating the provision of EIA notification 2006.</p>	<p>herewith as <u>Annexure 3</u>. Further it has been mentioned in your subject Show Cause Notice that during your visit you found a piece of land which was not developed properly, in reply to that it is replied that the said land is not part of License granted area. In Company's License area land there is a small piece of land falls in Sector road between Sector 14 and Sector 11 which the Company has already developed. Hence the Company has not violated the provision of EIA notification 2006.</p>
4	<p>As per the Environment Clearance, "The Project Proponent shall enter into MoU with all the buyers of the property to ensure operation and maintenance of the STP and other assets of the township." But you have not submitted copy of any such MOU to this office till date and hence violating the provision of EIA notification 2006.</p>	<p>The Company has appointed a maintenance agency namely M/s Shanvi Estate Management Services Pvt. Ltd., a Company, regd., under the Companies Act, for providing necessary maintenance services of common area like STP, Sewer line, Strom Line, RWH, Roads, Green Belt, cleaning of Common area etc., A copy of agreement dated 01-10-2023 is attached herewith as <u>Annexure-4</u>. Thereby M/s Shanvi Estate Management Services Pvt. Ltd., has entered into an agreement with the individual owners of Township for maintenance of common area. A copy of the Maintenance Agreements is attached herewith as <u>Annexure-5</u>. Said Maintenance Agency is maintaining the common area of Township properly. However, it is necessary to mention herein that in plotted colony approx. 95% of residents are not paying maintenance charges to the Maintenance Agency, which accrued due on the residents towards the maintenance charges as on 31.02.2024 Rs. 6,88,43,867/- approx., and the said Maintenance Agency is suffering with a huge loss of money day by day as the common area electricity bills/payment of housekeeping staff etc., is being paid by the said maintenance agency on monthly basis. Due to non-payment of maintenance charges by the residents to the Maintenance Agency the said Maintenance Agency is unable to continue its services of common area in the Township. Thereby you are requested to kindly consider this point also. Hence the Company has not violated the provision of EIA notification 2006.</p>

Further a certified copy of MOA and list of Directors/Partners & Responsible persons is attached herewith as Annexure-6.

In view of the aforesaid, reply to observation during the visit on 31.01.2024 is replied, and it is most humbly prayed to kindly consider aforesaid reply and the company is always ready to rectify and remove the deficiencies.

The above reply is submitted for your kind perusal.

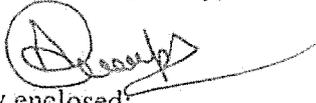
FOR OMAXE LIMITED


Authorized Signatory

With warm regards,

for Omaxe Limited

(Authorised Signatory)

A handwritten signature in black ink, appearing to be 'A. S. S.', written over a circular stamp or mark.

Copy enclosed:

81

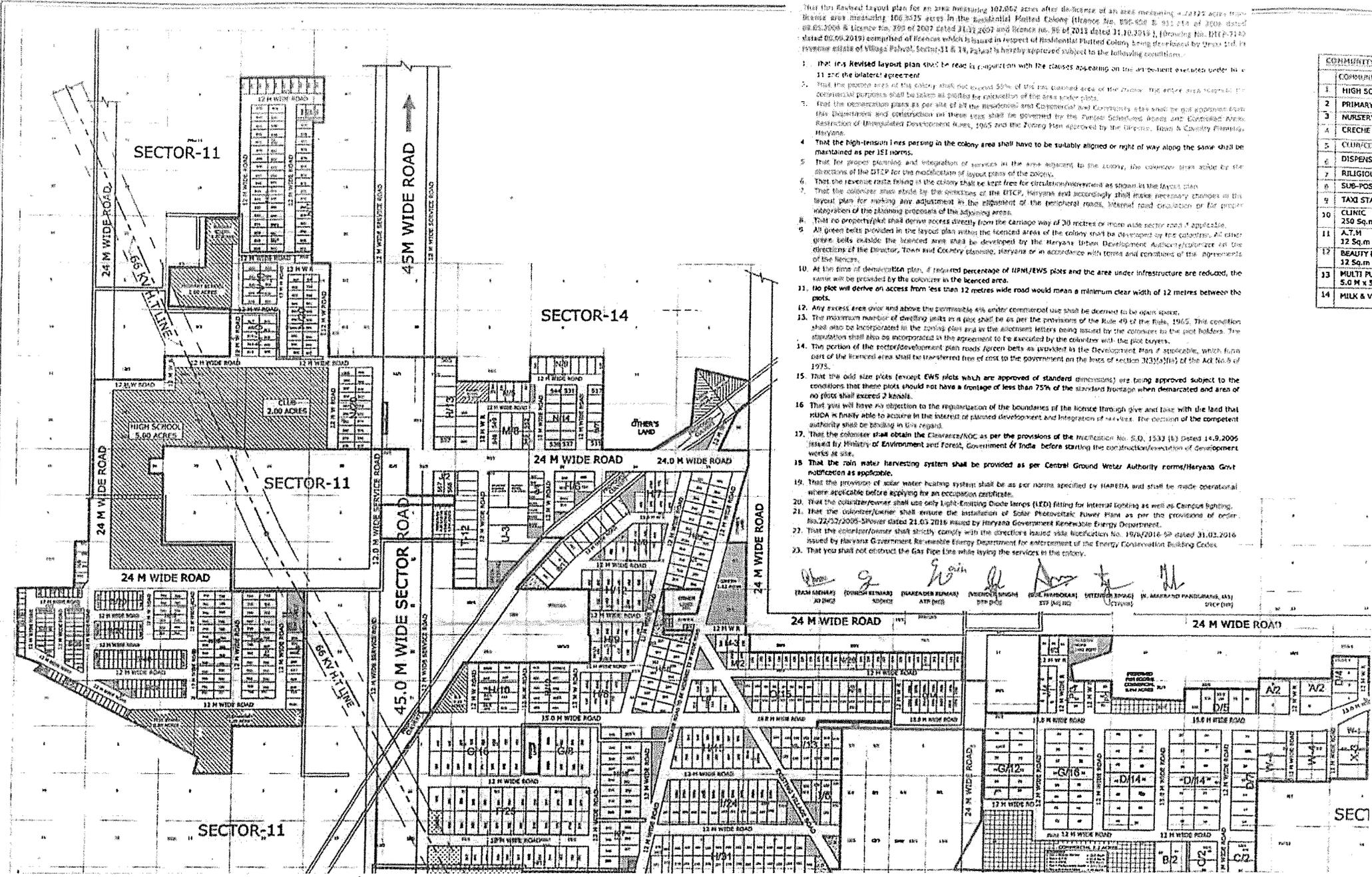
To be read with Licence No. _____ of _____ dated _____

That this Revised layout plan for an area measuring 102.852 acres after deduction of an area measuring 4.2125 acres from Brains area measuring 106.9675 acres in the Residential Plotted Colony (Haryana Govt. No. 500-501 D. 931 214 of 2006 dated 08.05.2006 & Licence No. 299 of 2007 dated 31.03.2007 and Licence No. 98 of 2013 dated 31.10.2013 dated 31.10.2013) (Drawing No. DTP-7140 dated 05.09.2019) comprised of houses which is issued in respect of Residential Plotted Colony being developed by Datta Ltd. in revenue estate of Village Palwal, Sector-11 & 14, Palwal is hereby approved subject to the following conditions:-

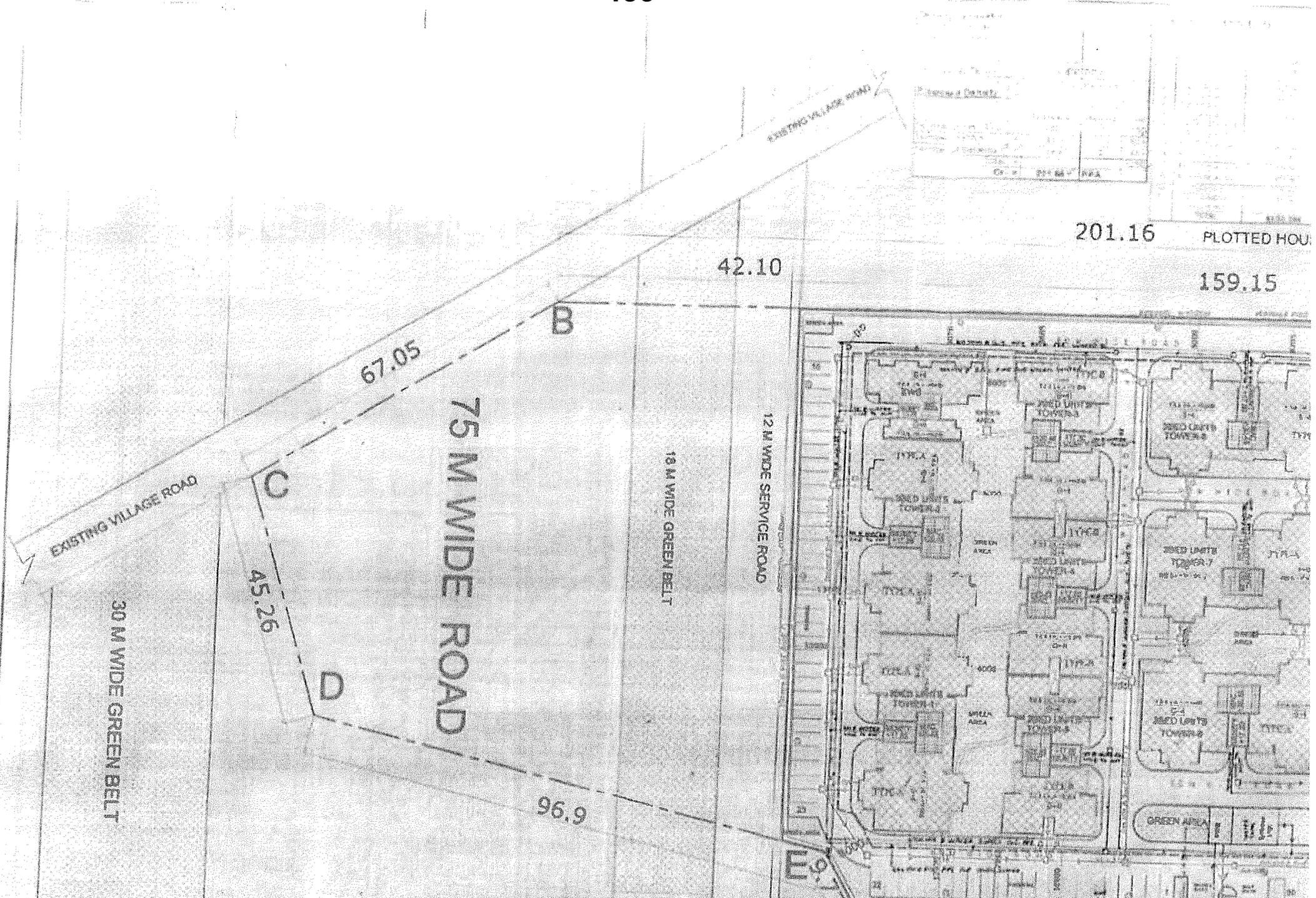
1. That this Revised layout plan shall be read in conjunction with the clauses appearing on the relevant earlier plan under No. 11 and the bilateral agreement.
2. That the portion areas of this colony shall not exceed 50% of the total bounded area of the Colony. The entire area reserved for commercial purposes shall be taken as per the provision of the plan under plots.
3. That the commercial plots as per site of all the Residential and Commercial and Community shall be not approved under the Department and construction of these uses shall be governed by the Rules/Regulations and the Control Areas Regulation of Unregulated Development Rules, 1965 and the Zoning Plan approved by the Director, Town & Country Planning, Haryana.
4. That the high-tension lines passing in the colony area shall have to be suitably aligned or right of way along the same shall be maintained as per ISI norms.
5. That for proper planning and integration of services in the area adjacent to the colony, the colonizer shall abide by the directions of the DTP for the modification of layout plans of the colony.
6. That the revenue route being in the colony shall be kept free for circulation/movement as shown in the layout plan.
7. That the colonizer shall abide by the directions of the DTP, Haryana and accordingly shall make necessary changes in the layout plan for making any adjustment in the alignment of the peripheral roads, internal road circulation or for proper integration of the planning proposals of the adjoining areas.
8. That no property/plot shall derive access directly from the carriage way of 20 metres or more wide sector road, if applicable.
9. All green belts provided in the layout plan within the bounded area of the colony shall be developed by the colonizer. All other green belts possible in the bounded area shall be developed by the Haryana Urban Development Authority/Colonizer in the directions of the Director, Town and Country Planning, Haryana or in accordance with terms and conditions of the agreements of the license.
10. At the time of development plan, if required percentage of UPM/EMS plots and the area under infrastructure are reduced, the same will be provided by the colonizer in the bounded area.
11. No plot will derive an access from less than 12 metres wide road would mean a minimum clear width of 12 metres between the plots.
12. Any excess area over and above the permissible 4% under commercial use shall be deemed to be open space.
13. The maximum number of dwelling units in a plot shall be as per the provisions of the Rule 49 of the Rules, 1965. This condition shall also be incorporated in the zoning plan and in the allotment letters being issued by the colonizer to the plot holders. The stipulation shall also be incorporated in the agreement to be executed by the colonizer with the plot buyers.
14. The portion of the sector/development plan roads/avenue belts as provided in the Development Plan if applicable, which form part of the bounded area shall be transferred free of cost to the government on the lines of section 23(3A)(i) of the Act No.6 of 1975.
15. That the old size plots (except GWS plots which are approved of standard dimensions) are being approved subject to the conditions that these plots should not have a frontage of less than 75% of the standard frontage when demarcated and area of no plots shall exceed 2 hectares.
16. That you will have no objection to the regularization of the boundaries of the license through give and take with the land that HUDA is finally able to acquire in the interest of planned development and integration of services. The decision of the competent authority shall be binding in this regard.
17. That the colonizer shall obtain the Clearance/NOC as per the provisions of the Notification No. S.O. 1533 (1) dated 14.9.2005 issued by Ministry of Environment and Forest, Government of India before starting the construction/extension of Development works at site.
18. That the rain water harvesting system shall be provided as per Central Ground Water Authority/Haryana Govt notification as applicable.
19. That the provision of solar water heating system shall be as per norms specified by HAREDA and shall be made operational where applicable before applying for an occupation certificate.
20. That the colonizer/owner shall use only Light-Emitting Diode lamps (LED) fitting for internal lighting as well as outdoor lighting.
21. That the colonizer/owner shall ensure the installation of Solar Photovoltaic Power Plant as per the provisions of order No. 22/22/2005-Spower dated 21.03.2016 issued by Haryana Government Renewable Energy Department.
22. That the colonizer/owner shall strictly comply with the directions issued vide Notification No. 19/1/2016-SP dated 31.01.2016 issued by Haryana Government Renewable Energy Department for enforcement of the Energy Conservation Building Codes.
23. That you shall not obstruct the Gas Pipe Line while laying the services in the colony.

(NAME SIGNATURE)
 J.D. (S) J.D. (S)

COMMUNITY	
COMPNR	
1	HIGH SC
2	PRIMARY
3	NURSERY
4	CRèche
5	CLUBBED
6	DISPENS
7	RILLIGOL
8	SUB-POS
9	TAXI STA
10	CLINIC 250 Sq.m
11	A-7, M 12 Sq.m
12	BEAUTY I 12 Sq.m
13	MULTI PU 5.0 M x 5
14	MILK & V



SEC



83

Deatil of occupied Plot, Ews Plot & Flats in G/H

Sr NO.	Detail	Total no.	Person Plot/ Flat	Total Person	Water Requirment Per person per liter	Total water requirement
1	Total Occupied Plot in Phase-1	97	13.5	1309.5	150	196425
2	Total Occupied Plot in Phase-2	47	13.5	634.5	150	95175
3	Total Villa in Plot Phase -1& 2	29	13.5	391.5	150	58725
4	Floor in Plot	98	13.5	1323	150	198450
5	Ews Plot	36	9	324	150	48600
6	Total Flats in G /H Phase -1	205	5.5	1127.5	150	169125
	Total	512		5110	900	766500

Note:- Discharge of water in STP 75% of total consume water $766500 * 75\% = 574875$ or 575 KLD CAPTION

KARAN SINGH	1
ANOJ FINLEASE (P) LTD	10
NEELAM	101
YATIN TAYAL	102
NARESH KUMAR SUDESH KUMARI	112A
REENA RANI	113
JAWAHAR SINGH	113A
SATYAWATI	116A
SUNIL SHARMA MEENAKSHI	117
KAPOOR CHAND VINITA MITTAL	119
SACHIN KUMAR	118
SATYAWATI POONAM TEWATIA	11C
RENU GUPTA	125
RAKESH KUMAR	126
SANTOSH DEVI SHALU POSWAL	131
PARMANAND RINA RANI	134
SATINDER SHARMA	135
SATBATI	14
MUKESH GUPTA	156
C, JRAV DEWAN	161
NARENDER KUMAR GARG	168
SUNITA	169
PRASHANT GUPTA	17
SURENDER SINGH BIMLA DEVI	170
VINOD KUMAR OM PRAKASH	181
SHYAM SUNDER GORIA	191
RAJ BALA	194
KARAN SINGH NEETU SINGH	199A
DHARAM WATI	2
KANCHAN TAYAL BHARAT TAYAL	20
LAKHAN BAISLA NARVEER SINGH	201
SHYAM BABU GOYAL MANOJ KUMAR GOYAL	201A
MAMTA SHARMA	203A
SULAKSHNA SATPAL SINGH	209A
NARENDER KUMAR SEEMA GARG	212A
A, JASH KUMAR ARYA ANSHU	215
ANJU CHABRA URF ANJU BALA	216
RAKHI	218
POONAM RANI	221
OMVATI VEER SINGH CHAUHAN	228
MEENAKSHI MATHUR	229
KAMLESH	230
ANITA W/O RAJ KUMAR	254A
RAMAN KUMARI	320
KAVITA DEVI SANGEETA	322
MAHESHWAR LAL KATHURIA	326
SANGEETA ARYA BHASKAR	337
VIJAYVATI	339
RAJ KUMAR SINGH	341
SHIV KUMAR SINGH	342

RENU GOEL & AKASH GOEL	348.
MADHU CHAUDHARY	351
SANTOSH DAGAR	358
DINESH CH AND SUMANTRA	360
PRANAV ARVIND KUMAR PANDEY MADHU PRANAV PANDEY	380
SUDHA	383
SHWETA DOHAN	400A
NEELU SINGH DHEERAJ CHAUDHARY	409
NEELAM RANI	412
MADHU SUDAN	414
REKHA AHUJA	418
NARESH KUMAR DHARIWAL	419
RAJENDER SINGH, KAMLA DEVI, KULDEEP SINGH	42
SURAJ BHAN	433B
PREM WATI	436
LALIT KUMAR AGRAWAL	437
VIRENDER SINGH	439
DALBIR SINGH DESHWAL NARAYANI	442
CHANDAN SINGH	443
PUSHPA MANGLA, SHRAVAN KUMAR MANGLA TUSHAR	45
H WATI	457
RAJESH GOYAL	464
SUSHMA	465
ANITA	469
ARCHNA	472A
ARCHANA DEMBLA	476
KAUSHAL	477
SUNITA	478
LATA	505
SATESH CHAUDHARY	61
RAJESH BANSAL	8
GEETA DEVI W/O. SATVIR SINGH	81
AMIT KUMAR	84
SAMANDER SINGH	87
M/S MAHALAKSHMI MALT PRODUCTS P. LTD	9
DAVINDER SINGH	91
V. GUPTA J.P GUPTA	92
SANJAY SARDANA	93
ARVIND KUMAR	97
RAJ BALA	98
SUBHASH CHAND ANITA	CC-1
DEEPAK SINGLA GAURAV SINGLA	CC-3
NETAR PAL ADHANA	CC-6
MR. NETAR PAL ADHANA	CC-7
PANCHWATI EDUCATIONAL TRUST	HIGH SCHOOL
LOTUS EDUCATIONAL AND WELFARE SOCIETY	NURSARY SCHOOL-4
SMT. BURFI DEVI EDUCATIONAL SOCIETY (BASIL WORLD SCHOOL)	PRIMARY SCHOOL
Total Plot	97

Sr. no	customer	UnitNo
1	RANJU BALA	369
2	MANISH KUMAR RAWAT SANJEEV RAWAT	370
3	SHIVAM KALRA SURESH KALRA	373A
4	KALI CHARAN	407
5	POOJA YADAV	529
6	CHATURBHUJ	530
7	SHASHI SHARMA	537
8	HOSHIYAR SINGH	538
9	SANTANU PAL SUDIPTA PAL	539
10	DEVI LAL GARG	544
11	BRAHM VATI	546
12	RAJESH KUMAR	547
13	PRADEEP KUMAR ARORA	548
14	GAURAV KUMAR	550
15	PARKASH KUMARI	566
16	ARWIND KUMAR	567
17	RAM HARI S/O BHAGWAN SINGH	579
18	NARESH KUMAR SUMAN	580
19	NEETA	581
20	SUMAN DEVI	582
21	YOGESH TAYAL	586
22	RAVINDER SINGH TEWATIA	596
23	SAGIRAN NISA	599
24	RAJENDER SINGH	605
25	SEEMA MALIK	606
26	SHAKTI SINGH RAWAT	615
27	VIPIN JAIN	616
28	KIRAN BALA	617
29	MENKA YADAV	618
30	NEELIMA ARORA JAYANT KUMAR ARORA	631
31	SUJATA	632
32	SONAM	633
33	MURTI W/O BHIKKI	656
34	SUSHIL KUMARI KEWAL KISHAN MADAN	659
35	MAYA DEVI	669
36	PUSHPA TANEJA SURESH TANEJA	670
37	ARUNA SHUKLA	671
38	MAMTA RAJPUT	672
39	SANGEETA SAINI	673
40	SHIWANSHI SINGH	674
41	AMIT KUMAR	692
42	SUNIL M CHAVAN KALPANA SUNIL CHAVAN	694
43	HEMLATA	695
44	JITANDER KUMAR SAINI	699
45	MANISHA KUMARI	700
46	SUSHIL KUMAR	700A
47	SANDHYA RAJ	715
48	BABITA RANI	716
49	REKHA SAINI	719

50	NARENDRA KUMAR JAIN SARITA JAIN	720
51	DEEPIKA SINGLA	721
52	MAMTA AHUJA	722
53	SOHAN LAL GUPTA	723
54	HARIOM OJHA	724
55	SUMAN RAKHEJA	745
56	NEERAJ JAKHAR	746
57	ANIL KUMAR HEMA KAUSHIK	747
58	MANGAL PRASAD SETH	748
59	BABITA SHARMA	749
60	JAMBA KUTTY CHARLES STEPHEN	750
61	SANDEEP DHAWAN SHALINI DHAWAN	751
62	RAJESH KUMAR KAUSHIK MADHAVI KAUSHIK	753
63	VINOD KUMARI	970
64	ARCHANA SINGH	369
65	VIPIN KUMAR KANCHAN ARORA	370
66	DEVENDER KUMAR	373A
67	JIMMY DUNG NEHA	387
68	SUSHMA	393
69	SANTOSH KUMAR KANTA KUMARI CHANDER SHEKHAR	395A
70	POONAM	407
71	SANGEETA	526
72	DALIP KUMAR RICHA	527
73	GITA DEVI	528
74	ASHA LAMBA RAM BIR SINGH	529
75	SMT. LAJJA	530
76	SEEMA RANI	535
77	VISHAL SHARMA	536
78	NARESH SINGH	537
79	USHA RANI	538
80	RITIKA DAGAR MANOJ KUMAR DAGAR	539
81	MAN SINGH	540
82	ANITA KALRA	541
83	PARUL CHAUDHARY	542
84	VIPIN KUMAR	550
85	RAJ AGGARWAL	551
86	YOGESH KUMARI	562
87	SHEELA DEVI	563
88	SADHANA PATHAK	564
89	PREM WATI	565
90	SANTRA	566
91	MUKTA SHARMA	567
92	RAKHI RANI	579
93	KAMLESH	580
94	RADHA DEVI	581
95	NARESH KUMAR	587
96	HARI SINGH	589
97	KAMLESH	591
98	SONU	592
99	SUDESH	593
100	SANTOSH KUMARI	596
101	SAGIRAN NISA	599

102	KUNTI DEVI	602
103	MANISHA	603
104	KAMAL SINGH	604
105	SUNIL	605
106	DR SUDEEP SAINI	606
107	DANVIR SINGH	615
108	SUNIL KUMAR	622
109	VISHAL NARESH	631
110	SATISH KUMAR	632
111	ARCHANA GOYAL	633
112	MAHAVIR SINGH	635
113	GANESH KUMAR GUPTA	639
114	SAVITA	653
115	MURTI	656
116	GULSHAN SHARMA	659
117	SURESH KUMAR SAINI DONEE SAINI	664
118	GANGA WATI	667
119	RAJ WATI	669
120	VIJAY PAL	670
121	REETU	671
122	NAGENDRA KUMAR	672
123	ASHOK KHATTER	673
124	KUSUM LATA	674
125	SUNANDA MOOSSADDEE	675
126	JAY SINGH AVANTIKA SINGH	676
127	OMWATI	677
128	MADHU BALA	678
129	VINAY YADAV	692
130	MOHD NAJIBUL HASAN	694
131	ANJANA JOSHI	695
132	KAVITA	696
133	SMT. RATESH	697
134	JEEVAN JYOTI CHARITABLE SOCIETY	698
135	SUDESH DEVI	699
136	PUNITA SHARMA SUSHIL KUMAR SHARMA	700
137	SUNITA RAWAT	700A
138	RANJANA SHARMA	715
139	SUNITA RAWAT	716
140	SANDHYA GIRI PRAMOD GIRI	719
141	MEENU KAUSHIK	720
142	DAL CHAND	721
143	DEV DUTT SHARMA POONAM	722
144	USHA GUPTA	723
145	MADHUBALA SHARMA	724
146	KUSUM LATA	725
147	RAMESH DHAWAN MANGAT RAM DHAWAN	741
148	BAHADUR SINGH	742
149	SUKHBIR SINGH OMVATI	743
150	ANITA DEVI	744
151	MANOJ KUMAR SUNITA RANI	745
152	SUNIL KUMAR	746
153	MAHENDER PRATAP SINGH	747

154	ROSHAN SINGH	748
155	OM PARKASH TANEJA	749
156	MANGAL SINGH RAWAT GEETA DEVI	750
157	KITABO DEVI NARINDER SINGH	751
158	VINEET GOEL RAJNI GOEL	753
159	SHASHI BALA	754
160	NARENDER KUMAR	755
161	SHASHI BALA SHARMA	756
162	KAMLESH ARORA	761
163	DEEPAK CHAUHAN	762
164	RAJESH	763
165	JASWANT SINGH MAMWATI	764
166	SAROJ	969
167	VIDYA	970
168	SURENDER SINGH LAMBA BABITA LAMBA	369
169	SAROJ	370
170	PURAN	373A
171	JASBIR SINGH LAMBA	387
172	MAHARAJ SINGH VINOD	393
173	NEERU GOYAL	395A
174	MAHENDRA KUMAR GOYAL	407
175	JITENDER KUMAR	526
176	RICHA SABHARWAL	527
177	JOGINDER SHARMA	528
178	MANGESH DILEEP CHAND	529
179	RAVI CHAUHAN NEELAM CHAUHAN	530
180	ARUJ KUMAR KHURANA	531
181	JAGAT NARAIN SITA DEVI	532
182	ANITA SHARMA	533
183	MANJU BALA	534
184	ANITA	535
185	ANJU SHARMA	536
186	ANITA	537
187	GOPAL	538
188	VANDANA BAJAJ KULDEEP BAJAJ	539
189	SEEMA	540
190	BIMLA DEVI	541
191	KASHISH BATRA	542
192	PRAVEEN MISHRA	543
193	ANRADHA ETC	544
194	BABITA GARG	546
195	SUNITA RAWAT	547
196	SONIA MANOJ KUMAR	548
197	POOJA GUPTA	550
198	RAVINDER SINGH	551
199	ANSHU GARG	562
200	SUMIT MANGLA AMIT MANGLA	563
201	MANISH JAIN	564
202	YUDHISHTER	565
203	ADRASH YADAV	566
204	GIANENDER SINGH ADHANA	567
205	SUSHMA LATA	579

206	GUDDI	580
207	LAXMI KALRA	581
208	MANISH KUMAR PREETI	582
209	SEEMA KUMARI DHANKAR NARESH KUMAR	583
210	SHAGUFTA KHAN HARUN KHAN	584
211	RAHILA BANO AMMINUDDIN	585
212	MOHD. JAMAL ASGARI KHAN	586
213	PREETI BHARDWAJ	587
214	SANJAY POSWAL SHEELA	589
215	SUNIL KUMAR NEELAM KUMARI	590
216	PREETAM SINGH	591
217	MEERA MEENA	592
218	AMIT SHARMA	593
219	LAL CHAND TEWATIA	596
220	SAGIRAN NISA	599
221	MOHINDER SINGH	602
222	MANOJ KUMAR SINGH NIKITA SINGH	603
223	PAWAN KUMAR SAVITA	604
224	MOHIT KUMAR KARUNA VERMA	605
225	SEEMA MALIK	606
226	DHANESH DEVI	615
227	PRIYA GUPTA	616
228	RAHUL GUPTA	617
229	BIMLA DEVI ALOK KUMAR	618
230	SUNITA SARDANA	619
231	PRABHU DAYAL	620
232	SAHIL BATRA	622
233	LAL MATI DEVI	631
234	SAVITRI SOROUT HARI RAM SOROUT	632
235	VISHWAS AAKAS	633
236	LT CDR RAMESH CHAND	635
237	NEHA SINGH	639
238	RANDHIR SINHA	643
239	CHARAN SINGH	644
240	PRASHANT SINGH	645
241	ISHWAR KUMAR	652
242	RAVINDER SINGH	653
243	POONAM	656
244	KRISHNA DHIMAN	659
245	NEHA RANI PAWAN KUMAR	664
246	RAJEEV KUMAR JHA KRISHNA JHA	667
247	RENU GARG	668
248	MANJU MISHRA	669
249	SUNIL SINGH CHAUHAN	670
250	JANAK KUMARI ARORA	671
251	MEENA SHARMA SANJAY KUMAR SHARMA	672
252	RAVI KANT YADAV	673
253	VIDESH KUMAR LALITA SINGH	674
254	PRADEEP GUPTA SONIA GUPTA	675
255	VISHAN KHANDELWAL INDU KHANDELWAL	676
256	PREETI	677
257	AMOD SHANKAR SANDHYA AMOD	678

258	SUNILA	694
259	SHIVALI ANAND	695
260	ARUN KUMAR SINGH	696
261	RITISH RANJAN NIMISHA RANJAN	697
262	SAVITA DEVI	698
263	ALKA	699
264	SEEMA RAJPUT	700
265	PRATIBHA KUMARI	700A
266	RAHUL KUMAR	715
267	PUNISH BAVEJA	716
268	SHASHI	719
269	RAJ KUMAR SONA SONIYA	720
270	MRITYUNJAI KUMAR YADAV	721
271	HARDEEP	722
272	INDRANI JAIN	723
273	RATAN BALA	724
274	PRACHI SINGH	725
275	ARUN RAMESH KANTODE	741
276	DR JP YADAV RAJ KUMAR YADAV	742
277	SHAILENDRA PRATAP KUSUM MALL	743
278	SANTOSH JAYANT	744
279	BIRENDER SINGH	745
280	DESHRAJ	746
281	MANJU GOLA	747
282	MADHU	748
283	HUKAM SINGH DAGAR	749
284	SANDEEP BERWAL	750
285	SATPAL SINGH	751
286	ABHAY YADAV NIRMALA YADAV	753
287	ARJUN SHEORAN	754
288	NARENDER KUMAR	755
289	USHA	756
290	AJAY KUMAR BHATIA	761
291	AJAY KUMAR KHATRI	762
292	MAHENDRA MOHAN BHATT RAJNI BHATT	764
293	RAM KISHAN	969
294	JAYA GERA	970
Total plot		98

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Deatil of occupied Plot

INDER JEET SINGH	506
SARITA	507
SHER SINGH SHIMLA	508
SUBHASH	510
VIJAY KISHORE	510A
SANTOSH	510B
DHARAM VEER SINGH	514
INDU	517
VARUN MITTAL	518
SANJEEV KUMAR	521
DINESH KUMAR NAVEEN KUMAR	525
GHANSHYAM SINGH	549A
NARESH CHAND SHARMA	557
BRIJANDAR ARYA, SHANTI, VIJATA SUJATA RANI	557A
DHEERAJ KUMAR BABITA	560
SANDEEP SHARMA	577
MUNESH DEVI	578
ANKIT SHARMA CHITRA SHARMA	588
HARISH KUMAR	597
KAMLESH	608
BHAWNA	610
NARAYAN SINGH	614
PREMPAL SINGH JAGVIR SINGH	621
ANAMIKA MALIK	624
RAHIT	627
KAVITA CHUG	634
GURMAIL SINGH	642
MAHENDER SINGH	647
SAVITA SINGH	662
RAJNI	681
NARVIR SINGH RAWAT	683
ANKUR KAUSHIK PRATIMA KAUSHIK	684
KUSUM SOLANKI	688
SUBHASH CHAND	689
AMIT KUMAR	690
SATYAWATI	691
KAMLESH	701
MITHLESH	702
NIRMALA DEVI	711
YAD RAM	718
VIJAY WATI	726
SUBHASH CHAND	727
PITAMBER	733
PAWAN KUMAR	738
POOJA RANI	740
RAJESH	760

450

93

MAHENDER SINGH	971
Total Plot	47

17

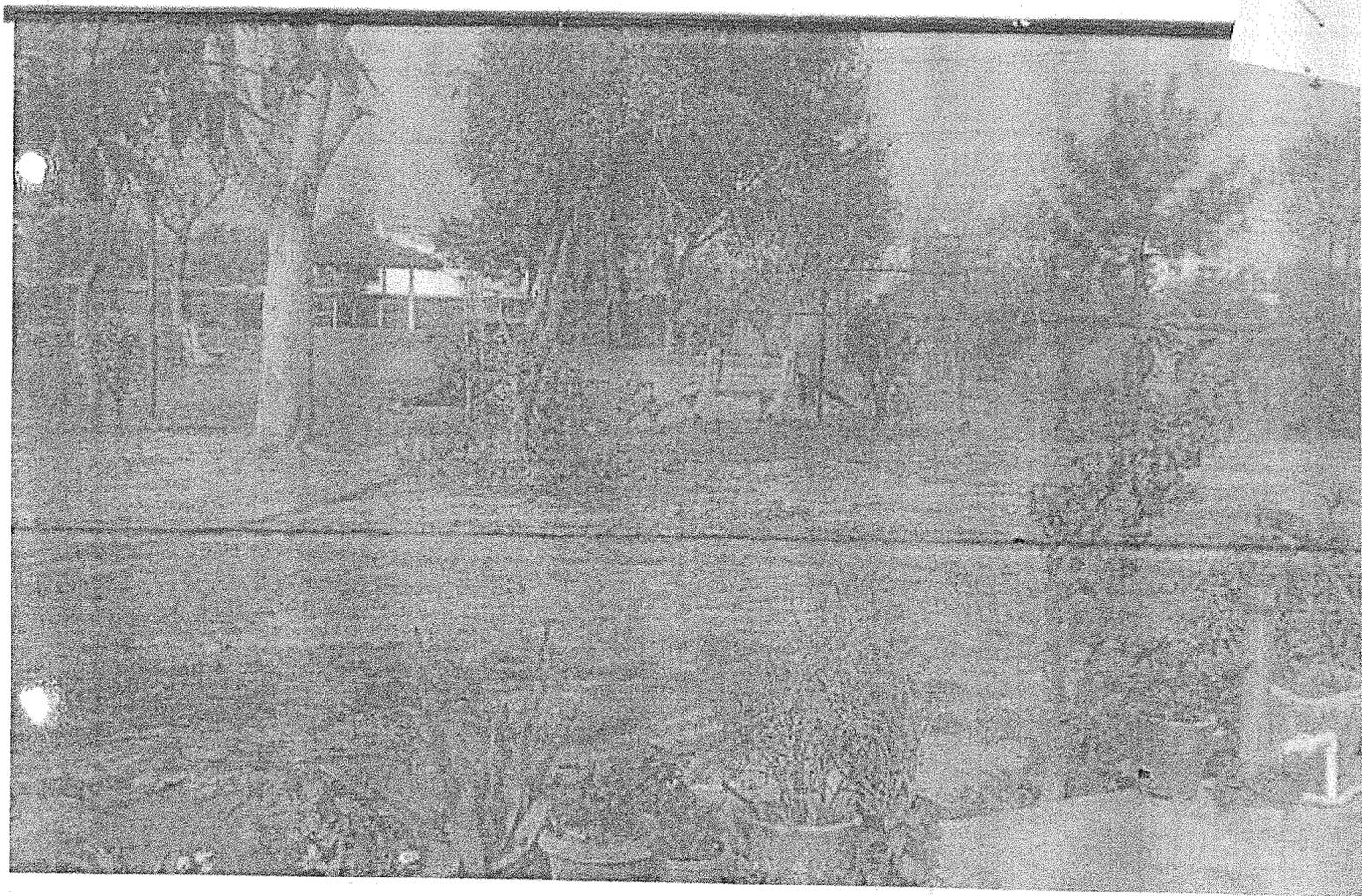
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Detail of Villa in Plot

Sr. no	Customer	Unit No
1	SANJIV MENDIRATTA	232
2	ANIL SOOD SUSHMA SOOD	233
3	HARI CHAND GOYAL LAXMI DEVI	234
4	GAJRAJ SINGH	235
5	MANIK TANDON	236
6	KRISHNA	237
7	ASHWANI KUMAR NAGPAL	238
8	KAMAL DEEP SINGH	239
9	RANJIT SINGH CHAUDHARY RENU RANI CHAUDHARY	240
10	PRABHU DAYAL RAJ KUMAR	241
11	SHASHI BHUSHAN GAUR	243
12	RAJ RANI	244
13	DEV DUTT SAROJ BALA	245
14	RAJIV BANSAL UMA BANSAL	252A
15	CHATTER PAL PARASHAR	253A
16	PARKASH MADAAN RAJNI MADAAN	256A
17	SUJATA GEETA	257A
18	RAJINDER S/O ATAR SINGH	258A
19	MONIKA MANGLA	260A
20	POONAM BANSAL	261A
21	MEHAR CHAND AND SHARDA	262A
22	PAWAN KUMAR, PRAMOD KUAMR, MAHENDER, LOKESH TAYAL	263A
23	YASHODA	264A
24	NARESH KUMAR	265A
25	SUMIT MANGLA	568
26	NEETA SINGH	569
27	URMILA DEVI	573
28	SUMITRA	574
29	USHA RANI NAGPAL SUNNY NAGPAL	576
Total Plot		29

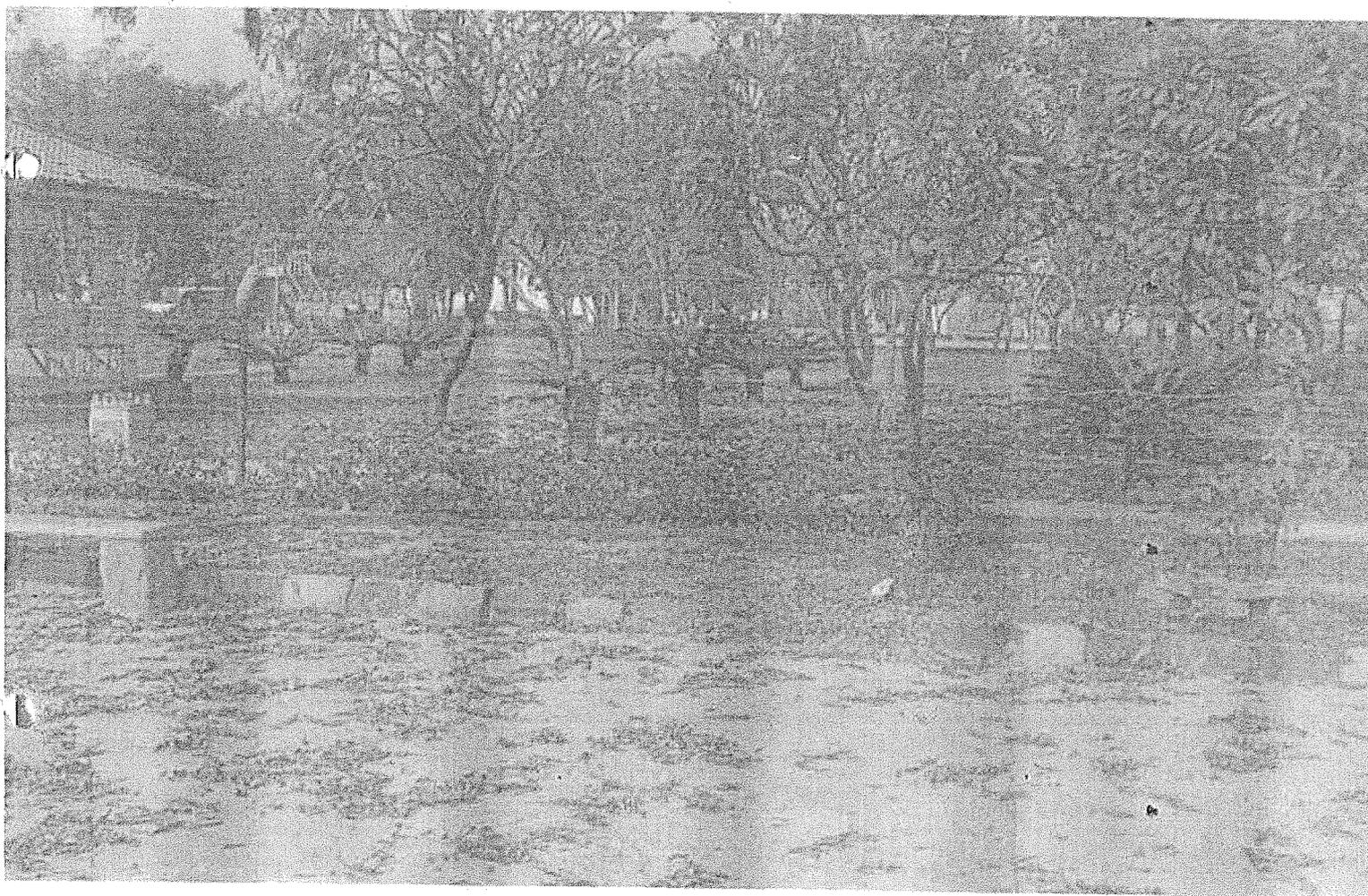
Annex 452-3

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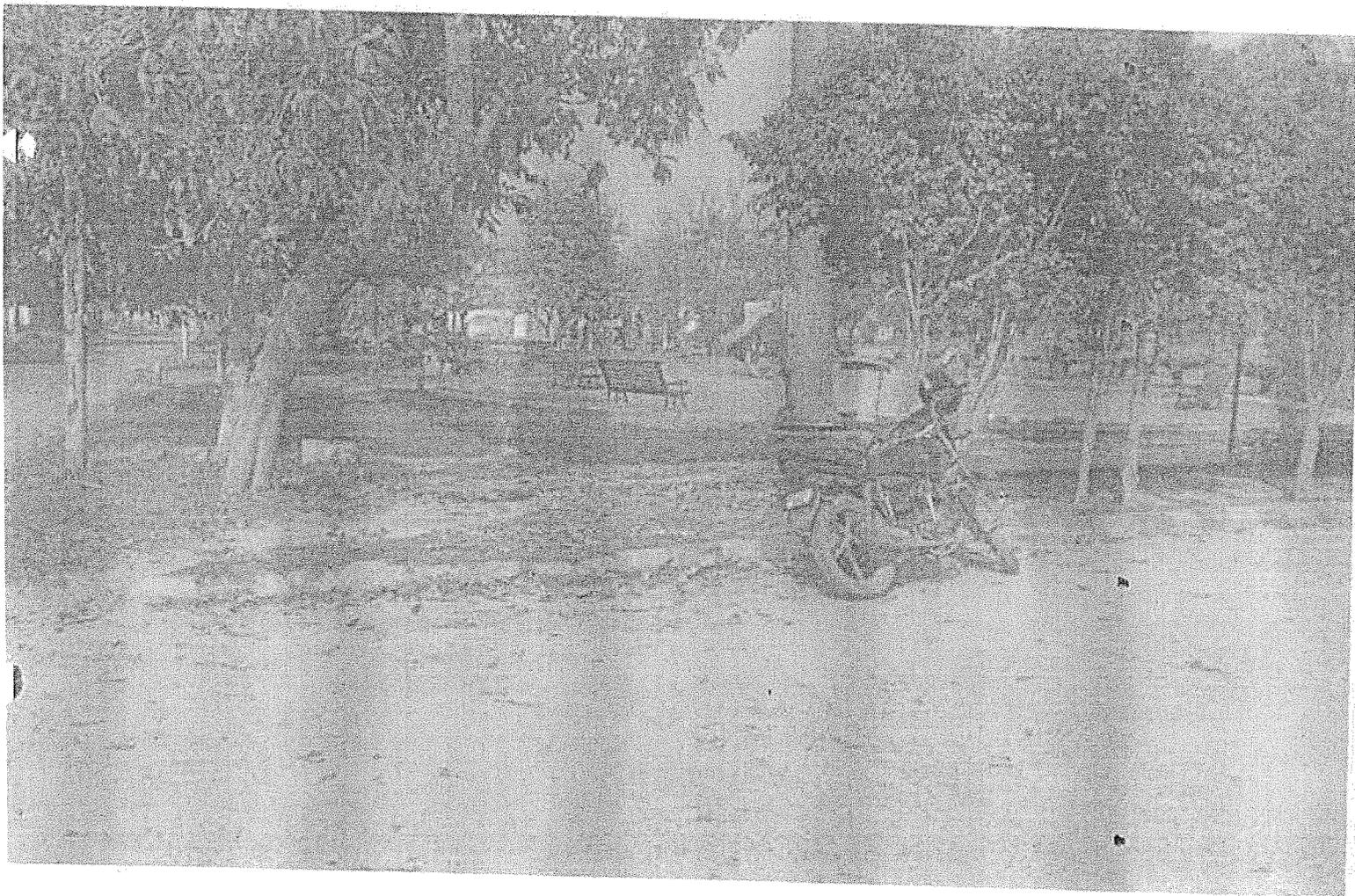
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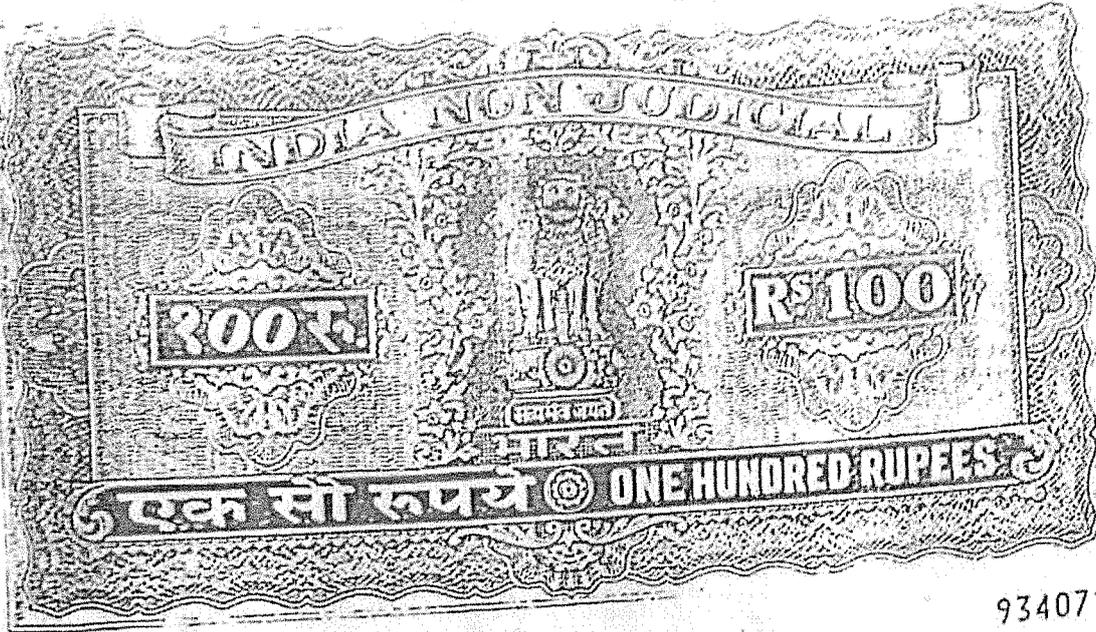
Apple

97



Aramp

98



934071

दिल्ली DELHI

AGREEMENT FOR ASSIGNMENT OF MAINTENANCE & MANAGEMENT SERVICES

This AGREEMENT FOR ASSIGNMENT OF MAINTENANCE & MANAGEMENT SERVICES is made at N. Delhi on this 1st day of October, 2005

BETWEEN

~~M/s. Omaya Construction Limited~~ a Company duly incorporated under the Companies Act, 1956 having its Registered Office at 7, Local Shopping Centre, Kalkaji, New Delhi-110019, acting through its Authorised Signatory, Shri Sandeep Gora (hereinafter referred to as the "First Party"), which expression shall, unless it be repugnant to the context or meaning thereof, mean and include its successors, liquidators and assigns of the One Part

AND

~~M/s. Shanti Estate Management Services Pvt. Ltd.~~ a Company duly incorporated under the Companies Act, 1956 having its Registered Office at A-1/343B, Lawrence Road, Delhi- 110035 through its Authorized Signatory Shri AMIT - GUPTA (hereinafter referred to as the "Second Party") which expression shall, unless repugnant to the context or meaning thereof, be deemed to include its successors and assigns of the Other Part.

HEREAS:

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A. The First Party is in the business of Real Estate Development and has developed/ in process of developing a number of Residential Township Projects, Group Housing Projects, Commercial Complexes etc. in and around NCR region and in various states in India.

B. The First Party has entered into agreements or issued Allotment Letter to the Buyers of residential/ commercial plot, flat, villa, shops etc. in its various Residential Township Projects, Group Housing Projects, Commercial Complexes etc. and it is agreed between the First Party and its Buyers that in order to provide necessary maintenance services the Company may, upon the completion of the respective Projects, hand over the maintenance of the Projects to any body of persons or an association as the First Party may in its sole discretion deem fit for maintenance, upkeep, lighting, security etc. of the respective Project buildings including landscaping and common lawns, water bodies and other common areas of the respective Projects.

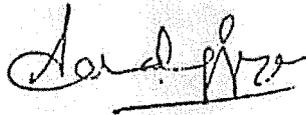
C. The Second Party has represented that, it is in the business of providing maintenance services to various residential and commercial Projects and has approached the First Party for providing maintenance services in the developed and completed projects of the First Party.

D. The Second Party further represented that, it has professional man power and proper paraphernalia to provide maintenance services to residential/commercial Projects of the First Party to the satisfaction of the buyers/ occupiers of the residential/ commercial plot, flat, villa, shops etc. in the respective projects of the First Party (the buyers/ occupiers shall hereinafter be referred to as the "Users").

E. The First Party believing on the representations of the Second Party, has agreed to appoint it as the Maintenance Agency for providing maintenance services to all its existing and future Residential Township Projects, Group Housing Projects, Commercial Complexes etc. as per the following terms and conditions.

NOW THEREFORE, THIS AGREEMENT FOR ASSIGNMENT OF MAINTENANCE & MANAGEMENT SERVICES WITNESSETH AS FOLLOWS:

1. That the First Party hereby appoints the Second Party as the Maintenance Agency for providing maintenance services to the Users in all its existing and future Residential Township Projects, Group Housing Projects, and Commercial Complexes etc. and the Second Party hereby agrees to provide Maintenance Services to the users in all the existing and future Residential

Township Projects, Group Housing Projects, Commercial Complexes etc. of the First Party.

100

That, it is agreed by and between the Parties that "Maintenance Services" means and includes maintenance and management of common areas, Janitor Services, uninterrupted supply of electricity, water, garbage disposal system, maintenance of parks, roads and road side horticulture alongwith the machines, equipments and installed in common and open area, security services etc. and more fully described in Annexure- A to this Agreement.

3. That the First Party hereby agrees to intimate to the Second Party through separate letter about the followings for providing Maintenance Services to the Users on project to project basis:

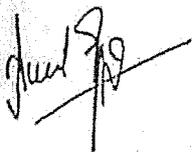
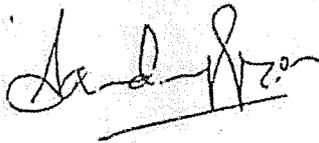
- a) Details of the Project
- b) Details of areas to be maintained
- c) Maintenance Commencement Date
- d) Details of machinery, equipments, fixtures etc installed in the project
- e) Benefits and amenities agreed to be provided to the users in the Project
- f) Any other information/ details as it deems fit.

4. That the Second Party is entitled to enter into separate agreement with the Users for providing Maintenance Services in all its existing and future Residential Township Projects, Group Housing Projects, and Commercial Complexes etc.

5. That the Second Party, in lieu of providing Maintenance Services to the Users, shall be entitled to raise bills to the User and receive payments from the User towards Maintenance and other charges including interest on delayed payment at such rate, terms and conditions to be agreed between the Second Party and the User under the separate Maintenance Agreement to be entered into between them.

6. That the provision of Maintenance Services shall be done by the Second Party through various outsourced agencies under separate arrangements/ agreements to be entered into with them. The Second Party's responsibility will be limited only to the extent of supervision of these agencies and to ensure that their operation is in conformity with the arrangement/ agreement executed by them and to change an agency if its performance is not upto the desired standards

7. That in order to secure adequate provision of the Maintenance Services and due performance of the Users in paying promptly the maintenance bills and other charges as raised by the Maintenance Agency, the Users have agreed to

deposit Interest Free Maintenance Security (IFMS) deposit and to always keep deposited with the First Party. The First Party hereby agrees to transfer the IFMS of the Users (if received) to the Second Party, after adjusting therefrom any outstanding maintenance bills and/or other outgoings of the User at any time upon execution of the conveyance deed and thereupon the First Party shall stand completely absolved/ discharged of all its obligations and responsibilities concerning the IFMS including but not limited to issues of repayment, refund and/or claims, if any, of the User on account of the same. In case any of the Users have not paid any IFMS to the First Party, the Second Party shall be entitled to ask the Users for payment of IFMS to the Second Party directly.

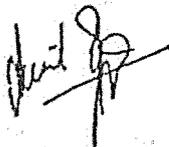
8. That upon the Second Party taking up Maintenance Services of any particular project, the First Party shall be absolved from all such duties, responsibilities and liabilities of providing Maintenance Services to the users of that project,
9. That the Second Party hereby agrees provide the Maintenance Services in all the existing and future Residential Township Projects, Group Housing Projects, and Commercial Complexes etc. of the First Party in a diligent and efficient manner so as to keep the goodwill/ reputation of the First Party always high and hereby agrees to address the grievances and complaints of the users relating to the Maintenance Services at its own and shall not drag or heave the First Party in such matter and keep the First Party harmless and indemnified in this respect.
10. That the Second Party hereby agrees to maintain, upkeep and take care of all the equipments, machineries, fixtures etc. which may be installed by the First Party in the projects from time to time and replace/ upgrade all the equipments, machineries, fixtures etc. as and when required by using the Sinking Fund/ Replacement Fund to be received from the Users and not to dismantle, remove or take away any of the equipments, machineries, fixtures etc, without prior permission of the First Party.
11. That in respect of Commercial Complexes, the First Party in order to keep the Commercial Complex lively, action packed and to attract more and more customers/ visitors so as to increase the footfall in the Commercial Complex, hereby authorizes the Second Party to make optimum use of common areas including the atrium by organizing promotions/ displays/ events/ exhibitions, putting up stalls/ kiosks etc. in the said common areas & atrium through any Mall management Agencies. However, the Second Party shall not burden the Users with any cost and expenses in this regard and shall manage such activities out of the revenue generated from such activities and/ or from the licensed space in the atrium/ common areas..

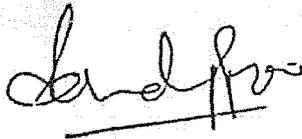
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That the Second Party hereby agrees to appoint staff on its payroll for providing the Maintenance Services and/or to appoint Sub-contractor for petty maintenance work under its supervisions. The Second Party agrees to keep a copy of contract with each Sub-contractor in writing in its office for record. The Second Party also agrees to be solely responsible and liable to make the payment of salary and wages, bonus, gratuity or any other statutory dues to its employee or the contractor appointed by it and the First Party or users shall not be liable and responsible in any manner for payment of the same.

13. That the Second Party hereby agrees to be liable for due observation and compliance of all statutory Laws & the Rules framed thereunder as applicable from time to time e.g. ESI/ EPF/ Minimum Wages/ Bonus/ Gratuity/ Contract Labour (Regulation & Abolition), Act etc
14. That the Second Party hereby agrees to adhere strictly all the Govt. rules and regulations, notifications relating to the Maintenance Services and to submit the statutory returns and deposit the income tax, service tax etc. on due dates to the respective govt./semi govt. agencies.
15. That for providing the Maintenance Services, the First Party hereby agrees to provide space to the Second Party in each of its project to be used as Office by the Second Party. The allotted space to the Maintenance Agency for office purpose shall be vacated peacefully by the Second Party on termination of this Agreement.
16. That, this agreement shall be terminable in the following events:
 - a) In case of the Second Party breaches any of the terms and conditions of this agreement or fails to perform its duties as per its commitment to the First Party, the First Party shall serve upon the Second Party a notice to take corrective measures within Sixty days and in case the Second Party fails to do so, then the First Party shall have the right to terminate this Agreement.
 - b) In case the Second Party wants to terminate this Agreement, then by serving three month's notice to the First Party
 - c) Upon termination, the Second Party shall handover the charge of Maintenance Services and possession of all equipments, furniture and fixtures installed in the Project to the First Party or to its nominee as the case may be after settlement of account.
17. That any failure or delay on the part of the Second Party in performing any obligation under this Agreement solely by reason of acts of God, acts of Government, riots, and wars shall not be deemed to be a breach of this Agreement.





18. That any notice, letter or communication to be made, served or communicated unto the parties under these presents will be deemed to be made, served or communicated if the notice or letter or communication is addressed to the parties at their address shown above and changed address as may be intimated by them on their behalf and set by the registered post.

19. That in case of any dispute or difference of any kind whatsoever shall arise between the parties in connection with this agreement or any part thereof such dispute or difference shall be settled amicably by mutual discussion failing which the same shall be referred to the arbitration under the provisions of the Indian Arbitration & Conciliation Act, 1996 or any statutory modifications or amendment thereof. The venue of arbitration shall be at Delhi/New Delhi and the language shall be English. The courts at Delhi shall have exclusive jurisdiction in case of any dispute arising in respect of the subject matter of this agreement or in connection to it.

IN WITNESS WHEREOF the parties have hereto set their hands on the day, month and year first above written.

WITNESSES:

1.

Signed for & on behalf of
Omaxe Construction Limited


(FIRST PARTY)

2.

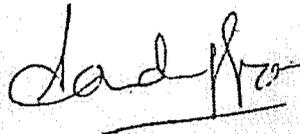
Signed for & on behalf of
Shanvi Estate Management Services (P) Ltd.


(SECOND PARTY)

ANNEXURE-A

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- A. MAINTENANCE AND SERVICES (FOR COMMON AREAS AND COMMON SERVICES)
1. Sanitation
 - 1.1 Daily sweeping of common areas (all such spaces used and enjoyed by the Property owners in common with other property owners in the residential/commercial complexes).
 - 1.2 Daily domestic refuse collection and its disposal.
 - 1.3 Cleaning of surface drains, sewage collection net work etc. depending on requirement.
 - 1.4 Operation/maintenance of Sewage Treatment Plant if provided.
 2. Horticulture
 - 2.1 Regular maintenance and upkeep of gardens, plantation, greenery, fountains etc. in the common areas within the complex.
 3. Water Supply
 - 3.1 Maintenance and operation of Pumping sets - Pumping of water on need basis.
 - 3.2 Maintenance, operation and upkeep of water distribution within the common area including pipe lines, valves etc.
 - 3.3 Cleaning of overhead tanks and borewells on regular basis.
 4. Power Supply
 - 4.1 Maintenance of power distribution network including transformers, switch gears, cables etc.
 - 4.2 Operation and maintenance of street lights, lighting of passages, corridors and other common spaces.
 - 4.3 Maintenance of generator and its operation as and when necessary.
 5. Civil Maintenance
 - 5.1 Maintenance of boundary walls, drains, parking areas, Club house etc.
 - 5.2 Normal maintenance/pot hole repairs of roads, side walks etc.
 6. Swimming Pool
Maintenance and operation of Swimming Pool in residential complexes.
 7. Security
Round the clock security of the complex.



MAINTENANCE AGREEMENT.

THIS MAINTENANCE AGREEMENT is executed at New Delhi on this 15 day of 10 2022.

BETWEEN

M/s. Shanvi Estate Management Services Pvt. Ltd., a Company registered under the Companies Act, 1956 having its Registered Office at Omaxe Square, Plot No. 14, Jasola (hereinafter referred to as the "Maintenance Agency" which expression shall, unless repugnant to the context or meaning thereof, be deemed to include its successors and assigns) of the ONE PART

AND

Surbha Lada
Govt. Hospital.
HODAL (HR.)

Hereinafter referred to as 'the User' (which includes Owner and which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include his/her/its executors, administrators, legal heirs and representatives) of the OTHER PART.

130.
WHEREAS the User has been allotted a Commercial/ Residential Plot/ Villa/Booth more fully described in Annexure- I (hereinafter referred to as the "Said Unit") in the Residential Township Project named as "Omaxe city, Palwal" (hereinafter referred to as the "said Complex") situated in Near Hide out Hotel, Palwal (Haryana) (hereinafter referred to as the "said Place Address"). through a Buyer's Agreement (hereinafter referred to as the "said Buyer's Agreement") by M/s. Omaxe Ltd. (formerly Omaxe Construction Ltd.) having its Regd. Office at 7 LSC, Kalkaji, New Delhi (hereinafter referred to as the "Developer").

AND WHEREAS the said Buyer's Agreement executed by the User contained a stipulation for the provision of Maintenance Services by the Maintenance Agency and payment of maintenance charges by the User to the Maintenance Agency and the User has agreed to execute a separate Maintenance Agreement for the maintenance of the said Unit in the said Township Project.

M/s Shanvi Estate Management Services Pvt. Ltd.

Authorized Signatory

[Signature]
User(s)

AND WHEREAS as per the terms of the said Buyer's Agreement, the Developer has appointed the said Maintenance Agency as its nominee maintenance agency and have entrusted to the said Maintenance Agency, on a permanent basis, the work of management, administration, preservation, operations & facility management and upkeep of the said Township Project, operation of common services therein, supply of water and also operations & facility management, repair and replacement of common areas and facilities to which the User has agreed.

AND WHEREAS the Maintenance Agency shall provide the maintenance services, raise bills directly on the User and collect payments thereof and to do all such acts, deeds etc. as may be necessary to provide maintenance services and collect bills thereof.

AND WHEREAS the user has deposited and shall keep deposited with the Company an Interest Free Maintenance Security (IFMS) Rupees _____ only in respect of the said Unit in the said Township Project.

AND WHEREAS the User has approached the Maintenance Agency with a request to provide maintenance services and assured that the User shall abide by the terms and conditions of this Agreement and shall promptly pay the bills raised by the Maintenance Agency.

AND WHEREAS the User agrees to pay the maintenance charges along with applicable taxes, cesses etc. to the Maintenance Agency from the date of commencement of maintenance services by the Maintenance Agency in the said Township Project, whether the said Unit is physically occupied by the User or not. In order to smooth the function and mechanism of payment of monthly/ quarterly/annually Maintenance Charges, the User has agreed that the monthly Maintenance Charges of the said Unit along with prevailing Service Tax & Cess as per the bills/invoices raised by the maintenance agency. The user hereby authorized the maintenance agency to adjust the maintenance charges along with applicable taxes from the interest free maintenance security whenever he fails to pay the monthly maintenance charges along with applicable taxes.

AND WHEREAS the parties have now decided to execute this Agreement on the terms and conditions recorded hereunder.

NOW, THEREFORE, THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED AND DECLARED BY THE PARTIES AS FOLLOWS:

1. That in pursuance of the said agreement and in consideration of the Maintenance Agency having undertaken to manage, administer, operations & facility management, upkeep and preserve the said Township Project, operation of common services,

M/s Shany Estate Management Services Pvt. Ltd.

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User(s)

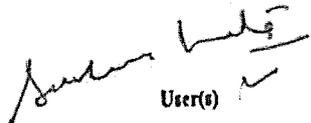
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therein, supply of water and also operations & facility management, repair and replacement of common areas and facilities, more fully described in Annexure-II, the User hereby agrees and binds himself to pay to the Maintenance Agency the operations & facility management and service charges at the rate of Rs. 1000/- per unit per month of the area of the said Unit as mentioned in the said Buyer's Agreement along with applicable tax with effect from _____.

2. That it is clearly agreed by and between the Parties that irrespective of the date of signing of this Agreement, the User shall pay the Maintenance Charges and other dues with effect from the Commencement Date.
3. That the rates of operations & facility management and replacement fund charges per month per sq. yards of the area of the said Unit have been fixed in the context of the current (as on) minimum wages, prices commodities and services, official levies, fees and taxes etc., water and electricity charges, including water boosting pumps or the running of machinery, equipments installed in the Township Project and lighting of roads and service charges of the Maintenance Agency.
4. That the User specifically agrees that the Maintenance Agency may suitably increase the aforesaid rates of operations & facility management, from time to time or at any time as may be required by circumstances, to cover the escalation and/or also increases of present levies or imposition of new ones by any appropriate authority or, other Government/Local Bodies. The assessment of the Maintenance Agency of the fairness of increase shall be conclusive, final and binding on the User.
5. That the User has paid interest free Maintenance Security in order to secure adequate provision of the maintenance services and for his due performance in paying the maintenance charges and other charges as raised by the maintenance agency from time to time. The Buyer(s) hereby agrees to pay the maintenance charges along with applicable taxes, cesses etc. to the Company/ the Maintenance Agency from the date of commencement of maintenance services by the Company/ the Maintenance Agency in the said Project, whether the said Unit is physically occupied by the User or not.
6. The User/Occupant has deposited/ shall deposit at the time of execution of this Agreement and keep deposited with the Company/ Maintenance Agency an interest free maintenance security deposit of Rupees _____ per square yards in respect of the said Unit in the said Township Project as security towards the payment of the above expenses.

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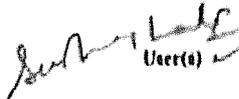

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User(s)

7. In order to smooth the function and mechanism of payment of monthly Maintenance Charges, the User hereby authorizes the Maintenance Agency will take Advance Maintenance Charges against annually billing for all purposes from the date of offer of possession of the said Unit. After the exhaustion of Advance Maintenance charges, the User hereby agrees to pay maintenance charges in respect of the said Unit regularly on monthly/quarterly/annually basis as per the Bills/ Invoices raised by the Maintenance Agency. The user hereby authorized the maintenance agency to adjust the maintenance charges along with applicable taxes from the interest free maintenance security whenever he fails to pay the monthly maintenance charges along with applicable taxes.
8. Subject to Clause 5 herein above, it is agreed between the parties that the Maintenance Agency will present the bill for operations & facility management charges on Monthly/annually/Quarterly basis for the time period as decided by the Maintenance Agency, in advance to be paid by the User before the close of the month in which the bill has been drawn up. The User may however, have arrangement of these charges being paid by his tenant. It will, however, be the primary responsibility of the User to ensure that the charges are paid by his tenant/ occupant to the Maintenance Agency in time. In case the tenant does not pay the same in time, the User agrees and undertakes to pay the same to the Maintenance Agency within the time such charges are payable under this Agreement.
9. The User agrees that he shall be liable to pay interest @ 2 % per month to the Maintenance Agency on the dues in arrears against him after the due dates of payment prescribed by the Maintenance Agency in this behalf. The User further agrees that apart from his obligation to receive interest on outstanding dues at the rate of 2% per month, the Maintenance Agency shall have the right to disconnect/discontinue the services and disentitle the User to the enjoyment of common services including electricity, water etc. if the Maintenance Charges is in arrear for more than two months.
10. The User hereby agrees to become a member of the In-house Club on payment of fees of Rs. 500/- (Rupees five hundred only) per month towards the maintenance charges of common area of the club. The user hereby authorizes the Maintenance Agency to adjust the monthly/ quarterly Club fees along with applicable Service Tax, Cesses etc., from the interest Free Maintenance Security. The said monthly fees may be revised by the Maintenance Agency from time to time. The Club shall be managed by the Maintenance Agency and the User shall not interfere in the management and/or maintenance of the Club in any manner whatsoever. The User shall be entitled to avail the Club facilities/services as per the rules and regulations of

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User(s)

the Club. And the maintenance agency will generate the bills/invoices against the club fees.

11. In case, at any time the Resident Welfare Association (RWA) of the Project takes over the Maintenance Services of the Project, then the Maintenance Agency shall have the right to transfer the interest free Advance Maintenance Charges paid by the User(s) after adjusting therefrom any outstanding maintenance bills and/ or other outgoings of the User to such Resident Welfare Association (RWA), as the Maintenance Agency may deem fit, and thereupon the Maintenance Agency shall stand completely absolved/ discharged of all its obligations and responsibilities concerning the aforestated interest free Advance Maintenance Charges including but not limited to issues of repayment, refund and/ or claims, if any, of the User on account of the same.
12. (i) The User shall get his own separate electric connection from Local Authority in his own name and in case there is any fault in electric supply or in the meters installed, such defects, if any, shall be got attended to by the User at his own cost.
- (ii) The repair and maintenance of the individual unit and sewers, drains, pipes and appurtenance thereto or belonging thereto shall be attended to by the User/his tenants etc. The User shall also be responsible for his safety of his fixtures and fittings in the House.
- (iii) That Separate meter would be installed for the quantity of the water consumed by the User. The User will take water connection from the Maintenance Agency and will pay Rs. 1000/ or actual for meter charge, Rs. 1000/ as a security deposit, Rs.1000/ as a water connection charges and will pay material cost which is use at the time of water connection & water charges as per actual till the time Municipal Authority does not supply water to the Township Project.
13. That the Maintenance Agency shall not be liable for any harm, loss, damage or physical injury which may be caused on account of breakdown of power, any other defect/breakdown or on account of fault of employees or human error or theft or on any other account or on account of Acts of God, riots or civil commotion etc.
14. That the user can avail T.V. cable connection facilities by paying the prevailing monthly charges along with one time connection charges if provided by the maintenance agency .

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User(s)

15. That the parties hereto shall be bound by the terms and conditions of the said Buyer do Agreement and all the relevant terms thereof and the same shall be deemed to be incorporated in this agreement and to constitute an Integral part thereof.
16. That if required, the Maintenance Agency shall appoint any other reputed maintenance agency to provide qualified maintenance services at the terms and conditions as may be agreed and the buyer/tenant agree to abide by the terms thereof.
17. That the Maintenance Agency makes it clear to the User that the provision of maintenance/ security services shall be done by the Maintenance Agency through various outside agencies under separate Agreements to be entered into with them. The Maintenance Agency's responsibility will be limited only to the extent of supervision of these agencies and to ensure that their operation is in conformity with the Agreement executed by them and to change an agency if its performance is not upto the desired standards. The Maintenance Agency accepts no legal liability whatsoever arising from acts of omission, commission, negligence, defaults of the aforesaid agencies in providing the maintenance services.
18. That the Maintenance Agency shall in no way be responsible or liable for any fire, electrical, pollution, structural or any kind of hazard originating from the said Plot/ Villa/ said Township Project including those or due to electrical devices installed in the said Township Project. The hazards aforesaid originating from the said Unit/said Township Project shall not impose any kind of legal or financial liability on the Maintenance Agency and the User(s) agrees to keep the Maintenance Agency indemnified and harmless against any loss or damage that may be caused to the Maintenance Agency in this regard.
19. That the User shall indemnify the Maintenance Agency against any loss and/or damage as may be suffered by other Users/Occupants or the Maintenance Agency as the case may be, arising as a result of any act of negligence or breach of obligation on the part of the User.
20. That the User shall use the common passage, areas outside its own said Unit but otherwise forming part of the said Township Project only for ingress in and egress out of his said said Unit and for no other purpose whatsoever. The User shall not use the above referred common passages and areas nor cause it to be used for his personal purposes.
21. The User hereby agrees, undertakes and assures the Developer and the Maintenance Agency that all the works like excavation/ digging of the Basement in

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User(s)

[Handwritten Signature]

21. That the User shall indemnify the Maintenance Agency against any loss and/or damage as may be suffered by other Users/Occupants or the Maintenance Agency as the case may be, arising as a result of any act of negligence or breach of obligation on the part of the User.
22. That the User shall use the common passage, areas outside its own said Unit but otherwise forming part of the said Township Project only for ingress in and egress out of his said said Unit and for no other purpose whatsoever. The User shall not use the above referred common passages and areas nor cause it to be used for his personal purposes.
23. The User hereby agrees, undertakes and assures the Developer and the Maintenance Agency that all the works like excavation/ digging of the Basement in the allotted Plot, construction/ erection of structure on the allotted Plot, laying and setting up of Sewerage, water, electricity lines/ pipes in the said plot etc. to be carried out by the User shall be restricted and limited only to the area of said Plot and shall not cause hindrance/ chocking/ damage of any kind to the sewerage, water, electricity lines/ pipes etc. catering the entire Township/ Project which have been laid down / set up by the Developer beneath/ around the said Plot. Any such hindrance/ chocking/ damage caused, shall be rectified/ repaired/ fixed by the User within 24 hours from such hindrance/ chocking/ damage on its own cost. In case the User fails to rectify such hindrance/ chocking/ damage then the Maintenance Agency is authorized to enter the said Plot and rectify/ repair/ fix such hindrance/ chocking/ damage and the Maintenance Agency shall raise the expense bill to the User towards the cost of such rectification/ repair/ fix along with any other concurrent/ consequential expense/ loss incurred by the Maintenance Agency/ other Allottees/ Users/ Occupiers of other Units which the User hereby agrees and undertakes to pay to the Maintenance Agency within 7 days of the receipt of such Bill.
24. The User hereby also agrees, undertakes and assures the Maintenance Agency that the User shall encroach upon any part of the Common Area / Common Path of the Township or upon the adjoining Plots of the said Plot neither by erecting or constructing any structure nor by installing any kind of machine / equipment / fixture (temporary or permanent) thereupon. In case the User encroaches upon any part of the Common Area/ Common Path of the Township or upon the adjoining Plots of the said Plot by erecting/ constructing/ installing any kind of structure/ machine/ equipment/ fixture (temporary or permanent) thereupon, the Developer/ Maintenance Agency is authorized to remove or demolish, as the case may be, such erection/ fixture/ installation and the Developer/ Maintenance Agency shall raise the expense bill to the User towards the cost of such demolishing/ removal along with any other concurrent/ consequential expense/ loss incurred by the Developer/ Maintenance Agency/ other Allottees/ Users/ Occupiers of other Units/ Villas/ Plots to the User

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User/ Occupiers of other Units, which the User hereby agrees and undertakes to pay to the Maintenance Agency within 7 days of the receipt of such Bill. The Developer/ Maintenance Agency shall not be responsible for any kind of loss/ damage like natural evaporation, pilferage, fragmentation, dampness etc. caused to any such material/ machine/ installation while removing/ demolishing the same or consequential thereupon.

24. That the User undertakes to pay the bills without any reminders from the Maintenance Agency on or before the due date indicated in the bill.
25. That the User undertakes to make proper police verification, as required under law, of his tenants, paying guests, lessees, occupiers, servants, maids, etc. at its own cost and expenses and shall not allow any person as stated herein without proper verification in the said Unit/ said Project. The User shall always be responsible for any misdeed, transgression, crime, offense, misdemeanor, fault, etc. of any of the afore stated persons and shall liable for any claims, losses, damages etc. arising out of such misdeed, transgression, crime, offense, misdemeanor, fault, etc.
26. The User undertakes to pay the outstanding Maintenance charges and other dues to the Maintenance Agency and obtain NOC from the Maintenance Agency before disposing off the said Unit to any other person. In case the User fails to do so, then he shall continue to be liable to pay the Maintenance and other Charges to the Maintenance Agency. It shall be the responsibility of the User/ the new buyer of the said Unit to intimate the Maintenance Agency with regard to change in ownership of the said Unit and to comply with necessary formalities in this regard so that billing of Maintenance and other charges shall be in the name of new buyer of the said Unit.
27. All payments shall be made by the User through Crossed Cheque/ Demand Draft only drawn in favour of the Maintenance Agency payable at Palwal / Delhi and shall be subject to realization.
28. Without prejudice to and notwithstanding to the right of the Maintenance Agency to charge interest for the period of delay in payment of a bill by due date, in case the User fails to pay the bill on or before the due date indicated in the bill, then the unpaid bill will be deemed to be a notice and the maintenance services including electricity supply to the User shall, without prejudice to the right of the Maintenance Agency to recover charges as in the bill, be disconnected after the expiry of seven days of the due date mentioned in the bill without any notice to the User. The supply shall not be reconnected unless and until the amount shown in the bill together with interest at the rate of 2% p.m. for the period of delay and all other connected expenses incurred/to be incurred by the Maintenance Agency in cutting off and reconnecting the electric supply and maintenance services is paid by the User. The

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User(s)



29. All payments shall be made by the User through Crossed Cheque/ Demand Draft only drawn in favour of the Maintenance Agency payable at Palwal / Delhi and shall be subject to realization.
30. Without prejudice to and notwithstanding to the right of the Maintenance Agency to charge interest for the period of delay in payment of a bill by due date, in case the User fails to pay the bill on or before the due date indicated in the bill, then the unpaid bill will be deemed to be a notice and the maintenance services including electricity supply to the User shall, without prejudice to the right of the Maintenance Agency to recover charges as in the bill, be disconnected after the expiry of seven days of the due date mentioned in the bill without any notice to the User. The supply shall not be reconnected unless and until the amount shown in the bill together with interest at the rate of 2% p.m. for the period of delay and all other connected expenses incurred/to be incurred by the Maintenance Agency in cutting off and reconnecting the electric supply and maintenance services is paid by the User. The bill shall be treated as notice for disconnection of the maintenance services including electricity supply to the said Unit in the event of non-payment by the User notwithstanding the inclusion of any part of the charges in the bill of the maintenance services including electricity supply to the said Unit under default being included in the subsequent bills sent by the Maintenance Agency. Further, in the event of non-payment of any of outstanding Maintenance charges or other dues by the User/tenant payable within the stipulated period, the Maintenance Agency shall have an automatic lien over all the goods, equipments, furniture & fixtures, other movable properties etc. of the User/tenant of the said Unit till the due amount is paid by the User/tenant and the Maintenance Agency has the absolute right to disallow the removal/ taking away of such goods, equipments, furniture & fixtures, other movable properties etc. from the said Unit by the User/tenant until the total dues are received.
31. That the User agrees that his/her/its right to use the common facilities shall be subject to regular and prompt payment of Maintenance Charges as billed by the Maintenance Agency. If maintenance charges or any part thereof is not paid regularly, the User agrees that he/ she/ it shall lose the right to use any of the common facilities/services including right to receive/consume electric energy inside the said Unit, but so long as the maintenance charges are regularly paid, and all the covenants herein are observed, the right of the User to use such common facilities/services shall be allowed.
32. That the payment of bill shall not be held up/ delayed if there are any differences or disputes as to its accuracy. Any difference or disputes regarding accuracy of the bill shall be settled separately.

M/s Shree Estate Management Services Pvt. Ltd.

Authorized Signatory



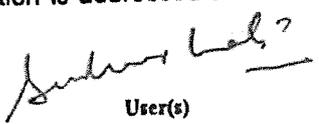
User(s)

to prevent any further damages/ losses to life/ property in the said or adjoining Plots/ Building/ Project. The Developer/ Maintenance Agency shall not be liable to the User to pay any amount by way of compensation and/or damages purportedly arising as a result of any of the above-referred circumstances.

33. That any failure or delay on the part of the Maintenance Agency in performing any obligation under this Agreement solely by reason of acts of God, acts of government, riots, wars, strikes, lock-outs, accidents in transportation or other causes beyond its control shall not be deemed to be a breach of this Agreement, provided however that the Maintenance Agency whenever prevented from discharging its obligations as per this Maintenance Agreement shall continue to take all actions within its power to minimize the impact of the act of Force Majeure.
34. That both the Parties hereto have further agreed to the followings:
- i. All costs, charges and expenses payable on or in respect of this agreement and on all other instruments and deeds to be executed, if any, pursuant to this agreement, including stamp duty on this agreement, legal fees, if any, shall be borne and paid solely by the User.
 - ii. The Maintenance Agency shall retain the original of this agreement and the User shall be provided with a duplicate copy thereof.
 - iii. The failure of the Maintenance Agency to enforce at any time or for any period of time any provision(s) hereof shall not be construed to be waiver of any provision(s) or of the right thereafter to enforce any or each and every provision(s) of this agreement.
 - iv. If any provision of this agreement shall be determined to be void or unenforceable under any law such provision shall be deemed amended or deleted to the extent necessary to conform to applicable law and the remaining provisions of this agreement shall remain valid and enforceable.
 - v. This agreement constitutes the entire agreement between the parties and revokes and supersedes all previous discussions/ correspondence and agreements between the parties, if any, concerning the matters covered herein whether written, oral or implied. However, it is understood by parties that the terms of this Agreement shall be read in consonance and not in derogation of the said Allotment. Unless otherwise provided, this agreement shall not be changed or modified except in writing and signed by the parties hereof.
 - vi. Any notice, letter or communication to be made, served or communicated under these presents shall be in writing and shall be deemed to be duly made, served or communicated only if the notice or letter or communication is addressed at the aforesaid address and sent by post/courier services.

M/s Shanvi Estate Management Services Pvt. Ltd.


Authorized Signatory


User(s)

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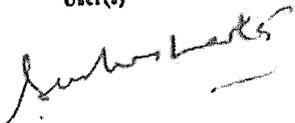
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- v. This agreement constitutes the entire agreement between the parties and revokes and supersedes all previous discussions/ correspondence and agreements between the parties, if any, concerning the matters covered herein whether written, oral or implied. However, it is understood by parties that the terms of this Agreement shall be read in consonance and not in derogation of the said Allotment. Unless otherwise provided, this agreement shall not be changed or modified except in writing and signed by the parties hereof.
- vi. Any notice, letter or communication to be made, served or communicated under these presents shall be in writing and shall be deemed to be duly made, served or communicated only if the notice or letter or communication is addressed at the aforesaid address and sent by post/courier services.
- vii. All the provisions contained herein and the obligation arising thereunder in respect of the said Unit shall equally be applicable to and enforceable against any and all occupiers, tenants/employees of the User and/ or subsequent purchasers of the said Unit, as the said obligations go along with the said Unit for all intents and purposes.
- viii. This Agreement shall come in force from the date of its execution by the parties hereto. Timely payment by the User shall be the essence of this agreement.
- ix. This Agreement is not terminable by the User before taking over of maintenance services by the RWA formed for this purpose. However, the Maintenance Agency at its discretion may appoint an agent to fulfill and discharge its obligations as envisaged in this Agreement and in the said Allotment Letter.
- x. The liability of the User to fulfill and discharge its obligations as envisaged in this Agreement shall cease on the date of its handing over the vacant and peaceful possession of the entire premises in its occupation. However, the User shall be liable to pay all the dues and charges to the Maintenance Agency for the period upto the date of its occupation of the premises.

35. All or any disputes arising out of or touching upon or in relation to the terms of this Agreement including the interpretation and validity of the terms thereof and the respective rights and obligations of the parties shall be settled amicably by mutual discussion falling which the same shall be settled through arbitration. The arbitration

M/s Shanvi Estate Management Services Pvt. Ltd.


Authorized Signatory

User(s)



(THE COMPANIES ACT, 2013)
COMPANY LIMITED BY SHARES
ARTICLES OF ASSOCIATION*
OF
OMAXE LIMITED

PRELIMINERY

1. Subject as hereinafter provided the Regulations contained in Table F' in the Schedule 1 to the Companies Act, 2013 as may be applicable to the Company.

INTERPRETATION

2. In these Regulations :-

"The Company" or this Company means Omaxe Limited.

"Office" means the Registered Office of the Company for the time being.

"Act" means the Companies Act, 2013, and any statutory modification (including applied in pursuance of any previous Company law) thereof.

"Seal" means the Common Seal of the Company.

"These Regulations" means these Articles of Association as originally framed or as altered, from time to time.

"Directors" means the Directors of the Company and includes persons occupying the position of the Directors by whatever name called.

"Articles" shall mean these Articles of Association as originally framed or as altered, from time to time.

"Annual General Meeting" shall mean the meeting as mentioned under Section 96 of the Act.

"Beneficial Owner" Means a person whose name is recorded as such with a depository.

"Committee" shall mean the committee of the Board of Directors of the Company.

"Chairman of the Board" shall mean one of the Directors elected as chairman by and from amongst the members of the Board.

"General Meeting" shall mean a meeting, which is held by the Shareholders of the Company.

"Month" means calendar month.

"Members" means members of the company as defined under the Act and shall include the Beneficial Owner as defined in clause (a) of the Sub-section (1) of section 2 of the Depositories Act, 1996.

"Person" shall include any corporation as well as individual.

"Proxy" includes attorney duly constituted under a power of attorney.

"Seal" means the common seal for the time being of the Company.

"Security" means the security as defined in clause (h) of Section 2 of the Securities Contract (Regulation Act), 1956. Words importing the singular number include also the plural number and VICE VERSA, and words importing the masculine gender include also the feminine gender and VICE VERSA.

Unless the context of these definitions otherwise requires, words or expressions contained in these Articles shall bear the same meaning as in the Act or any statutory modification thereof in force on the date on which these Articles become binding on the Company.

ARTICLE 11. CAPITAL AND RESERVES

- The Authorized Share Capital of the Company shall be fixed in accordance with the Memorandum and Association of the Company. The authorized share capital shall be liable to be increased or decreased in accordance with the company's regulations and legislative provisions for the time being in force in that behalf.
4. Subject to the provisions of Section 62 of the Act and these Articles, the shares in the capital of the Company for the time being shall be under the control of the Directors who may issue, allot or otherwise dispose of the same or any of them to such persons, in such proportion and on such terms and conditions and either at premium or at par and at such time as they may from time to time think fit and with the sanction of option or right to call from time to time think fit and with the sanction of Company in the general meeting to give to any person or persons the option or right to call for any shares either at premium during such time and for such consideration as the Directors think fit, and may issue and allot shares in the capital of the Company on payment in full or part of any property sold and transferred or for any services rendered to the Company in the conduct of its business and any shares and if so issued shall be deemed to be fully paid shares. Provided that option or right to call of shares shall not be given to any person or persons without the sanction of the Company in the general meeting. The Board shall cause to be made the returns as to allotment provided for in Section 39 of the Act.
 5. Any application signed by or on behalf of an applicant for shares in the Company, followed by an allotment of any shares therein, shall be an acceptance of share within the meaning of these Articles; and every person who thus or otherwise accepts any shares and whose name is entered as a member in one the register of members shall, for the purpose of the Articles, be a member.
 6. If at any time the share capital is divided into different classes of shares, the rights attached to any class (unless otherwise provided by the terms of issue of the shares of that class) may, subject to the provisions of Section 48 the Act, and whether or not the Company is being wound up be varied with the consent in writing of the holders of three fourth of the issued shares of that class or with a sanction of resolution passed at a separate meeting of the holders of that class. However, to every such separate meeting, the provisions of these regulations relating to meetings shall mutatis mutandis apply, but so that the necessary quorum shall be at least two persons at least holding or representing by proxy or one-third of the issued shares of the class in question.
 7. The rights conferred upon the holders of the shares of any class issued with preferred or other rights shall not unless otherwise provided by the terms of issue of the shares of that class be deemed to be varied by the creation or issue of further shares ranking *Pari-Passu* there with.
 - 7A. Subject to the Provisions of Section 55 of the Act and including any other relevant enactments, rules, regulations, guidelines, circulars issued by the relevant authorities, the Company shall have the power to issue Preference Shares which are, or at the options of the Company, liable to be redeemed or converted and the resolution authorizing such issue shall prescribe the manner, terms and conditions of redemption or conversion and such other terms and conditions of the issue(s) and such authorization to the board for deciding on such terms and conditions of the issues(s) including modifications changes, alternation etc from time to time, as may be applicable.
 - 8 (1) The company may exercise the powers of paying commissions conferred by section 40 of the Act, provided that the rate percent or the amount of the commission paid or agreed to be paid shall be disclosed in the manner required by that Section subject to the such conditions as may be prescribed by rules thereunder.
 - (2) The rate or the amount of the commission shall not exceed the rate or amount prescribed in rules made under Section 40 of the Act.
 - (3) The commission may be satisfied by payment in cash or by allotment of fully or partly paid shares or partly in one and partly in the other, may be lawful.

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Subject to section 115 of the Act, no person shall be recognized by the company as a holder of any share or any interest in the company until and he shall not be bound by the company in any way to recognize (even when having notice thereof) any expenditure or liability incurred by the company in any share or any interest in any fractional part of share or any other right in respect of any share except an absolute right to the entirety thereof in the registered holder.

Every member shall be entitled, without payment, to one or more certificates in marketable lots, for all the shares of each class or denomination registered in his name, or if the directors so approve (upon paying such fee, not less than twenty rupees for each certificate after the first, as the director may from time to time determine) to several certificates, each for one or more of such shares and the company shall complete and have ready for delivery such certificates within two months from the date of allotment, unless the conditions of issue thereof otherwise provide, or within one month of the receipt of application of consolidation or renewal of any of its shares as the case may be. Every Certificate of share shall be under the seal of the company and shall specify the numbers and distinctive numbers of shares in respect of which it is issued and amount paid up thereon and shall be in such form as the directors may prescribe or approve, provide that in respect of a share or shares held jointly or by several persons, the company shall not be bound to issue more than one certificate and delivery of a certificate of share to one of several joint holders shall be sufficient delivery to all such holders.

10. (i) If any certificate be worn out, defaced, mutilated or torn or if there be no further space on the back for endorsement or transfer, then upon production and surrender thereof to the Company, a new Certificate may be issued in lieu thereof, and if any certificate is lost or destroyed then upon proof thereof to the satisfaction of the company and on execution of such indemnity as the Company deem adequate, a new Certificate in lieu thereof shall be given to the party entitled to such lost or destroyed Certificate. Every Certificate under the Article shall be issued without payment of fees if the Directors so decide, or on payment of such fees (not exceeding Rs. 20/- for each certificate) as the Directors shall prescribe. Provided that no fee shall be charged for issue of new certificates in replacement of those which are old, defaced or worn out or where there is no further space on the back thereof for endorsement or transfer.

Provided that notwithstanding what is stated above the Directors shall comply with such Rules or Regulations or requirements of any Stock Exchange or Listing agreements or the Rules made under the Act or the rules made under Securities Contracts (Regulation) Act 1956 or any other Act, or rules applicable in this behalf.

- (ii) The provisions of the Article 9 and 10 shall mutatis mutandis apply to debentures of the Company except the Company may provide debenture certificate(s) within 6 Months from the date of allotment.

- 11 The company agrees, that it will not charge any fees exceeding those, which may be charged upon with the Stock Exchange.

- (i) For issue of new certificates in replacement of those that are torn, defaced, lost or destroyed.
- (ii) For subdivision and consolidation of shares and debentures certificates and for subdivision of Letter of Allotment and Split, consolidation, renewal and Pucca Transfer receipt into denomination other than those fixed for the market units of the trading.

12. The Company may issue such fractional certificates as the Board may approve in respect of all of the shares of the company on such terms as the Board thinks fit as to the period within which the fractional certificates are to be converted into shares certificates.

- 13 If any shares stand in the names of two or more persons, the person first named in the register of members shall, as regards receipt of dividends, the service of notices and subject of the provision of these Articles, all or any other matter connected with the Company except the issue of share certificates, voting at meeting and the transfer of the shares, be deemed the sole holder thereof.

LIEN

14. (1) The Company shall have a first and paramount lien upon all the shares/debentures (other than fully paid-up share/debentures) registered in the name of each member (whether solely or jointly with other) and upon the proceeds of sale thereof for all monies (whether presently payable or not) called or payable at a fixed time in respect of such shares/debentures and no equitable interest in any share shall be created except upon the footing and condition that this Article with have full effect. And such lien shall extend to all dividends and bonuses from time to time declared in respect of such shares/debentures. Unless otherwise agreed the registration of a transfer of shares/debentures shall operate as a waiver of the Company's lien, if any, on such shares/debentures. The Directors may at any time declare any shares/debentures wholly or in part to be exempt from the provision of this article.
- (2) The Company's lien, if any, on a share shall extend to all dividends payable and bonuses declared from time to time in respect to such shares.

The provisions of this Article shall mutatis mutandis apply to debentures of the Company.

15. (1) The company may sell, in such manner as the Board thinks fit, any share on which the Company has a lien provided that no sale shall be made:
- (a) Unless a sum in respect of which the lien exists is presently payable; or
 - (b) Until the expiration of fourteen days after a notice in writing stating and demanding payment of such part of the amount, in respect of which the lien exists as is presently payable, have been given to the registered holder for the time being of the share or the person entitled thereto by reason of his death or insolvency and stating that amount so demanded if not paid within the period specified at the Registered Office of the Company, the said shares shall be sold.
- (2) To give effect to any such sale, the Board may authorize some person to transfer the share sold to the purchaser thereof.
 - (3) The purchaser shall be registered as the shareholder of the shares comprised in any such transfer.
 - (4) The purchaser shall not be bound to see to the application of the purchase money, nor shall his title to the share be affected by any irregularity or invalidity in the proceedings in reference to the sale.
- 16 (1) The proceeds of the sale shall be received by the Company and applied in payment of the whole or a part of the Company in respect of which the lien exist as presently payable.
- (2) The residue, if any, shall, subject to a like lien for sums not presently payable as existed upon the shares at the date of sale, be paid to the person entitled to the shares at the date of the sale.

CALLS ON SHARES

- 17 (1) The Board of Directors may, from time to time, make calls upon the members in respect of any monies unpaid on their shares (whether on account of the nominal value of the shares or by way of premium) and not by the conditions of allotment thereof made payable at fixed times.

Provided that no call shall exceed one-fourth of the nominal value of the share or be payable at less than one month from the date fixed for the payment of the last preceding call.

- (2) Each member shall, subject to receiving at least fourteen days' notice specifying the time or times and place of payment of the call money pay to the Company at the time or times and place so specified, the amount called on his shares.
- (3) A call may be revoked or postponed at the discretion of the Board.
18. Call shall be deemed to have been made at the time when the resolution of the board authorizing the call is passed. Call money may be required to be paid by installments.
19. The joint holders of a share shall be jointly and severally liable to pay all calls in respect thereof.
20. (1) If a sum called in respect of share is not paid before or on the day appointed for payment thereof; the person from whom the sum is due shall pay interest thereon from the day appointed for payment thereof up to the time of actual payment at ten per cent. per annum or at such lower rate of interest as the Board may determine.
- (2) The Board shall be at liberty to waive payment of any such interest wholly or in part.
21. (1) Any sum which by terms of issue of share become payable on allotment or at any fixed date, whether on account of the nominal value of the share or by way of premium, shall for purpose of these regulations, be deemed to be a call duly made and payable on the date on which by terms of issue such sum becomes payable.
- (2) In case of non-payment of such sum, all the relevant provisions of these regulations as to payment of interest and expenses, forfeiture or otherwise shall apply as if such sum had become payable by virtue of a call duly made and notified.
22. The directors may, if they think fit, receive from any member willing to advance the same whole or any part of the monies due upon the shares held by him beyond the sums actually called for and upon the amount so paid or satisfied in advance, or so much thereof as from time to time exceeds the amount of the calls then made upon the shares in respect of which such advance has been made, the company may pay interest at such rate not exceeding, unless the company in general meeting shall otherwise direct, 12% (twelve per cent) per annum, as the member paying such sum in advance and the directors agree upon provided that money paid in advance of calls shall not confer a right to participate in profits or dividend. The directors may at any time repay the amount so advanced.
- The members shall not be entitled to any voting rights in respect of the monies so paid by him until the same would but for such payment, become presently payable.
- The provision of the articles shall mutatis mutandis apply to the calls on debentures of the company.
23. On the trial or hearing of any suit or proceedings brought by the company against any member or his representative to recover any debt or money claimed to be due to the Company in respect of his share, it shall be sufficient to prove that the name of the defendant is or was, when the claim arose, on the Register of members of the Company as holder or one of the holders of the number of shares in respect of which such claim is made and that the amount claimed is not entered as paid in the books of the Company and it shall not be necessary to prove the appointment of the Directors who resolved to make any call, nor that quorum of Directors was present at the Board meeting at which any call was resolved to be made, nor that the meeting at which any call was resolved to be made was duly convened or constituted nor any other matter but the proof of the matters aforesaid shall be conclusive evidence of the debt.
24. Neither the receipt by the Company of a portion of any money which shall from time to time, be due from any member to the company in respect of his shares, either by way of principal or

interest, nor any indulgence granted by the Company in respect of the payment of any such money, shall preclude the Company from thereafter proceeding to enforce a forfeiture of such shares as herein provided.

TRANSFER OF SHARES

25. The company shall keep a "register of transfer", and therein shall fairly and distinctly enter particulars of every transfer or transmission of any share.
26. The instrument of transfer of any share in the Company shall be executed by or on behalf of both the transferor and transferee.
27. The transferor shall be deemed to remain a holder of the share until the name of the transferee is entered in the register of members in respect thereof.
28. Subjected to the Section 56 of the Act and duly compliance thereof, the instrument of transfer shall be in writing in respect of all transfer of shares and registration thereof.
29. Unless the Directors decide otherwise, when an instrument of transfer is tendered by the transferee, before registering any such transfer, the Directors may give notice by letter sent by registered acknowledgment due post to the registered holder that such transfer has been lodged and that unless objection is taken the transfer will be registered. If such registered holder fails to lodge an objection in writing at the office within ten days from the posting of such notice to him, he shall be deemed to have admitted the validity of the said transfer. Where no notice is received by the registered holder, the director shall be deemed to have decided not to give notice and in any event the non-receipt by the registered holder of any notice shall not entitle him to make any claim of any kind against the company or the Directors in respect of such non-receipt.
30. Subject to the provisions of Section 58, 59 of the Act and Section 22A of the Securities Contracts (Regulation) Act, 1956, the Directors may at their own absolute and uncontrolled discretion and by giving reasons, decline to register or acknowledge any transfer of shares whether fully paid up or not and the right of refusal, shall not be affected by the circumstances that the proposed transferee is already a member of the Company but in such cases, the Directors shall within one month from the date on which the instrument of transfer was lodged with the Company, send to the transferee and transferor notice of the refusal to register such transfer provided that registration of transfer shall not be refused on the ground of the transferor being either alone or jointly with any other person or persons indebted to the Company on any account whatsoever except when the company has a lien on the shares. Transfer of shares/ debentures in whatever lot shall not be refused.
31. On giving not less than seven days' previous notice in accordance with section 91 and rules made thereunder, the registration of transfers may be suspended at such times and for such periods as the Board may, from time to time, determine:

Provided that such registration shall not be suspended for more than forty-five days in the aggregate in any year or more than thirty days at any one time.
32. No fee shall be charged for registration of transfer, transmission, Probate, Succession Certificate and Letters of administration, Certificate of Death or Marriage, Power of Attorney or similar other document.
33. There shall be no charge for :

- (a) Sub-division and/or consolidation of shares certificates and sub-division of letters of allotments and split consolidation, renewal and pucca transfer receipts in to denomination corresponding to the market units of trading;
- (b) Sub-division of renounceable letters of rights;
- (c) Issue of new certificates in replacement of those which are decrepit or worn out or where the cages on the reverse for recording transfers have been fully utilized.

TRANSMISSION OF SHARES

34. (1) On the death of a member, the survivor or survivors where the member was a joint holder and his legal representative where he was a sole holder shall be the only person recognized by the Company as having any title to his interest in the shares.
- (2) Nothing in clause (1) shall release the estate of deceased joint holder from any liability in respect of any shares which had been jointly held by him with other persons.
35. (1) Any person becoming entitled to a share in consequence of the death or insolvency of a member may, upon such evidence being produced as may from time to time properly be required by the Board and subject as hereinafter provided elect, either
- (a) To register himself as holder of the share; or
 - (b) To make transfer of the shares as the deceased or insolvent member could have made.
- (2) The Board shall in either case, have the same right to decline or suspend registration as it would have had, if the deceased or insolvent member had himself transferred the share before his death or insolvency.
36. If the person so becoming entitled, shall elect to be registered as holder of the share himself, he shall deliver or send to the Company a notice in writing signed by him stating that he so elects.
- (a) If the person aforesaid shall elect to transfer the share, he shall testify his election by executing a transfer of the share.
 - (b) All the limitations, restrictions and provisions of these regulations relating to the right of transfer and the registration of transfer of shares shall be applicable to any such notice or transfer as aforesaid as if the death or insolvency of the member had not occurred and the notice of transfer were a transfer signed by that member.
37. On the transfer of the share being registered in his name a person becoming entitled to a share by reason of the death or insolvency of the holder shall be entitled to the same dividends and other advantages to which he would be entitled he was the registered holder of the share and that he shall not, before being registered as a member in respect of the share, be entitled in respect of it to exercise any right conferred by membership in relation to meetings of Company.
- Provided that the Board may, at any time, given notice requiring any such person to elect either to register himself or to transfer the share and if the notice is not complied within 90 (ninety) days, the Board may thereafter withhold payment of all dividends, bonus or other moneys payable in respect of the share, until the requirements have complied with.
38. Here the company has knowledge through any of its principal officers within the meaning of Section 2 of the Estate Duty Act, 1953 of the death of any member or of debenture holders in the company, shall furnish to the controller within the meaning of such section, the prescribed particulars in accordance with the Act and rules made thereunder and it shall not be lawful for the company to register the transfer of any share or debentures standing in the name of the deceased, unless the transferor has acquired such shares for valuable consideration or a certificate from the controller is produced before the company to the effect that the Estate Duty in respect of such shares or debentures has been paid or will be paid or that none is due, as the case may be.

- 39) The Company shall incur no liability whatever consequence of its registering or giving effect, to any transfer of share made or purporting to be made by any apparent legal owner thereof (as shown or appearing in the register of members) to the prejudice of persons having or claiming any equitable right, title of interest to or in the said shares, not withstanding that the company may have had notice of such equitable right, title or interest or notice prohibiting registration of such transfer and may have entered such notice or referred thereto, in any book of the Company, and the company shall not be bound or required to regard or attend or give effect of any notice which may be given to it of any equitable right, title or interest or be under any liability for refusing or neglecting so to do, though it may have been entered or referred to in some book of the Company but the Company though not bound so to do, shall be at liberty to regard and attend to any such notice and give effect thereto in if the Board shall so think fit.
40. In case of a One Person Company-
- (i) On the death of the sole member, the person nominated by such member shall be the person recognized by the company as having title to all the shares of the member;
 - (ii) The nominee on becoming entitled to such shares in case of the member's death shall be informed of such event by the Board of the Company;
 - (iii) Such nominee shall be entitled to the same dividends and other rights and liabilities to which such sole member of the Company was entitled or liable;
 - (iv) On becoming member, such nominee shall nominate any other person with the prior written consent of such person who, shall in the event of death of the member, become the member of the Company.
41. (1) Any shareholder of the company, may at any time, nominate a person to whom his shares or debentures shall vest in the event of his death in such manner as may be prescribed under the Act.
- (2) Where the shares of the Company are held by more than one person jointly, joint holders may together nominate a person to whom all the right in the shares or debentures, as the case may be shall vest in the event of death of all the joint holders in such manner as may be prescribed under the Act.
- (3) Notwithstanding anything contained in any other law for the time being in force or in any disposition whether testamentary or otherwise, in respect of such shares in, or debentures of, the company, where a nomination made in the prescribed manner purports to confer on any person the right to vest the shares in, or debentures of, the company the nominee shall on the death of the shareholder or debenture holder or, as the case maybe on the death of the joint holders become entitled to all the rights, in relation to such shares or debentures, or as the case may be, all the joint holders, in relation to such shares in, or debentures of the company to the exclusion of all other persons, unless the nomination is varied or cancelled in the manner as may be prescribed under the Act.

Where the nominee is a minor, it shall be lawful for the holder of the shares or debenture, to make the nomination to appoint any person to become entitled to shares in or debentures of the company in the manner prescribed under the Act, in the event of his death, during the minority.

FORFEITURE OF SHARES

42. If a member fails to pay any call or installment of call, on the day appointed for payment thereof, the Board may, at any time thereafter during such time as any part of the call or installment remains unpaid, serve a notice on him requiring payment of so much of the call or installment as is unpaid together with any interest which may have accrued and all expenses that may have been incurred by the Company by reason of such non-payment.
43. The notice aforesaid shall:

- notice shall be given to the holder of the shares in the event of non-payment of the sum of money which the payment required by the notice is to be made, and the notice shall state that, in the event of non-payment on or before the day so named, the shares in respect of which the call is made will be liable to be forfeited.
44. If the requirements of any such notice as aforesaid are not complied with, any share in respect of which the notice has been given may, at any time thereafter, before the payment required by the notice has been made, be forfeited by a resolution of the Board to that effect. Such forfeiture shall include all dividends declared in respect of the forfeited shares and not actually paid before the date of forfeiture, which shall be the date on which the resolution of the Board is passed forfeiting the shares.
45. (1) A forfeited share may be sold or otherwise disposed off on such terms and in such manner as the Board thinks fit.
 (2) At any time before a sale or disposal, as aforesaid, the Board may cancel the forfeiture on such terms as it thinks fit.
46. (1) A person whose shares have been forfeited shall cease to be a member in respect of the forfeited shares, but shall, notwithstanding the forfeiture, remain liable to pay the Company all money which, at date of forfeiture, were presently payable by him to the Company in respect of the shares together with interest thereon from the time of forfeiture until payment at the rate of (nine) percent per annum.
 (2) The liability of such person shall cease if and when the Company shall have received payments in full of all such money in respect of the shares.
47. (1) A duly verified declaration in writing that the declarant is a director or the secretary of the Company and that a share in the company has been duly forfeited on a date stated in the declaration, shall be conclusive evidence of the facts stated therein as against all persons claiming to be entitled to the share.
 (2) The Company may receive the consideration, if any, given for the share on any sale or disposal thereof and may execute a transfer of the share in favour of the person to whom the share is sold or disposed off.
 (3) The transferee shall there upon be registered as the holder of the share.
 (4) The transferee shall not be bound to see to the application of the purchase money, if any, no shall his title to the share be affected by any irregularity or invalidity in the proceedings in reference to the forfeiture, sale or disposal of the share.
48. The provisions of these regulations as to forfeiture shall apply, in the case of nonpayment of any sum which, by terms of issue of a share, becomes payable at a fixed time, whether on account of the nominal value of the share or by way of premium, as if the same had been payable by virtue of a call duly made and notified.
49. The forfeiture of a share shall involve the extinction of all interest in and also of all claims and demands against the Company in respect of the share, and all other rights incidental thereto except only such of those rights as by these Articles are expressly saved.
50. Upon any sale, after forfeiture or for enforcing a lien in purported exercise of power hereinabove given, the Board may appoint some person to execute an instrument of transfer of the shares sold and cause the purchaser's name to be entered in the Register in respect of the shares sold and the purchaser shall not be bound to see to the regularity of the proceedings or the application of the purchase money and after his name has been entered in the Register in respect of such shares, the validity, of the sale shall not be impeached by any person and the remedy of any person aggrieved by the sale shall be in damages only and against the Company exclusively.

51. (1) Upon any sale, re-allotment or other disposal under the provisions of these Articles relating to lien or to forfeiture, the certificate or certificates originally issued in respect of the relative shares shall (unless the same shall on demand by the Company have been previously surrendered to it by the defaulting member) stand cancelled and become null and void and of no effect. When any shares, under the power in that behalf herein contained are sold by the Board and the certificate in respect thereof has not been delivered to the Company by the former holder of such shares, the Board may issue a new certificate for such shares distinguishing it in such manner as it may think fit, from the certificate not so delivered.
- (2) The directors may, subject to the provisions of the Act, accept from any member on such terms and conditions as shall be agreed, a surrender of his shares or stock or any part thereof.
52. The provisions of the Articles 15 to Articles 51 and any other article(s) with respect to the shares of the Company shall mutatis mutandis, as applicable, apply to debentures of the Company.
53. In respect of the Security of the Company, the provisions of these Articles, as may be required under any law, Act, rules, regulations that may be applicable to such securities shall be applicable mutatis mutandis with such modification(s) as may be required.
54. (1) For the purpose of this Article:

"Beneficial Owner" means a person whose name is recorded as such with a Depository.

"SEBI" means the Securities and Exchange Board of India established under section 3 of the Securities and Exchange Board of India Act, 1992.

"Depositories Act" means the Depositories Act, 1996 including any statutory modification or re-enactment thereof for the time being in force.

"Bye Laws" means bye-laws made by a Depository under Section 26 of the Depositories Act.

"Depository" means a company formed and registered under Companies Act, 1956, and which has been granted a certificate of registration under sub-section (1A) of Section 12 of the Securities and Exchange Board of India Act, 1992.

"Member" means the duly registered holder from time to time of the shares of the Company and includes every person whose name is entered as a Beneficial Owner in the records of the Depository.

"Debenture holder" mean the duly registered holders from time to time of the debentures of the Company.

"Participant" means a person registered as such under section 12 (1A) of the Securities and Exchange Board of India Act, 1992.

"Record" includes the records maintained in the form of books or stored in computer or in such other form as may be determined by regulations made by SEBI in relation to the Depositories Act.

"Regulation" means the regulations made by the SEBI.

"Security" means such security as may be specified by the SEBI.

Words imparting the singular number only include the plural number and vice versa.

Words imparting persons include corporations.

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Words and expressions used and not defined in the Act but defined in the Depositories Act shall have the same meaning respectively assigned to them in the Act.

Company to recognize interest in dematerialized securities under the Depositories Act

- (2) Either the Company or the investor may exercise an option to issue, deal in, hold the securities (including shares) with a Depository in electronic form and the certificates in respect thereof shall be dematerialized, in which event the right and obligations of parties concerned and matters connected therewith or incidental thereof, shall be governed by the provisions of the Depositories Act, as amended from time to time or any statutory modification thereto or re-enactment thereof.

Dematerialization of Securities

- (3) Notwithstanding anything contained in these Articles, the Company shall be entitled to dematerialize its existing securities, rematerialize its securities held in the Depositories and/or issue fresh securities in a dematerialized form pursuant to the Depositories Act and the rule framed thereunder, if any.

Options to receive security certificates or hold securities with Depository

- (4) Every person subscribing to securities offered by the Company or holding securities of the Company shall have the option either to receive security certificates or to hold the securities with a Depository. Where a person opts to hold his security with a Depository, the Company shall intimate such Depository the details of allotment of the security, and on receipt of the information, the Depository shall enter in its record the name of the allottee as the Beneficial Owner of that security.

Provided that in the event of the listing regulations requiring compulsory dematerialization of shares and prohibiting the Company from issuing any share certificate the Company may refuse to issue any share certificate.

Securities in Depositories to be in fungible form

- (5) All securities held by a Depository shall be dematerialized and shall be in a fungible form.

Nothing contained in Section 89, 186 or any other contrary provisions of any other section of the Act shall apply to a Depository in respect of securities held by it on behalf of the Beneficial Owners.

Right of Depositories and Beneficial Owners

- (6) (a) Notwithstanding anything to the contrary contained in the Act or these Articles, Depository shall be deemed to be the registered owner for the purpose of effecting transfer of ownership of security on behalf of a Beneficial Owner.
- (b) Save as otherwise provided in (a) above, the Depository as the registered owner of the securities shall not have any voting right or any other rights in respect of the securities held by it.
- (c) Every person holding securities of the Company and whose name is entered as the Beneficial Owner in the records of the Depository shall be deemed to be a member of the Company. The Beneficial Owner of Securities shall be entitled to all the rights and benefits and be subject to all the liabilities in respect of his securities which are held by Depository.

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Beneficial Owner deemed as absolute owner

- (7) Except as ordered by a court of competent jurisdiction or as required by law, the Company shall be entitled to treat the person whose name appears on the Register of Members as the holder of any share or where the name appears as the Beneficial Owner of shares in the records of the Depository as the absolute owner thereof and accordingly shall not be bound to recognize any benami trust or equitable, contingent, future or partial interest in any share, or (except only as is by these Articles otherwise expressly provided) any right in respect of a share other than an absolute right thereto in accordance with these Articles, on the part of any other person whether or not it has express or implied notice thereof, but the Board shall be entitled at their sole discretion to register any share in the joint names of any two or more persons or the survivor or survivors of them.

Depository to Furnish information

- (8) (a) Every Depository shall furnish to the Company information about the transfer of securities in the name of the Beneficial Owner at such intervals and in such manner as may be specified by the bye-laws and the Company in that behalf.
 (b) The Company shall make available to the Depository copies of the relevant records in respect of securities held by such Depository.

Cancellation of certificates upon surrender by a person

- (9) Upon receipt of certificate of securities on surrender by a person who has entered into an agreement with the Depository through a participant, the company shall cancel such certificate and substitute in its records the name of Depository as the registered owner in respect of the said securities and shall also inform the Depository accordingly.

Option to opt out in respect of any security

- (10)(a) If a Beneficial Owner seeks to opt out a Depository in respect of any security, the Beneficial Owner shall inform the Depository accordingly.
 (b) The Depository shall on receipt of intimation as above make appropriate entries in its records and shall inform the Company.
 (c) The Company shall within thirty (30) days of the receipt of intimation from the Depository and on fulfillment of such conditions and on payment of such fee as may be specified by the regulations, issue the certificates of securities to the Beneficial Owner or the transferee as the case may be.

Service of Documents

- (11) Notwithstanding anything in the Act or these Articles to the contrary, where securities are held by a Depository, the records of the beneficial ownership may be served by such Depository on the Company by means of electronic mode or by delivery of floppies or discs.

Provisions of Articles to apply to shares held by a Depository

- (12) Except as specifically provided in these Articles, the provisions relating to joint holders of shares, calls, lien, on shares, forfeiture of shares and transfer and transmission of shares shall be applicable to shares held by a Depository so far as they apply to shares held in physical form subject to the provisions of the Depositories Act.

Allotment of Securities dealt with in a Depository

- (13) Notwithstanding anything to the contrary in the Articles to the contrary, where securities are dealt with by a Depository, the Company shall intimate the details thereof to the Depository immediately on allotment of such securities.

Distinctive number of Securities held in a Depository

- (14) The shares in the capital shall be numbered progressively accordingly to their several denominations, provided however, that the provision relating to progressive numbering shall not apply to the shares of the company which are dematerialized or may be dematerialized in future or issued in future in dematerialized form. Except in the manner hereinbefore mentioned, no share shall be sub-divided. Every forfeited or surrendered share held in material form shall continue to bear the number by which the same was originally distinguished.

Register and Index of Beneficial Owners

- (15) The Company shall cause to be kept a Register and Index of members and a Register and Index of debentures holders in accordance with sections 88 of the Act respectively and the Depositories Act, with details of shares and debentures held in material and dematerialized form in any media as may be permitted by law including in any form of electronic media. The Register and Index of Beneficial Owners maintained by a Depository under section 11 of the Depositories Act shall be deemed to be Register and Index of Members and Register and Index of Debenture holders, as the case may be, for the purpose of the Act.

Register of Transfer

- (16) The Company shall keep a "register of transfer" and shall have recorded therein fairly and distinctly particulars of every transfer or transmission of any share held in material form.

CONVERSION OF SHARES INTO STOCK

55. The Company may, by an ordinary resolution: -

- (a) Convert all or any of its fully paid-up shares into stock; and
- (b) Reconvert any stock into fully paid-up shares of any denomination authorised by these regulations.

56. The holders of stock may transfer the same or any part thereof in the same manner as, and subject to the same regulations under which, the shares from which the stock arose might before the conversion have been transferred or as near thereto as circumstances admit:

Provided that the Board may, from time to time, fix the minimum amount of stock transferable so however, that such minimum shall not exceed the nominal amount of the shares from which the stock arose.

57. The holders of stock shall, according to the amount of stock held by them, have the same rights, privileges and advantages as regards dividends, voting and meeting of the Company, and other matter, as if they held the shares from which the stock arose; but no such privilege or advantage (except participation in the dividends and profits of the Company and in the assets on winding up) shall be conferred by an amount of stock which would not, if existing in shares, have conferred that privilege or advantage.

58. Such of the regulations of the Company (other than those relating to share warrants), as are applicable to paid-up shares shall apply to stock and the words "shares" and "shareholders" in those regulations shall include "stock" and "stockholders" respectively.

59. The Company may, from time to time, by ordinary resolution increase its share capital by such sum, to be divided into shares of such amount, as the resolution shall specify.
60. Subject to the provisions of Section 61 of the Act, the Company may, by ordinary resolution in general meeting:
- Consolidate and divide all or any of its capital into shares of larger amounts than its existing shares;
 - Sub-divide its shares or any of them, into shares of smaller amounts than is fixed by the Memorandum of Association, so however, that in the sub-division the proportion between the amount paid and the amount, if any, unpaid on each reduced share shall be the same as it was in the case of the share from which the reduced share is derived;
 - Cancel any share which, at the date of the passing of the resolution in that behalf, have not been taken or agreed to be taken by any person and diminish the amount of its share capital by the amount of the share so cancelled.
61. The company may, by special resolution, reduce in any manner and with, and subject to, any incident authorised and consent required by law,-
- Its share capital;
 - Any capital redemption reserve account; or
 - Any share premium account.
62. (1) Subject to Section 62 of the Act read with rules thereunder, where at any time, a Company having share capital proposes to increase its subscribed capital by issue of further shares, such shares shall be offered
- To person who, at the date of the offer, are holders of equity shares of the Company; or
 - To employee under a scheme of employee' stock option subject to special resolution and compliance of other condition(s) prescribed under the Act.; or
 - To any other person, if it is authorized by special resolution and compliance of other condition(s) prescribed under the Act.
- (2) Nothing in the Article 62(1) shall apply to the increase of the subscribed capital of the Company caused by the exercise of an option as a term attached to the debenture issued or loans raised by the Company:
- To convert such debentures or loans into shares in the Company; or
 - To subscribe for shares in the Company (whether such option is conferred in these Articles or otherwise).
- Provided that the terms of issue of such debentures or the terms of such loans include a term providing for such option and such term:
- Either has been approved by the Central Government before the issue of the debenture or the raising of the loans by a special resolution passed by the company in general meeting.
- (3) Notwithstanding anything contained in these articles the company may follow the order of the government passed under section 62 in compliance of rules made thereunder.
63. The Company may, from time to time, by special resolution and on compliance with the provisions of Section 66 of the Act, reduce its share capital and any capital reserve fund or share premium account.

64. The Company shall have power to pay interest out of its capital on so much of the amount which was raised for the purpose of raising money to defray the expenses of the construction of any work or building or the provisions of any plant for the company.
65. The Company, if authorized by a special resolution passed at a general meeting may amalgamate or cause itself to be amalgamated with any other person, or body corporate subject however, to the provisions of Section 391 to 394 of the Companies Act 1956 or Section 230, 231, 232 and any other applicable provisions of the Act, including any modification/amendment thereof.

BRANCH OFFICE

66. The Company shall have power to establish Branch Office, Subject to the provisions of the Act or any statutory modification thereof.

BUY - BACK OF SHARES

67. Notwithstanding anything contained in these Articles but subject to the provisions of Section 68 to 70 and any other applicable provision(s) of the Act or any other law for the time in being force, the Company may purchase its own shares or other specified securities.

CAPITALIZATION OF PROFITS

68. (i) The company in general meeting may, upon the recommendation of the Board,

Resolve

- (a) That it is desirable to capitalize any part of the amount for the time being standing to the credit of any of the company's reserve accounts, or to the credit of the profit and loss account, or otherwise available for distribution; and
- (b) That such sum be accordingly set free for distribution in the manner specified in clause (a) to the member(s) or amongst the member(s) or any particular section of the members who would have been entitled thereto under the laws, rules, regulations, notifications, directives, circulars and order, if any, as may be applicable to the Company or as may be approved by the members and/or by the board of the Company, from time to time, distributed by way of dividend and in the same proportions.
- (ii) The sum aforesaid shall not be paid in cash but shall be applied, subject to the provisions contained in clause (iii), either in or towards-
- (a) Paying up any amounts for the time being unpaid on any shares held by such member respectively;
- (b) Paying up in full, unissued shares of the company to be allotted and distributed, credited as fully paid-up, to and amongst the member(s) or any particular section of the members per their entitlement or otherwise under the laws, rules, regulations, notifications, directives, circulars and order, if any, as may be applicable to the Company, from time to time, in the proportions aforesaid;
- (c) Partly in the way specified in sub-clause (A) and partly in that specified in sub-clause (B). Provided that allotment or distribution of shares shall not be made to those members who furnish to the Company a written intimation waiving their entitlement to receive such allotment or distribution of shares credited as fully paid up pursuant to this article accordingly the corresponding amount shall not be capitalized.
- (iii) A securities premium account and a capital redemption reserve account may, for purposes of this regulation, be applied in the paying up of unissued shares to be issued

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- members of the company as fully paid bonus shares;
- (iv) The Board shall give effect to the resolution passed by the company in pursuance of this regulation.
69. (i) Whenever such a resolution as aforesaid shall have been passed, the Board shall-
- (a) Make all appropriations and applications of the undivided profits resolved to be capitalized thereby, and all allotments and issues of fully paid shares if any; and
- (b) Generally do all acts and things required to give effect thereto.
- (ii) The Board shall have full power-
- (a) To make such provisions, by the issue of fractional certificates or by payment in cash or otherwise as it thinks fit, for the case of shares becoming distributable in fractions; and
- (b) To authorize any person to enter, on behalf of all the members entitled thereto, into an agreement with the company providing for the allotment to them respectively, credited as fully paid-up, of any further shares to which they may be entitled upon such capitalisation, or as the case may require, for the payment by the company on their behalf, by the application thereto of their respective proportions of profits resolved to be capitalised, of the amount or any part of the amounts remaining unpaid on their existing shares;
- (iii) Any agreement made under such authority shall be effective and binding on such members.
- 69.(A) (1) The Company in the general meeting shall have the power to authorize/delegate/vest any such power with the Board of the Company to capitalize the profits of reserve up to a particular limit and within the specified time frame, in one or more tranches, as and when the board may deem fit and proper, and any such action taken by the board for capitalization and/or for issuance of shares pursuant to such delegated authority shall be deemed to have necessary consent of the members of the Company
- (2) The Board shall give effect to the resolution passed by the company in pursuance of this regulation.

GENERAL MEETING

70. All general meetings other than the Annual General Meeting of the Company shall be called Extra-Ordinary General Meeting.
71. (1) The Board may, whenever it thinks fit call an Extra-Ordinary General Meeting.
- (2) If at any time there are not within India Directors capable of acting who are sufficient in number to form a quorum, any director or any two members of the company may call an extraordinary general meeting in the same manner, as nearly as possible, in which such a meeting may be called by the Board.

CONDUCT OF GENERAL MEETINGS

72. No general meeting, annual or extraordinary, shall be competent to enter upon, discuss or transact any business which has not been stated in the notice by which it was convened or called.
73. No business shall be transacted at any general meeting, unless a quorum of members is present at the time when the meeting proceeds to business.
- (a) Save as otherwise provided herein, the quorum for the general meetings shall be provided in Section 103 of the Act.
- (b) A body corporate, being a member shall be deemed to be personally present if it is represented in accordance with section 113 of the Act.

74. Chairman, if any of the Board shall preside as Chairman at every general meeting of the Company.
75. If there is no such Chairman or if he is not present within fifteen minutes after the time appointed for holding the meeting or is unwilling to act as Chairman of the meeting, the directors present shall elect one of themselves to be the Chairman of the meeting.
76. If at any meeting no Director is willing to act as Chairman or no Director is present within 1 (fifteen) minutes after the time appointed for holding the meeting, the members present shall choose one of the members to be the Chairman of the meeting.
77. No business shall be discussed at any general meeting except the election of a chairman, while the chair is vacant.

ADJOURNMENT OF MEETING

78. (1) The Chairman may with the consent of any meeting at which a quorum is present and shall, if directed by the meeting, adjourn the meeting, from time to time and place to place.
 (2) No business shall be transacted at any adjourned meeting, other than the business left unfinished at the meeting from which the adjournment took place.
 (3) When a meeting is adjourned for thirty days or more, fresh notice of the adjourned meeting shall be given as in the case of an original meeting.
 (4) Save as aforesaid, and as provided in section 103 of the Act, it shall not be necessary to give a notice of an adjournment or of the business to be transacted at an adjourned meeting.
79. In the case of an equality of votes, whether on a show of hands or on a poll, the chairman of the meeting at which the show of hands takes place or at which the poll is demanded, shall be entitled to a second or casting vote.
80. Any business other than that upon which a poll has been demanded, may be proceeded with pending the taking of the poll.

VOTES OF MEMBERS

81. Subject to any rights or restrictions for the time being attached to any class or classes of share
 (a) On a show of hands, every member present in person shall have one vote; and
 (b) On a poll, the voting rights of members shall be in proportion to his share in the paid-up equity share capital of the company.
82. A member may exercise his vote at a meeting by electronic means in accordance with section 108 and shall vote only once.
83. In the case of joint holders, the vote of the senior who tenders a vote whether in person or by proxy, shall be accepted to the exclusion of the votes of the other joint holders. For the purpose, seniority shall be determined by the order in which the names of joint holders stand in the Register of members.
84. A member of unsound mind, or in respect of whom an order has been made by any Court having jurisdiction in lunacy, may vote, whether on a show of hands or on a poll, by his committee or other legal guardian, and any such committee or guardian may, on a poll, vote by proxy provided that such evidence as the Board may require of the authority of the person claiming to vote shall have been deposited at the office not less than 24 hours before the time of holding the meeting or adjourned meeting at which such person claims to vote on poll.

85. Any business other than that upon which a poll has been demanded may be preceded with, pending the taking of the poll.
86. (1) No member shall be entitled to vote at any general meeting unless all calls, and other sums presently payable by him in respect of shares in the Company or in respect of shares on which the Company has exercised any right of lien, have been paid.
- (2) No objection shall be raised to the qualification of any voter, except at the meeting or adjourned meeting at which the vote objected to is given or tendered and every vote not disallowed at such meeting shall be valid for all purposes.
- (3) Any such objection made in due time shall be referred to the Chairman of the meeting, whose decision thereon shall be final and conclusive.

PROXY

87. The instrument appointing a proxy and the power of attorney or other authority if any under which it is signed or a notarized copy of that power of attorney shall be deposited at the registered office of the Company, not less than 48 hours before the time for holding the meeting or adjourned meeting at which the person named in the instrument proposes to vote, or in the case of a poll, not less than 24 hours before the time appointed for taking of the poll; and in default the instrument of proxy shall not be treated as valid.
88. An instrument appointing a proxy shall be in the form as prescribed in the rules made under section 105 of the Act.
89. A vote given in accordance with the terms of an instrument of proxy shall be valid, notwithstanding the previous death or insanity of the principal or the revocation of the proxy or of the authority under which the proxy was executed, or the transfer of the shares in respect of which the proxy is given

Provided that no intimation in writing of such death, insanity, revocation or transfer shall have been received by the Company at its office before the commencement of the meeting or adjourned meeting at which the proxy is used.

BOARD OF DIRECTORS

90. The number of Directors of the Company shall not be less than three and not more than fifteen. The following were the first directors of the Company:-
1. Mr Rohtas Goel 2. Mrs Sushma Goel
91. (i) The remuneration of the directors shall, in so far as it consists of a monthly payment, be deemed to accrue from day-to-day.
- (ii) The Board of directors may pay all expenses incurred in the formation, promotion and registration of the company.
- (iii) In addition to the remuneration payable to them in pursuance of the Act, the directors may be paid all travelling, hotel and other expenses properly incurred by them-
- (a) In attending and returning from meetings of the Board of Directors or any committee thereof or general meetings of the company; or
- (b) In connection with the business of the company.
92. The Board may pay all expenses incurred in getting up and registering the company.

93. (1) Subject to the provisions of section 172, the Board shall have power at any time and from time to time, to appoint a person as an additional director, provided the number of the directors and additional directors together shall not at any time exceeds the maximum strength fixed for the Board by the Articles.
- (2) Such person shall hold office only up to the date of next annual general meeting of the Company but shall be eligible for appointment by the Company as a director at that meeting subject to the provisions of the Act.
94. At every annual general meeting of the company one third of such directors for the time being as are liable to retire by rotation in accordance with the provisions of Section 152 of the Act read with rules thereunder or if there number is not three or a multiple of three, then the number nearest to one third shall retire from office in accordance with the applicable provisions of the Act.
95. The Directors shall not be required to hold any qualification shares in the Company.
96. Subject to the provisions of Section 161 of the Act, the Board of Directors shall have power to appoint an alternate Director to act as an alternate director for a director during his absence for a period not less than three months from India.
97. Subject to the provisions of Section 161 of the Act, the Board of Directors shall have power to appoint any person as a director nominated by any institution (not limited to financial institution, bank etc) in pursuance of the provisions of any law for the time being in force or of any agreement or by the central/state Government by virtue of its shareholding in a government company. Provided that every nomination, appointment or removal shall be in writing and in accordance with the rules and regulations of the government, corporation or any other institution. However, nominee director shall be entitled to the same rights and privileges and be subject to same obligations as any other Director of the Company.
98. A Director may be or become a director of any company promoted by the company or in which it may be interested as a vendor, shareholder or otherwise and no such director shall be accountable for any benefits received as director or shareholder of such company. Such Director before receiving or enjoying such benefits in case in which the provisions of section 188 of the Act are attracted will ensure that the same have been complied with.
- If it is provided by any trust deed securing or otherwise in connection with any issue of debenture of the Company that any person or persons shall have power to nominate a Director of the Company then in the case of any and every such issue of debentures, the person having power may exercise such power, from time to time and appoint a Director accordingly. A Director so appointed is herein referred to as Debenture Director may be removed from office any time by the person or persons in whom for the time being is vested the power under which he was appointed and another Director may be appointed in his place. A Debenture Director shall not be liable to retire by rotation, but he, shall be counted in determining the number of retiring Directors.
99. (1) The company may exercise the powers conferred on it by section 88 with regard to the keeping of a foreign register; and the Board may (subject to the provisions of that section) make and vary such regulations as it may think fit respecting the keeping of any such register.
- (2) The Board may exercise the powers to have an official seal of the Company for use abroad.
- (3) Subject to Section 188 of the Act, the Directors may enter into contract or arrangement on behalf of the Company subject to the necessary disclosures required by the Act, being made wherever any Director is in any way, whether directly or indirectly concerned or interested in the contract or arrangement.

100. All cheques, promissory notes, drafts, hundis, bills of exchange and other negotiable instruments, and all receipts for monies paid to the company, shall be signed, drawn, accepted, endorsed, or otherwise executed, as the case may be, by such person and in such manner as the Board (including committee thereof) shall from time to time by resolution determine.
101. Every director present at any meeting of the Board or of a committee thereof shall sign his name in a book/attendance slip to be kept for that purpose.
102. In the course of its business and for its benefit, the company shall, subject to the provisions of the Act, be entitled to agree with any person, firm, corporation, government, financing institutions or other authority that he or it shall have the right to appoint his or its nominee on the Board of Directors of the company upon such terms and conditions as the directors may deem fit. Such nominees and their successors in office appointed under this Article shall be called Special directors. Special directors shall be entitled to hold office until requested to retire by the government, authority, person, firm, institution or corporation who may have appointed them and will not be bound to retire by rotation. As and whenever a Special Director vacates office whether upon request as aforesaid or by death, resignation or otherwise the government, authority, person, firm, institution or corporation who appointed such Special Director may if the agreement so provide, appoint another Director in his place. But he shall be counted in determining the number of retiring Directors.
103. (1) Subject to the provisions of Section 197 of the Act and read with rules thereunder as applicable and amended from time to time, each director including Managing Director(s) and Whole Time Director(s) may be paid sitting fees for each meeting of the board or a Committee thereof, such sum as may be determined by the Board of Directors from time to time within the maximum limit specified in the above provisions and rules.
- (2) Subject to the provision of Section 197, 188 of the Act, read with rules and schedule thereunder, the Directors shall be paid such further remuneration, whether in the form of monthly payment or by a percentage of profit or otherwise, as the Company in general meeting may, from time to time, determine and such further remuneration shall be divided among the Directors in such proportion and in such manner as the Board may, from time to time, determine and in default of such determination, shall be divided among the Directors equally or if so determined paid on the monthly basis.
- (3) Subject to the provision of Section 197, 188 of the Act, read with rules and schedule thereunder, if any Director be called upon to perform any extra services or make special exertions of efforts (which expression shall include work done by a Director as a member of any committee formed by the Directors) the Board may pay such Director special remuneration for such extra services or special exertions of efforts either by way of a fixed sum or by percentage of profit or otherwise and may allow such director at the cost and expenses of the Company such facilities or amenities (such as rent free house, free medical aid and free conveyance) as the Board may determine from time to time.
104. The office of a Director shall become vacant:
- (i) On the happening of any of the events provided for in Section 215 of the Act;
 - (ii) On contravention of the provisions of Section 184 and/or 188 of the Act, or any statutory

- modifications there of;
- (iii) If person is a Director in more Companies than as specified, from time to time, under section 165 of the Act.
 - (iv) In the case of alternative Director on a return of the original Director of the State, in terms of Section 161 of the Act;
 - (v) On resignation of his office by notice in writing.

POWER IN RELATION TO BORROWING/INVESTMENT/LOAN ETC

105. Subject to the provisions of Section 73, 76, 179, 180 and 181 of the Act, and rules made there under and directions issued by the R.B.I., the Director may exercise all the powers of the company to borrow money (including acceptance of public deposits) and to sell, lease or otherwise dispose of the whole or substantial the whole undertaking or to invest the amount of compensation or to mortgage or charge its undertaking, property including pledge on shares (both present and future) and uncalled capital, or any part thereof and to issue debentures, stock and other securities whether outright as security for any debt, liability or obligation of the Company or of any third party.
106. The payment or repayment of moneys borrowed as aforesaid may be secured in such manner and upon such terms and conditions in all respect as the Board may think fit and in particular by a resolution passed at the meeting of the Board (and not by circulation) by the issue of debenture or Debenture stock of the Company, charged upon all or any of the property of the company (both present and future).
107. Any debenture, debenture-stock or other securities may be issued at a premium or otherwise and may be issued on condition that they shall be convertible into shares of any denomination and with any privileges and conditions as to redemption, surrender, drawing, allotment of shares, attending (but not voting) at general meetings, appointment of Directors and otherwise. Debentures with the right to conversion into or allotment of shares shall be issued only with the consent of the company in general meeting by a special resolution.

The Company shall have the power to re-issue redeemed debenture in accordance with the provisions of the Act.

108. Subject to the provisions of Section 186 of the Act, and any other applicable provisions made thereunder the Board is authorized, to lend by way of loan or otherwise, to invest as investment or in projects or otherwise, to pledge and / or mortgage any of its assets, movable immovable held as investment, stock or otherwise as security and to guarantee the payment of money, unsecured or secured, or to become sureties for the performance of any contracts or obligations with any bank, financial institution, private party, NBFC etc. for raising any loan for itself or for securing any loan given to any other Company or body corporate or any other person as and when the Board of Directors may deem fit. Subject to the provisions of the Companies Act the board may delegate any or all the aforesaid power(s) mentioned in Article 105 to 108 or other power(s) of the Board to any committee of the directors of the Company.

PROCEEDINGS OF THE BOARD

109. Subject to Section 174 of the Act, the quorum for the meeting of the Board of Directors shall be one third of its total strength (any fraction contained in that one third being rounded off as one or two Directors, whichever is higher; provided that where at any time number of interested Directors exceed or is equal to two third of the total strength, the number of the remaining Directors, that is to say, the number of Directors, who are not interested, present at the meeting being not less than two, shall be the quorum during such time. However, the participation of directors by video conference or by other audio visual means shall also be counted for the purpose of the quorum.

- 110 (1) The Board of Directors may meet for the conduct of business, adjourn and otherwise regulate its meeting, as it think fit.
(2) A director may, and the manager or secretary on the requisition of a director shall, at any time, summon a meeting of the Board.
111. If a meeting of the Board could not be held for want of quorum, whatever number of Directors, not being less than two, shall be present at the adjourned meeting, notice whereof shall be given to all the Directors, shall form a quorum.
112. (1) Save as otherwise expressly provided in the Act, questions arising at any meeting of the Board shall be decided by a majority of vote.
(2) In case of an equality of Votes, the Chairman of the meeting shall have a second or casting vote.
- 113 The continuing Directors may act notwithstanding any vacancy in the Board, but if and so long their numbers is reduced below the quorum fixed by the Act for a meeting of the Board, the continuing Director or Director may act for the purpose of increasing the number to that fixed for the quorum or for summoning a general meeting of the Company, but for no other purpose.
- 114 (1) Subject to the restrictions contained in Section 179 and 181 of the Act, the Board may delegate any of its powers to committees of the Board consisting of such member or members of its body as it thinks fit and it may, from time to time, The Company shall have the power to re-issue redeemed debentures in accordance with the provisions of the Act. revokesuch delegation and discharge any such committee of the Board either wholly or in part and either as to persons or purposes, but every committee of the Board so formed shall in the exercise of the powers so delegated conform to any regulation that may from time to time imposed on it by the Board. All acts done by any such committee of the Board in conformity with such regulations and in fulfillment of the purpose of their appointment but not otherwise, shall have the like force and effect as if done by the board.
(2) The Board shall be entitled to exercise all such powers, and to do all such acts and things, as the Company in authorized to exercise and do under the Act, Listing agreements, deed, agreement(s) etc or any other Law applicable to the Company
115. The meeting and proceedings of any such committee of the board, consisting of the two or more members shall be governed by the provisions herein contained for regulating the meeting and proceedings of the Directors so far as the same are applicable thereto and are not superseded by any regulation made by the Directors.
- 116 (1) A committee may elect a Chairman of its meetings.
(2) If no such chairman is elected or if at any meeting the chairman is not present within five minutes of the time appointment for holding the meeting, the members present may choose one of their members to be chairman of the meeting.
- 117 (1) A committee may meet and adjourn as it thinks proper.
(2) Questions arising at any meeting of a committee shall be determine by a majority of votes of the members present and in case of an equality of votes, the chairman shall have a second or casting vote.
118. All acts done by any meeting of the Board or by a committee thereof or by any person acting as Director shall, notwithstanding that it shall afterwards be discovered that there was some defect in the appointment or continuance in office of any of such Director or person acting as aforesaid or that they or any of them were disqualified or had vacated office or were not entitled to act as such, or that the appointment of any of them had been terminated by virtue of any provisions contained in the Act or in these Articles, be as valid as if every such person had been duly appointed, had duly continued in office, was qualified, had continued to be a Director, his appointment had not been terminated and he had been entitled to be a Director provided that nothing in this Article shall be deemed to given validity to any act done by a Director after his

appointment has been shown to the Company to be invalid or to have terminated.

119. Save as otherwise expressly provided in the Act, a resolution in writing, signed by all the members of the Board or of a committee thereof, for the time being entitled to receive notice of a meeting of the Board or committee, shall be valid and effective as if it had been passed at a meeting of the Board or committee, duly convened and held.

MANAGING DIRECTOR(S) AND WHOLE TIME DIRECTOR(S)

120. Subject to provisions of Section 196 and 197 of the Act read with rules and schedule thereunder, the Board of directors may, from time to time, appoint one or more of their directors, whether holding the position of Chairman of the Company/board or not, to the office of Managing Director/s or whole time Director/s for a period not exceeding 5 (five) years at a time and on such terms and conditions as the Board may think fit and subject to the terms of an agreement entered into with him, may revoke such appointment, and in making such appointments, the Board shall ensure compliance with the requirement of the Companies Act 2013 and shall seek and obtain such approvals as prescribed by the Act, provided that a Director so appointed, shall not, while holding such office, be subject to retirement by rotation, but his appointment shall be automatically determined if he ceases to be a Director. However, he shall be counted in determining the number of retiring Directors.
121. The Board may entrust and confer upon Managing director/s including joint or deputy additional Managing Director or whole time Director/s any of the powers of management which would not otherwise be exercisable by him upon such terms and conditions and with such restrictions as the Board, may think fit, subject always to the superintendence, control and direction of the Board. The Board may, from time to time, revoke, withdraw, alter or vary all any of their powers.

CHIEF EXECUTIVE OFFICER, MANAGER, COMPANY SECRETARY OR CHIEF FINANCIAL OFFICER

122. Subject to the provisions of the Act,-

- (i) A chief executive officer, manager, company secretary or chief financial officer may be appointed by the Board for such term, at such remuneration and upon such conditions as the Board may think fit; and any chief executive officer, manager, company secretary or chief financial officer so appointed may be removed by means of a resolution of the Board;
- (ii) A director may be appointed as chief executive officer, manager, company secretary or chief financial officer.

123. A provision of the Act or these regulations requiring or authorising a thing to be done by a director and chief executive officer, manager, company secretary or chief financial officer shall not be satisfied by its being done by or to the same person acting both as director and as, or in place of, chief executive officer, manager, company secretary or chief financial officer.

THE SEAL

124. (1) The Board shall provide a common seal for the purposes of the Company and shall have power from time to time, to vary or cancel the same and substitute a new seal in lieu thereof. The Board shall provide for the safe custody of the seal for the time being.
- (2) Subject to any statutory requirements as to Share Certificates or otherwise, the seal of

Company shall not be affected by any order or resolution of the Board or of a Committee of the Board and shall be by it in that behalf and except for the purposes of at least one Director and of the Secretary or at least two persons who shall sign in the manner to which the seal of the Company is so affixed in their presence or in such manner as the Board may determine by specific resolution in that behalf.

DIVIDENDS AND RESERVES

- 125 The Company in General meeting may declare dividends but no dividend shall exceed the amount recommended by the Board.
- 126 Subject to the provisions of section 123, the Board may, from time to time, pay interim dividends to the members.
- 127 (1) The Board may, before recommending any dividend, set aside out of the profits of the Company, such sums, as it may think proper, as reserve or reserves which shall at the discretion of the Board, be applicable for any of the purposes to which the profits of the Company may be properly applied, including provision for meeting contingencies or for equalizing dividends and pending such applications may at the like discretion either be employed in the business of the Company or be invested in such investments as the Board may, from time to time, think fit.
- (2) The Board may also carry forward any profits which it may think prudent not to divide, without setting them aside as a reserve.
- 128 Subjects to the rights of the persons, if any, holding shares with special rights as to dividends, and dividends shall be declared and paid according to the amounts paid or credited as paid on the shares in respect whereof the dividend is paid.
- (a) No amount paid or credited as paid on a share in advance of calls shall be treated for the purposes of this regulation as having been paid on the share.
- (b) All dividends shall be apportioned and paid proportionately to the amounts paid or credited as paid on the shares during any portion or portions of the period in respect of which the dividend is paid, but if any share is issued on terms providing that it shall rank for dividend as from a particular date such share shall rank for dividend accordingly.
129. The Board may deduct from any dividend payable to any member all sums of money, if any, presently payable by him to the Company on account of calls or otherwise in relation to the shares of the Company.
- 130 (1) Any dividend, interest or other money payable in cash in respect of share may be paid by cheque or warrant sent direct to the registered address of the holder or, in case of joint holders, to the registered address of that one of the joint holders who is first named on the register of members, or to such person and to such address as the first named holder or joint holders may in writing direct.
- (2) Every such cheque or warrant shall be made payable to the order of the person, to whom it is sent.
- (3) Any one of two or major joint holders of a share may give effectual receipts for any dividends, bonus or other money payable in respect of such share.
- (4) Notice of any dividend that may have been declared shall be given to the persons entitled to share therein in the manner mentioned in the Act.
- (5) No dividend shall bear interest against the Company, irrespective of the reason for which it has remained unpaid. The company shall comply the applicable Section/provisions of the Act in respect of such shares.
- (6) Where the Company has declared a dividend but which has not been paid or claimed or the

dividend warrant in respect thereof has not been paid within 7 days from the date of distribution to the shareholder entitled to the payment of the dividend. The Company shall, within 7 days from the date of expiry of the above period, deposit the amount of dividend in the behalf in any scheduled bank called "Unpaid Dividend of Omaze Limited" and transfer to the said account, the total amount of dividend which remains unpaid or claimed on in relation to which no dividend warrant has been posted.

- (7) Any money transferred to the unpaid dividend account of the Company which remains unpaid or unclaimed for a period of Seven years from the date of such transfer, shall be transferred by the Company along with interest accrued, if any, thereon, to the fund established under Section 12 (1) of the Act. A claim to any money so transferred to the said fund may be made in accordance the rules prescribed under the Act. No unclaimed or unpaid dividends shall be forfeited by the Board.

ACCOUNTS

- 131 (i) The Board shall cause proper books of accounts to be maintained under Section 128 of the Act. Balance sheet and profit and loss account of the Company or Financial Statement will be audited by a qualified auditors for correctness as per the provisions of the Act.
- (ii) The Board shall from time to time determine whether and to what extent and at what time and places and under what conditions or regulations, the accounts and books of the company, or any of them, shall be open to the inspection of members not being directors.
- (iii) No member (not being a director) shall have any right of inspecting any account or document of the company except as conferred by law or authorised by the Board or by the company in general meeting.

AUDIT

- 132 (1) The Board of Directors may fill up the casual vacancy in the office of the Auditors.
- (2) The remuneration of auditors shall be fixed by the Company in accordance with the provision of the Act.

WINDING UP

- 133 Subject to the provisions of Chapter XX of the Act and rules made thereunder-
- (i) If the company shall be wound up, the liquidator may, with the sanction of a special resolution of the company and any other sanction required by the Act, divide amongst members, in specie or kind, the whole or any part of the assets of the company, whether they shall consist of property of the same kind or not.
- (ii) For the purpose aforesaid, the liquidator may set such value as he deems fair upon property to be divided as aforesaid and may determine how such division shall be carried out as between the members or different classes of members.
- (iii) The liquidator may, with the like sanction, vest the whole or any part of such assets in trustees upon such trusts for the benefit of the contributories if he considers necessary, so that no member shall be compelled to accept any shares or other securities when there is any liability.

INDEMNITY

- 134 Every Director, Auditors, Secretary, and other officer or servant of the Company (all of whom are hereinafter referred to as officer or servant) shall be indemnified out of the assets of the company against any liability incurred by him in defending any proceedings, whether civil or criminal, in which judgment is given in his favour or in which he is acquitted or in which relief is granted to him by the court or the Tribunal.

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SECRECY

- 135 Subject to the provisions of law of land and the Act, no member or other person (not being a Director) shall be entitled to visit or inspect the Company's works or office without the permission of the Board of Director or the Managing Director to require disclosure of any information respecting any details of the Company's business, trading or customers of any matter which is or may be in the nature of a trade secret, mystery of trade or secret process or any other matter which may relate to the conduct to the business of the Company or which in the opinion of the Directors, it will be inexpedient in the interest of the company to disclose.

STOCK EXCHANGE

- 136 Till such as the company remains a member of any recognized Stock Exchange in India, the Board as well as all members of the company shall take such step as necessary to alter, amend or adopt such provisions in the Memorandum and Article of Association of the Company as may be required by such Exchange and any alteration or amendment of the Memorandum of Association and the Articles of Associations of the company will be subject to the approval of the Stock Exchange, if required, and shall be in compliance with any rules or conditions that may be prescribed by the Stock Exchange in this behalf from time to time.

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Name, address, occupation and description of subscribers.	Signature of Subscribers	Of	Signature of Witness with address, description and occupation
1. ROHTASH KUMAR GOEL S/o Sri Yadram Goel 18-E/1, Jai Sarai, New Delhi-110016 (Business)	Sd/- Rohtash Kumar Goel		
2. MRS. SUSHMA GOEL W/o Sri Rohtash Kumar Goel 18-E/1, Jai Sarai, New Delhi-110016 (Housewife)	Sd/- Sushma Goel		
			<p>Witness for both the subscribers</p> <p>Sd/- (ANIL KUMAR SINGH) F.C.A. M.No. 81757S/o Late Sri Basu Dev Singh A.K.SINGH & ASSOCIATES Chartered Accountant 2, Vinoda Puri, Lajpat Nagar-II</p>

NEW DELHI Dated 28th day of FEBRUARY, 1989.

Ministry Of Corporate Affairs

Date: 07-02-2024 5:56:56 pm

Company Information

CIN	L74899HR1989PLC051918
Company Name	OMAXE LIMITED
ROC Name	ROC Delhi
Registration Number	051918
Date of Incorporation	08/03/1989
Email Id	secretarial_1@omaxe.com
Registered Address	SHOP NO-19-B, FIRST FLOOR OMAXE CELEBRATION MALL, SOHNA ROAD, Gurgaon, GURGAON, Haryana, India, 122001
Address at which the books of account are to be maintained	7, Local Shopping Complex Kalkaji, New Delhi, Delhi, India, 110019
Listed in Stock Exchange(s) (Y/N)	Yes
Category of Company	Company limited by shares
Subcategory of the Company	Non-government company
Class of Company	Public
ACTIVE compliance	ACTIVE Compliant
Authorised Capital (Rs)	5,60,00,00,000
Paid up Capital (Rs)	4,32,90,05,400
Date of last AGM	29/09/2023
Date of Balance Sheet	31/03/2023
Company Status	Active

Jurisdiction	
ROC (name and office)	ROC Delhi
RD (name and Region)	RD, Northern Region

Index of Charges

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
1	AA6223781	100821871	SBICAP TRUSTEE COMPANY LIMITED	06/11/2023	-	-	60,40,00,000	4th Floor, Mistry Bhavan, 122 Dinshaw Vachha Road, Churchgate, Mumbai, Mumbai, Mumbai, Maharashtra, India, 400020	No
2	AA5867721	100798113	VENUS INDIA ASSET-FINANCE PRIVATE LIMITED	29/09/2023	-	-	15,00,00,000	198/12-13, 2nd Floor, Main Road, Ramesh Market, East of Kailash, South Delhi, New Delhi, Delhi, India, 110065	Yes
3	AA3534315	100748751	KOTAK MAHINDRA BANK LIMITED	10/07/2023	-	-	1,01,35,00,000	27BKC, C 27, G Block Bandra Kurla Complex, Bandra (E), Mumbai, Mumbai, Maharashtra, India, 400051	No
4	AA3472326	100750925	IDFC FIRST BANK LIMITED	28/06/2023	-	-	50,00,000	KRM Tower, 7th Floor, No. 1, Harrington Road, Chetpet, Chennai, Egmore Nungambakkam, Tamil Nadu, India, 600031	No
5	AA1154423	100649407	KOTAK	15/11/2022	-	-	25,00,00,000	27BKC, C 27, G Block Bandra Kurla	No

27/12/2022 5:56 PM

Sl No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
			LIMITED					Mumbai, Maharashtra, India, 400051	
6	F08201543	100583034	VENUS INDIA ASSET-FINANCE PRIVATE LIMITED	02/05/2022	-	-	25,00,00,000	198/12-13 2nd Floor, Main Road, Ramesh Market, East of Kailash, New Delhi, India, 110065	No
7	AA6645513	100564996	VISTRA ITCL (INDIA) LIMITED	12/04/2022	-	12/01/2024	4,40,00,00,000	IL & FS FINANCIAL CENTRE PLOT NO C22 G BLOCK BANDRA KURLA COMPLEX BANDRA EAST, MUMBAI, India, 400051	No
8	T94834165	100556022	Axis Bank Limited	14/03/2022	-	-	40,00,000	CPC Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
9	T94834488	100556021	Axis Bank Limited	14/03/2022	-	-	90,00,000	CPC Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
10	T91844910	100550982	Axis Bank Limited	03/03/2022	-	-	23,00,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110019	No
11	T85635308	100543787	Axis Bank Limited	28/02/2022	-	-	17,60,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
12	T85633691	100543784	Axis Bank Limited	14/02/2022	-	-	18,35,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
13	T85632933	100543780	Axis Bank Limited	14/02/2022	-	-	23,00,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
14	T76678846	100530616	Axis Bank Limited	30/01/2022	-	-	23,00,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
15	T81881724	100535486	Axis Bank Limited	30/01/2022	-	-	23,00,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
16	T76666379	100530603	Axis Bank Limited	18/01/2022	-	-	22,60,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
17	T74570862	100526798	Axis Bank Limited	04/01/2022	-	-	22,60,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
18	T76665058	100530602	Axis Bank Limited	30/12/2021	-	-	8,45,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
19	T76664333	100530600	Axis Bank Limited	30/12/2021	-	-	8,45,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
20	T73556888	100524670	Axis Bank Limited	23/12/2021	-	-	20,65,000	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
21	T74091075	100525629	Axis Bank Limited	16/12/2021	-	-	88,46,198	Himalaya House, Connaught Place, New Delhi, Delhi, India, 110001	No
22	T70839956	100517524	PNB HOUSING FINANCE LIMITED	06/12/2021	18/12/2021	-	34,23,00,000	9TH FLOOR ANTRIKSH BHAWAN, 22 K G MARG, NEW DELHI, India, 110001	No
23	T61186375	100503941	INDIABULLS COMMERCIAL CREDIT LIMITED	25/10/2021	-	-	20,00,00,000	M - 62 & 63, FIRST FLOOR, CONNAUGHT PLACE, NEW DELHI, India, 110001	No
24	T37073509	100469768	INDIABULLS COMMERCIAL CREDIT LIMITED	29/06/2021	-	-	10,00,00,000	M - 62 & 63, FIRST FLOOR, CONNAUGHT PLACE, NEW DELHI, India, 110001	No
25	T60980240	100455110	INDIABULLS HOUSING FINANCE LIMITED	28/06/2021	-	22/10/2021	3,67,49,83,416	M - 62 & 63, FIRST FLOOR, CONNAUGHT PLACE, NEW DELHI, India, 110001	No
26	R66761420	100376137	INDIABULLS HOUSING FINANCE LIMITED	17/09/2020	-	-	70,00,00,000	M - 62 & 63, FIRST FLOOR, CONNAUGHT PLACE, NEW DELHI, India, 110001	No
27	R59383174	100370414	ICICI BANK LIMITED	25/06/2020	-	-	27,70,000	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
28	R45188786	100347252	Axis Bank Limited	25/06/2020	-	-	32,78,000	Himalaya House, Connaught Place, Delhi-110001, Delhi, India, 110001	No
29	R45186988	100347245	Axis Bank Limited	20/06/2020	-	-	17,10,000	Himalaya House, Connaught Place, Delhi-110001, Delhi, India, 110001	No

Sl No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
30	R48544175	100388672	Axis Bank Limited	28/05/2020	-	-	32,78,000	Trishul, 3rd Floor, Opp to Samarthalak Temple, Law Garden, Ellis Bridge, Ahmedabad, Gujarat, India, 380016	No
31	R42277939	100341147	Axis Bank Limited	19/05/2020	-	-	90,00,000	CORPORATE BANKING BRANCH, 3RD FLOOR, PLOT NO 25, PUSA ROAD, NEAR KAROL BAGH METRO STATION, NEW DELHI, Delhi, India, 110005	No
32	R45999984	100349062	ICICI BANK LIMITED	28/04/2020	-	-	14,50,000	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
33	R28475424	100311048	Axis Bank Limited	21/12/2019	-	-	9,60,000	Himalaya House, Cannought Place, Delhi-110001, Delhi, India, 110001	No
34	R07530199	100295748	INDIABULLS COMMERCIAL CREDIT LIMITED	28/08/2019	-	-	1,10,00,00,000	M - 62 & 63, FIRST FLOOR, CONNAUGHT PLACE, NEW DELHI, India, 110001	No
35	H79753877	100277429	ICICI BANK LIMITED	05/07/2019	-	-	56,00,000	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
36	H87336780	100285401	ICICI BANK LIMITED	05/07/2019	-	-	24,69,000	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
37	H87357604	100285414	ICICI BANK LIMITED	05/07/2019	-	-	21,00,000	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
38	H87359279	100285416	ICICI BANK LIMITED	05/07/2019	-	-	21,00,000	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
39	H77862134	100274655	ICICI BANK LIMITED	24/06/2019	-	-	7,45,000	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
40	H84380633	100282016	ICICI BANK LIMITED	24/06/2019	-	-	23,00,000	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
41	H76651405	100272298	ICICI BANK LIMITED	17/06/2019	-	-	21,46,040	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
42	H76653435	100272302	ICICI BANK LIMITED	17/06/2019	-	-	14,66,345	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
43	H61911723	100264456	ICICI BANK LIMITED	24/04/2019	-	-	7,00,000	ICICI BANK TOWER, BANDRA KURLA COMPLEX, BANDRA, MUMBAI, MUMBAI, Maharashtra, India, 400051	No
44	H57741944	100257031	HDFC BANK LIMITED	27/03/2019	-	-	33,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
45	F01739614	100242402	Allahabad bank	27/02/2019	-	07/05/2022	40,00,00,000	24, Rajlok Building, Nehru Place, New Delhi, Delhi, India, 110019	No
46	AA1929816	100245635	HDFC BANK LIMITED	25/02/2019	-	10/04/2023	20,70,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
47	AA1395446	100245640	HDFC BANK LIMITED	25/02/2019	-	03/02/2023	11,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
			LIMITED					Delhi, India, 110017	
49	H28641181	100216110	YES BANK LIMITED	25/10/2018	-	-	7,60,000	E-31, 1st floor, Saket, New Delhi, Delhi, India, 110017	No
50	H26961268	100213483	YES BANK LIMITED	09/10/2018	-	-	81,40,000	E-31, 1st floor, Saket, New Delhi, Delhi, India, 110017	No
51	H23192586	100211178	YES BANK LIMITED	27/09/2018	-	-	17,00,000	E-31, 1st floor, Saket, New Delhi, Delhi, India, 110017	No
52	H16158131	100204577	YES BANK LIMITED	31/03/2018	-	-	18,30,000	E-31, 1st floor, Saket, New Delhi, Delhi, India, 110017	No
53	H13012489	100202123	HDFC BANK LIMITED	21/08/2018	-	-	13,40,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
54	H00325704	100195909	HDFC BANK LIMITED	27/07/2018	-	-	15,60,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
55	H00311001	100195896	HDFC BANK LIMITED	26/07/2018	-	-	32,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
56	G94070307	100192122	HDFC BANK LIMITED	09/07/2018	-	-	6,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
57	G94070919	100192125	HDFC BANK LIMITED	09/07/2018	-	-	5,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
58	G91988147	100186664	HDFC BANK LIMITED	20/06/2018	-	-	62,80,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
59	G91987305	100186656	HDFC BANK LIMITED	18/06/2018	-	-	18,50,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
60	G91987701	100186658	HDFC BANK LIMITED	18/06/2018	-	-	8,40,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
61	G91987826	100186660	HDFC BANK LIMITED	18/06/2018	-	-	8,40,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
62	G92092683	100187011	HDFC BANK LIMITED	18/06/2018	-	-	8,40,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
63	AA1930131	100183200	HDFC BANK LIMITED	04/06/2018	-	10/04/2023	8,45,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
64	AA1396982	100183204	HDFC BANK LIMITED	04/06/2018	-	03/02/2023	9,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
65	G89790190	100183203	HDFC BANK LIMITED	31/05/2018	-	-	32,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
66	AA1397066	100183206	HDFC BANK LIMITED	29/05/2018	-	03/02/2023	9,90,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
67	G87400941	100176843	TATA CAPITAL FINANCIAL SERVICES LIMITED	30/04/2018	-	-	42,12,000	One Forbes, Dr. V. B. Gandhi Marg, Fort, Mumbai, Maharashtra, India, 400001	No

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Sr No	SRN	Charge Id	Charge Holder Name	Day of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
66	G85094613	100172142	HDFC BANK LIMITED	04/04/2018			13,65,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
69	AA4195932	100166323	INDIA INFOLINE HOUSING FINANCE LIMITED	29/03/2018		08/08/2023	10,00,00,000	12A-10, 13th floor, Parinee Crescenzo, G Block, C-38&39, Bandra Kurla Complex, Bandra-East, Mumbai, India, 400051	No
70	H31773195	100169368	ECL FINANCE LIMITED	20/03/2018	04/05/2018	22/11/2018	40,00,00,000	Edelweiss House, Off. C.S.T Road, Kalina, Mumbai, India, 400098	No
71	G82281692	100165427	HDFC BANK LIMITED	12/03/2018			16,12,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
72	T57043226	100153438	HDFC BANK LIMITED	30/01/2018		27/10/2021	26,50,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
73	G73079055	100145466	HDFC BANK LIMITED	19/12/2017			8,30,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
74	R92546688	100151638	PNB HOUSING FINANCE LIMITED	19/12/2017	01/12/2020		2,00,00,00,000	9TH FLOOR ANTRIKSH BHAWAN, 22 K G MARG, NEW DELHI, India, 110001	No
75	H31631831	100133908	SIDBI	06/11/2017		16/11/2018	27,00,00,000	5th Floor, Zygon Square, Plot No. 1, Block H1 A, Sector-63, Noida, Uttar Pradesh, India, 201307	No
76	AA1916865	100148175	INDUSIND BANK LTD.	26/10/2017	15/12/2017	11/04/2023	1,45,00,00,000	2401 GEN THIMMAYYA ROAD, CONTONMENT, PUNE, India, 411001	No
77	G56133846	100127209	HDFC BANK LIMITED	15/09/2017			6,70,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
78	AA1395648	100121739	HDFC BANK LIMITED	31/08/2017		03/02/2023	15,50,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
79	G53025722	100121740	HDFC BANK LIMITED	29/08/2017			5,80,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
80	T99902587	100119420	SREI EQUIPMENT FINANCE LIMITED	21/08/2017	04/03/2021	30/03/2022	1,00,00,00,000	'VISHWAKARMA', 86C, TOPSIA ROAD, KOLKATA, India, 700046	No
81	G52390978	100120509	HDFC BANK LIMITED	31/07/2017			26,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
82	T19886647	100114621	SICOM LIMITED	28/07/2017		07/05/2021	30,00,00,000	SOLITAIRE CORPORATE PARK, BUILDING NO. 4, GURU, HARGOVINDJI ROAD, ANDHERI (EAST), Mumbai, India, 400093	No
83	R98520018	100121741	HDFC BANK LIMITED	24/07/2017		01/02/2021	12,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
84	R98517824	100115147	HDFC BANK LIMITED	21/06/2017		01/02/2021	29,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
85	AA1395338	100115150	HDFC BANK LIMITED	16/06/2017		03/02/2023	15,10,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
86	R98516362	100115152	HDFC BANK LIMITED	16/06/2017		01/02/2021	5,80,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No

Sr No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
87	T09179110	100115149	HDFC BANK LIMITED	20/05/2017	-	01/02/2021	86,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
88	R98512890	100115154	HDFC BANK LIMITED	16/05/2017	-	01/02/2021	11,60,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
89	AA3929775	100102081	PNB HOUSING FINANCE LIMITED	01/05/2017	03/07/2023	-	2,50,00,00,000	9TH FLOOR ANTRIKSH BHAWAN 22 K G MARG, Central Delhi, New Delhi, , India, 110001	No
90	R98511041	100116501	HDFC BANK LIMITED	30/04/2017	-	01/02/2021	8,50,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
91	R98503436	100115148	HDFC BANK LIMITED	26/04/2017	-	01/02/2021	10,00,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
92	G50748813	100116506	HDFC BANK LIMITED	24/04/2017	-	-	43,25,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, India, Mumbai, Maharashtra, India, 400013	No
93	H23192743	100035104	Syndicate Bank	23/06/2016	-	29/09/2018	35,00,00,000	Corporate Finance Branch, First Floor, Sarojini House, 6, Bhagwan Dass Road, New Delhi, Delhi, India, 110001	No
94	H61892469	100038578	SIDBI	28/04/2016	-	23/05/2019	35,00,00,000	5th Floor, Zygon Square, Plot No. 1, Block H1 A, Sector-63, Noida, Uttar Pradesh, India, 201307	No
95	T99915530	100022533	The Jammu and Kashmir Bank Limited	29/03/2016	28/03/2022	-	20,00,00,000	Okhla Industrial Area Phase-II, New Delhi, Delhi, India, 110020	No
96	T97489579	100017435	SREI INFRASTRUCTURE FINANCE LIMITED	18/03/2016	-	12/04/2022	75,00,00,000	VISHWAKARMA, 86C, TOPSIA ROAD (SOUTH), KOLKATA, , India, 700046	No
97	G83105486	100020960	INDIA INFOLINE FINANCE LIMITED	11/03/2016	-	04/04/2018	13,00,00,000	12A-10, 13th Floor, Parinee Crescenzo, G Block, C-38&39, Bandra Kurla Complex, Bandra-East, Mumbai, , India, 400051	No
98	C81230138	10620672	PNB HOUSING FINANCE LIMITED	15/01/2016	20/01/2016	-	2,00,00,00,000	9TH FLOOR ANTRIKSH BHAWAN, 22 K G MARG, NEW DELHI, Delhi, India, 110001	No
99	G37476082	10613817	JSC VTB BANK	23/12/2015	-	04/03/2017	12,00,00,000	The Taj Mahal Hotel, The Lobby Mezzanine Floor, No. 1, Mansingh Road, New Delhi, Delhi, India, 110011	No
100	H58469594	10623066	Vijaya Bank	22/12/2015	-	02/05/2019	40,00,00,000	17, Vijaya Building, Barakhamba Road, New Delhi, Delhi, India, 110001	No
101	G04106498	10617554	INDIABULLS HOUSING FINANCE LIMITED	19/11/2015	15/01/2016	-	1,50,00,00,000	M - 62 & 63, FIRST FLOOR, CONNAUGHT PLACE, NEW DELHI, , India, 110001	No
102	H33818147	10604666	State Bank of India	03/11/2015	-	19/11/2018	1,25,00,00,000	Commercial Branch, The Great Eastern Centre, 70, Ground Floor, Nehru Place, New Delhi, Delhi, India, 110019	No
103	H43697341	10575375	PNB HOUSING FINANCE LIMITED	19/06/2015	22/06/2015	17/01/2019	1,00,00,00,000	9TH FLOOR ANTRIKSH BHAWAN, 22 K G MARG, NEW DELHI, Delhi, India, 110001	No
104	H14155329	10574339	Vijaya Bank	21/05/2015	-	31/08/2018	45,00,00,000	Chandni Chowk, New Delhi, Delhi, India, 110006	No
105	G59417840	10561846	PUNJAB NATIONAL BANK	31/03/2015	-	26/10/2017	40,00,00,000	A 9, MCB BRANCH, CONNAUGHT PLACE, NEW DELHI, Delhi, India, 110001	No
106	G74231432	10552348	SICOM LIMITED	10/02/2015	-	09/01/2018	50,00,00,000	SOLITAIRE CORPORATE PARK, BUILDING NO. 4, GURU, HARGOVINDJI ROAD, ANDHERI (EAST), Mumbai, Maharashtra, India, 400093	No

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Sl. No.	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge created by other entity
107	G73385965	10551123	Axis Trustee Services Limited	18/12/2014	27/01/2015	02/01/2018	1,00,00,00,000	Axis House, 2nd Fl, Bombay Dyeing Mills Compound, Pandurang Marg, Worli, Mumbai, Maharashtra, India, 400025	No
108	G49668668	10537656	TAMILNAD MERCANTILE BANK LIMITED	25/11/2014	-	25/07/2017	50,00,00,000	384-390, First Floor, Loke Nath Building, Chandni Chowk, Delhi, India, 110006	No
109	R29264215	10537834	IFIN SECURITIES FINANCE LIMITED	25/11/2014	-	26/12/2019	5,00,00,000	CONTINENTAL CHAMBERS, 3rd FLOOR, 142, MAHATMA GANDHI ROAD, NUNGAMBAKKAM, CHENNAI, Tamil Nadu, India, 600034	No
110	H21817200	10537351	TOURISM FINANCE CORPORATION OF INDIA LIMITED	29/10/2014	-	08/10/2018	40,00,00,000	IFCI TOWER, 61, NEHRU PLACE, NEW DELHI, Delhi, India, 110019	No
111	T99014029	10521466	SREI INFRASTRUCTURE FINANCE LIMITED	12/08/2014	13/04/2015	12/04/2022	1,00,00,00,000	VISHWAKARMA, 86C, TOPSIA ROAD (SOUTH), KOLKATA, West Bengal, India, 700046	No
112	G69754265	10526280	VENUS INDIA ASSET-FINANCE PRIVATE LIMITED	11/08/2014	-	12/12/2017	10,00,00,000	198/12-13, 2nd Floor, Main Road, Ramesh Market, East of Kailash, New Delhi, Delhi, India, 110065	No
113	G64652365	10496872	IFCI LIMITED	29/05/2014	09/03/2017	14/11/2017	2,00,00,00,000	IFCI TOWER, 61 Nehru Place, New Delhi, Delhi, India, 110019	No
114	H78333762	10496578	IDBI Bank Limited	26/05/2014	17/07/2019	-	65,00,00,000	Videocon Tower, 1st floor, E-1, Jhandewalan Extn, New Delhi, New Delhi, Delhi, India, 110055	No
115	G71562318	10493327	PNB HOUSING FINANCE LIMITED	25/03/2014	-	04/12/2017	40,00,00,000	9TH FLOOR ANTRIKSH BHAWAN, 22 K G MARG, NEW DELHI, Delhi, India, 110001	No
116	C68193598	10489097	Syndicate Bank	25/02/2014	-	14/10/2015	50,00,00,000	Syndicate Bank, New Delhi, New Delhi, Delhi, India, 110001	No
117	C75456301	10483400	Vijaya Bank	19/02/2014	-	04/01/2016	30,00,00,000	Chandni Chowk, Delhi, Delhi, India, 110006	No
118	G07248685	10469069	PUNJAB NATIONAL BANK	20/12/2013	-	06/07/2016	50,00,00,000	MID CORPORATE BRANCH, A-9, CONNAUGHT PLACE, NEW DELHI, Delhi, India, 110001	No
119	C53974812	10466757	JSC VTB BANK	20/12/2013	-	15/05/2015	12,00,00,000	The Taj mahal hotel, The Lobby Mezzanine Floor, No.1, Mansingh road, New Delhi, Delhi, India, 110011	No
120	G73256984	10469643	TOURISM FINANCE CORPORATION OF INDIA LTD	17/12/2013	-	09/01/2018	25,00,00,000	IFCI TOWER, 61 NEHRU PLACE, NEW DELHI, Delhi, India, 110019	No
121	B67882373	10402399	INDIABULLS FINANCIAL SERVICES LIMITED	15/01/2013	-	-	1,50,00,00,000	F-60 MALHOTRA BLDG 2ND FLOOR, CANNAUGHT PALACE, NEW DELHI, Delhi, India, 110001	No
122	H94342839	10379654	IDBI Bank Limited	17/08/2012	29/05/2015	05/09/2019	1,00,00,00,000	IDBI TOWER WTC COMPLEX, CUFFE PARADE, MUMBAI, Maharashtra, India, 400005	No
123	C15451636	10371012	Central Bank of India	14/08/2012	22/02/2013	15/07/2014	20,00,00,000	GROUND FLOOR (RIGHT WING), LINK HOUSE 3, BAHADUR SHAH ZAFAR MARG, NEW DELHI, Delhi, India, 110002	No
124	B72948706	10360695	Indian Overseas Bank	27/04/2012	-	10/04/2013	10,00,00,000	Defence Colony Branch, Moolchand Shopping Complex, Defence Colony, New Delhi, Delhi, India, 110024	No
125	C42223602	10332345	PNB HOUSING FINANCE LIMITED	29/12/2011	-	21/01/2015	30,00,00,000	9TH FLOOR ANTRIKSH BHAWAN, 22 K G MARG, NEW DELHI, Delhi, India, 110001	No
126	C15666704	10324276	IFCI LIMITED	12/12/2011	10/12/2013	06/08/2014	2,00,00,00,000	61, NEHRU PLACE, DELHI, Delhi, India, 110019	No
127	C45131208	10307212	SICOM LIMITED	05/09/2011	09/01/2012	02/03/2015	50,00,00,000	SOLITAIRE CORPORATE PARK, BUILDING NO. 4, GIRI HARGOVINDJI ROAD	No

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
								NEHA BLDG (EAST), Mumbai, Maharashtra, India, 400093	
128	C10637841	10303614	SICOM LIMITED	26/08/2011		27/06/2014	25,00,00,000	SOLLAIRE CORPORATE PARK BUILDING NO. 4, GURUHARGWATI ROAD, ANDHRA BANK BUILDING, Maharashtra, India, 400093	No
129	B80178601	10277265	ANDHRA BANK	11/02/2011		04/07/2013	20,00,00,000	M-35, Connaught Circus, New Delhi, Delhi, India, 110001	No
130	B76830728	10259615	STATE BANK OF PATIALA	16/12/2010		17/05/2013	75,00,00,000	COMMERCIAL BRANCH, CHANDRALOK BUILDING, 36, JANPATH, NEW DELHI, Delhi, India, 110001	No
131	B87271813	10183939	State Bank of India	14/09/2009	10/12/2012	10/10/2013	70,00,00,000	Commercial Branch, Vardhman Trade Centre, Plot 3 & 4, 11nd Floor, DDA Building, Nehru Place, New Delhi, Delhi, India, 110019	No
132	B57971616	10175238	BANK OF INDIA	10/08/2009		12/09/2012	75,00,00,000	NEW DELHI LARGE CORPORATE BRANCH, P.T.I. BUILDING, 4 PARLIAMENT STREET, NEW DELHI, Delhi, India, 110001	No
133	C41589789	10147861	Axis Bank Limited	26/03/2009		17/01/2015	1,00,00,00,000	MAKERS TOWERS F, 11TH FLOOR, CUFFE PARADE, COLABA, MUMBAI, Maharashtra, India, 400005	No
134	C41588674	10146739	Axis Bank Limited	17/03/2009	26/10/2009	17/01/2015	1,00,00,00,000	4/10, OPG HOUSE, ASAF ALI ROAD, NEW DELHI, Delhi, India, 110002	No
135	B43448455	10141518	LIC HOUSING FINANCE LTD	23/12/2008		07/07/2012	1,50,00,00,000	Bombay Life Bldg., 2nd Floor, 45/47, Veer Nariman Road, MUMBAI- 400 001., Maharashtra, India, 400001	No
136	B34912352	10134765	THE CATHOLIC SYRIAN BANK LTD.	15/12/2008		05/03/2012	10,00,00,000	SCO 114-115, GROUND FLOOR, SECTOR- 34A, CHANDIGARH, India, 160022	No
137	A71616833	10131347	CANARA ROBECO MUTUAL FUND	17/11/2008		05/10/2009	25,00,00,000	CONSTRUCTION HOUSE, 4TH FLOOR, 5, WALCHAND HIRACHAND MARG, BALLARD ESTATE, MUMBAI, Maharashtra, India, 400001	No
138	A71249890	10121784	UNIT TRUST OF INDIA INVESTMENT ADVISORY SERVICES LIMITED	15/09/2008	09/07/2009	05/10/2009	14,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No
139	B43981521	10121787	UNIT TRUST OF INDIA INVESTMENT ADVISORY SERVICES LIMITED	15/09/2008	01/04/2010	23/07/2012	1,00,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No
140	B68136241	10112607	HDFC BANK LIMITED	27/06/2008		28/01/2013	7,11,000	HDFC BANK HOUSE SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, Maharashtra, India, 400013	No
141	B68138759	10112610	HDFC BANK LIMITED	27/06/2008		28/01/2013	16,10,000	HDFC BANK HOUSE SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, Maharashtra, India, 400013	No
142	B26156166	10112896	TATA CAPITAL LIMITED	26/06/2008		11/11/2011	40,00,00,000	ONE FORBES, DR V B GANDHI MARG, FORT, MUMBAI, Maharashtra, India, 400001	No
143	C40661357	10109230	LIFE INSURANCE CORPORATION OF INDIA	03/05/2008	18/12/2012	30/12/2014	2,00,00,00,000	Yogakshema, Central Office, Jeevan Bima Marg, BOMBAY, Maharashtra, India, 400021	No
144	B67865493	10132857	HDFC BANK LIMITED	01/05/2008		28/01/2013	10,44,000	HDFC BANK HOUSE SENAPATI BAPAT MARG, LOWER PAREL W, MUMBAI, Maharashtra, India, 400013	No
145	B67889733	10132858	HDFC BANK LIMITED	01/05/2008		28/01/2013	7,78,000	HDFC BANK HOUSE SENAPATI BAPAT MARG, LOWER PAREL	No

Sr No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charged registered by other entity
								W,MUMBAI, Maharashtra, India, 400013	
146	B67887430	10171082	HDFC BANK LIMITED	22/04/2008	-	28/01/2013	10,44,000	HDFC BANK HOUSE SENAPATI BAPAT MARG, LOWER PAREL, W,MUMBAI, Maharashtra, India, 400013	No
147	B13950811	10100927	SICOM LIMITED	08/04/2008	-	13/05/2011	40,00,00,000	NIRMAL BLDGIST FLOOR, NARIMAN POINT, MUMBAI, Maharashtra, India, 400021	No
148	B37077047	10099497	PNB HOUSING FINANCE LIMITED	29/03/2008	-	04/04/2012	19,50,00,000	9TH FLOOR ANTRIKSH BHAWAN, 22 K G MARG, NEW DELHI, Delhi, India, 110001	No
149	C67481663	10101523	STATE BANK OF BIKANER & JAIPUR	27/03/2008	-	24/09/2015	25,00,00,000	SECRETARIAT BRANCH, JAIPUR, Rajasthan, India, 302005	No
150	B67897009	10092205	HDFC BANK LIMITED	20/02/2008	-	28/01/2013	11,07,000	HDFC BANK HOUSE SENAPATI BAPAT MARG, LOWER PAREL, W,MUMBAI, Maharashtra, India, 400013	No
151	B67903294	10092210	HDFC BANK LIMITED	20/02/2008	-	28/01/2013	11,07,000	HDFC BANK HOUSE SENAPATI BAPAT MARG, LOWER PAREL, W,MUMBAI, Maharashtra, India, 400013	No
152	B66980764	10094917	UNITED BANK OF INDIA	07/02/2008	-	22/01/2013	1,00,00,00,000	H-4598, D D A SHOPPING COMPLEX, MARKET NO. 4, C R PARK, NEW DELHI, Delhi, India, 110019	No
153	B67895300	10089093	HDFC BANK LIMITED	01/02/2008	-	28/01/2013	12,93,000	HDFC BANK HOUSE SENAPATI BAPAT MARG, LOWER PAREL, W,MUMBAI, Maharashtra, India, 400013	No
154	B68140391	10092206	HDFC BANK LIMITED	01/02/2008	-	28/01/2013	12,93,000	HDFC BANK HOUSE SENAPATI BAPAT MARG, LOWER PAREL, W,MUMBAI, Maharashtra, India, 400013	No
155	C63957963	10089412	Vijaya Bank	14/01/2008	31/10/2011	02/09/2015	97,29,00,000	CHANDNI CHOWK, DELHI, Delhi, India, 110006	No
156	B19362789	10094041	LANDT INFRASTRUCTURE FINANCE COMPANY LIMITED	14/01/2008	-	18/08/2011	75,00,00,000	MOUNT POONAMALLEE ROAD, MANAPAKKAM, CHENNAI, Tamil Nadu, India, 600089	No
157	B11406014	10080542	KARUR VYSA BANK LIMITED	29/12/2007	10/11/2009	25/04/2011	43,00,00,000	1776, NICHOLSON ROAD, MORI GATE- KASHMERE GATE, NEW DELHI, Delhi, India, 110006	No
158	B14551949	10081500	Syndicate Bank	11/12/2007	28/03/2009	09/06/2011	50,00,00,000	4, BSZ Marg, I. P. Estate, New Delhi, Delhi, India, 110002	No
159	B24568990	10079097	UNIT TRUST OF INDIA INVESTMENT ADVISORY SERVICES LIMITED	05/12/2007	-	31/10/2011	1,00,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No
160	B22567291	10079098	UNIT TRUST OF INDIA INVESTMENT ADVISORY SERVICES LIMITED	05/12/2007	30/03/2009	23/09/2011	70,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No
161	A40012627	10079099	UNIT TRUST OF INDIA INVESTMENT ADVISORY SERVICES LIMITED	05/12/2007	-	14/03/2008	30,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No
162	B67890806	10079562	HDFC BANK	21/11/2007	-	28/01/2013	22,45,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL, WEST, MUMBAI, Maharashtra, India, 400013	No
163	B68138031	10079564	HDFC BANK	21/11/2007	-	28/01/2013	22,45,000	HDFC BANK HOUSE, SENAPATI BAPAT MARG, LOWER PAREL, WEST, MUMBAI, Maharashtra, India, 400013	No

Sl. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
164	B22610745	10077310	THE BANK OF RAJASTHAN LTD	12/11/2007	-	20/09/2011	40,00,00,000	82, JANPATH, NEW DELHI, Delhi, India, 110001	No
165	B69019040	10071814	Axis Bank Limited	24/10/2007	29/12/2007	14/02/2013	1,00,00,00,000	TRISHUL 3RD FLOOR OPP SAMARTHESHWAR TEMPLE, LAW GARDEN ELLISBRIDGE, AHMEDABAD, Gujarat, India, 380006	No
166	AA1338439	10069739	Catholic Syrian Bank	17/09/2007	28/10/2016	07/02/2023	50,00,00,000	SCO No. 114-115, Sector 34-A, Chandigarh, Chandigarh, India, 160022	No
167	B22569636	10068931	UNIT TRUST OF INDIA INVESTMENT ADVISORY SERVICES LIMITED	10/09/2007	30/03/2009	23/09/2011	70,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No
168	A40780926	10068934	UNIT TRUST OF INDIA INVESTMENT ADVISORY SERVICES LIMITED	10/09/2007	-	04/07/2008	30,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No
169	A64930415	10067166	Axis Bank Limited	10/08/2007	13/08/2007	15/06/2009	1,00,00,00,000	TRISHUL 3RD FLOOR OPP SAMARTHESHWAR TEMPLE, LAW GARDEN ELLISBRIDGE, AHMEDABAD, Gujarat, India, 380006	No
170	C30513592	10057592	ALLAHABAD BANK	25/06/2007	31/03/2010	18/10/2014	40,00,00,000	24, RAJLOK BUILDING, NEHRU LACE, NEW DELHI, Delhi, India, 110019	No
171	C20911335	10058750	Vijaya Bank	21/06/2007	31/10/2011	22/08/2014	61,00,00,000	CHANDNI CHOWK, DELHI, Delhi, India, 110006	No
172	A47687801	10054429	The Hongkong and Shanghai Banking Corporation Ltd	02/06/2007	-	14/10/2008	58,34,00,000	25, Birla House, Barakhamba Road, New Delhi, Delhi, India, 110001	No
173	A58988403	10043244	UTI BANK LTD	13/03/2007	14/03/2007	17/03/2009	0	TRISHUL 3RD FLOOR OPP SAMARTHESHWAR TEMPLE, LAW GARDEN ELLISBRIDGE, AHMEDABAD, Gujarat, India, 380006	No
174	A34689836	10045193	ALLAHABAD BANK	20/02/2007	-	28/03/2008	23,00,00,000	INDUSTRIAL FINANCE BRANCH, 1ST FLOOR, 17, PARLIAMENT STREET, NEW DELHI, Delhi, India, 110001	No
175	A34692103	10045194	ALLAHABAD BANK	20/02/2007	-	28/03/2008	50,50,00,000	INDUSTRIAL FINANCE BRANCH, 1ST FLOOR, 17, PARLIAMENT STREET, NEW DELHI, Delhi, India, 110001	No
176	A34690800	10045195	ALLAHABAD BANK	20/02/2007	-	28/03/2008	16,50,00,000	INDUSTRIAL FINANCE BRANCH, 1ST FLOOR, 17, PARLIAMENT STREET, NEW DELHI, Delhi, India, 110001	No
177	B37639333	10038156	INDIAN BANK	06/02/2007	27/03/2009	10/04/2012	80,00,00,000	A-7, SOUTH EXTENSION PART-1, DELHI, Delhi, India, 110049	No
178	B07823644	10039310	YES BANK LIMITED	29/01/2007	-	09/03/2011	35,00,00,000	9TH FLOOR, NEHRU CENTRE, DISCOVERY OF INDIA, DR. ANNIE BESANT ROAD, WORLI, MUMBAI, Maharashtra, India, 400018	No
179	B38534947	10049254	INDIAN OVERSEAS BANK	25/01/2007	18/04/2009	10/04/2012	1,00,00,00,000	UNIT NO.19-22, MOOLCHAND SHOPPING CUM OFF COMPLEX, DEFENCE COLONY, RING ROAD, NEW DELHI, Delhi, India, 110024	No
180	A.27082080	10027492	UNIT TRUST OF INDIA INVESTMENT ADVISORY SERVICES LIMITED	01/12/2006	-	28/11/2007	1,00,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No
181	A.25984428	10023617	UNIT TRUST OF INDIA INVESTMENT	17/10/2006	-	07/11/2007	1,00,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No

Sr. No.	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
			ADVISORY SERVICES LIMITED						
182	A25984311	10023674	UNIT TRUST OF INDIA INVESTMENT ADVISORY SERVICES LIMITED	17/10/2006		07/11/2007	1,00,00,00,000	UTI TOWER GN BLOCK BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI, Maharashtra, India, 400051	No
183	A29040441	10020984	KARUR VYSA BANK LIMITED	16/09/2006		28/12/2007	15,00,00,000	3537-3538, NICHOLSON ROAD, MORI GATE-KASHMERE GATE, NEW DELHI, Delhi, India, 110006	No
184	B20322327	10016092	BANK OF MAHARASHTRA	04/08/2006	30/04/2009	24/08/2011	37,00,00,000	GOMTI NAGAR BRANCH, LUCKNOW, Uttar Pradesh, India, 226020	No
185	T97269054	10016951	Indian Bank	29/03/2006	10/03/2022	-	36,95,00,000	Property No.: 18, Sant Nagar, East of Kailash, New Delhi, Delhi, India, 110065	No
186	A13190350	80022667	HOUSING AND URBAN DEVELOPMENT CORPORATION LIMITED	14/02/2006	15/02/2006	11/04/2007	30,00,00,000	SCO, 132-133 FIRST FLOOR, SECTOR 34, CHANDIGARH, Chandigarh, India, 160001	No
187	A57101990	80023034	PNB HOUSING FINANCE LIMITED	03/02/2006	02/06/2007	07/02/2009	13,00,00,000	9TH FLOOR ANTRIKSH BHAWAN, 22 K G MARG, NEW DELHI, Delhi, India, 110001	No
188	C46120176	80023031	PUNJAB NATIONAL BANK	24/01/2006	11/03/2015	-	85,00,00,000	MCB BRANCH A-9, CONNAUGHT PLACE, NEW DELHI, Delhi, India, 110001	No
189	A11268943	80023030	STATE BANK OF BIKANER AND JAIPUR	24/12/2005	-	15/02/2007	15,00,00,000	COMMERCIAL NETWORK BRANCH FORT, MUMBAI, Maharashtra, India, 400001	No
190	A33976192	80023029	INDIAN BANK	23/12/2005	-	27/12/2007	25,00,00,000	A 7 SOUTH EXTN PART I, NEW DELHI, Delhi, India, 110049	No
191	A13400726	80022666	HOUSING AND URBAN DEVELOPMENT CORPORATION LIMITED	14/10/2005	09/12/2005	13/04/2007	55,00,00,000	REGIONAL OFFICE, HUDCO HOUSE, LODHI ROAD, NEW DELHI, Delhi, India, 110003	No
192	B37822996	80010117	STATE BANK OF PATIALA	24/08/2005	13/07/2006	21/04/2012	38,50,00,000	COMMERCIAL BRANCH, CHANDRALOK BUILDING, JANPATH, NEW DELHI, Delhi, India, 110001	No
193	A30115265	80023028	LIC HOUSING FINANCE LIMITED	16/04/2005	-	19/12/2007	35,00,00,000	LAKSHMI INSURANCE BUILDING, ASAF ALI ROAD, NEW DELHI, Delhi, India, 110002	No
194	B97180970	80023027	PUNJAB NATIONAL BANK	23/03/2005	25/01/2014	-	8,84,00,000	MCB BRANCH A-9, CONNAUGHT PLACE, NEW DELHI, Delhi, India, 110001	No
195	Y10139085	90058990	PANJAB NATIONAL BANK	23/03/2005	-	-	15,00,00,000	M.C.B., BARAKAMBA ROAD, NEW DELHI, Delhi, India,	No
196	A09977372	90058875	HOUSING URBAN DEVELOPMENT CORPORATION LTD	28/01/2005	-	07/02/2007	81,58,00,000	HUDCO BHAWAN, INDIA HABITAT CENTRE COMPLEX, NEW DELHI, Delhi, India, 110003	No
197	A30115521	80023025	LIC HOUSING FINANCE LIMITED	02/11/2004	-	19/12/2007	60,00,00,000	LAKSHMI INSURANCE BUILDING, ASAF ALI ROAD, NEW DELHI, Delhi, India, 110002	No
198	A09977133	80022665	HOUSING AND URBAN DEVELOPMENT CORPORATION LIMITED	28/10/2004	-	07/02/2007	22,29,00,000	LODHI ROAD, NEW DELHI, Delhi, India, 110003	No
199	A19011220	80023026	THE JAMMU AND KASHMIR BANK LTD	29/09/2004	04/11/2004	30/06/2007	10,00,00,000	OKHLA II, NEW DELHI, Delhi, India, 110020	No
200	Y10123808	90043713	CENTURION BANK LTD.	07/03/2003	-	12/07/2005	5,93,400	NEW DELHI, NEW DELHI, Delhi, India, 110001	No

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity
201	Y10138114	90058019	THE JAMMU & KASHMIR BANK LTD	25/02/2003	16/07/2003	11/10/2004	17,65,00,000	OKHLA-11, NEW DELHI, Delhi, India, 110024	No
202	B16830879	90057816	ABN AMRO BANK	15/07/2002		14/07/2011	4,89,000	HANSALYA, BARAKAMBA ROAD, NEW DELHI, Delhi, India,	No
203	Y10137884	90057789	CENTURION BANK LTD	03/06/2002		12/07/2005	9,68,00,000	DELHI, NEW DELHI, Delhi, India, 110001	No
204	F02960151	90057059	State Bank of India	07/06/1999	20/05/2022		62,87,00,000	Commercial Branch, 6th Floor, 61, IFCI Building, Nehru Place, NEW DELHI, Delhi, India, 110019	No

Director/Signatory Details

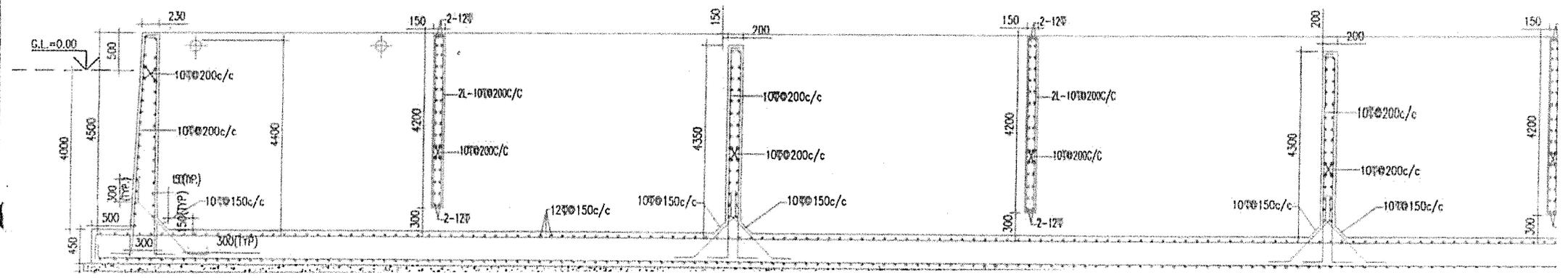
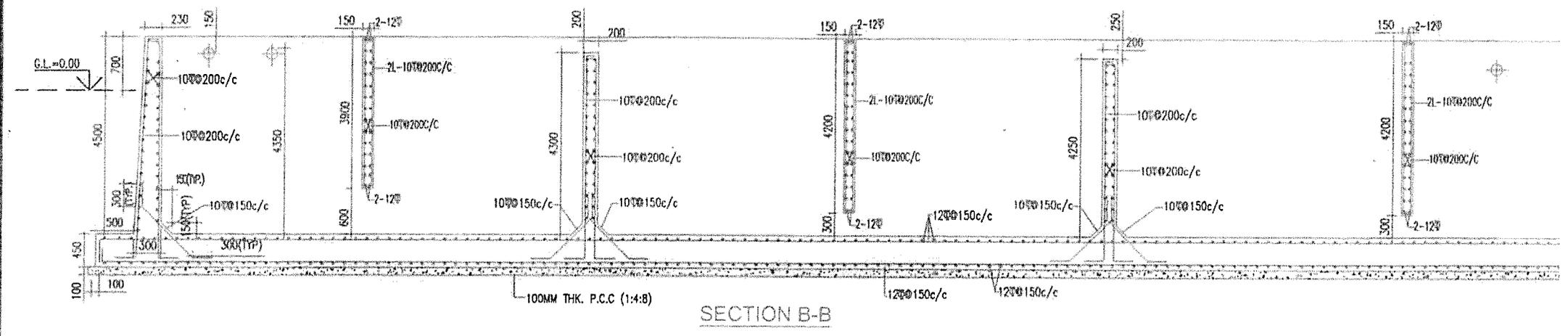
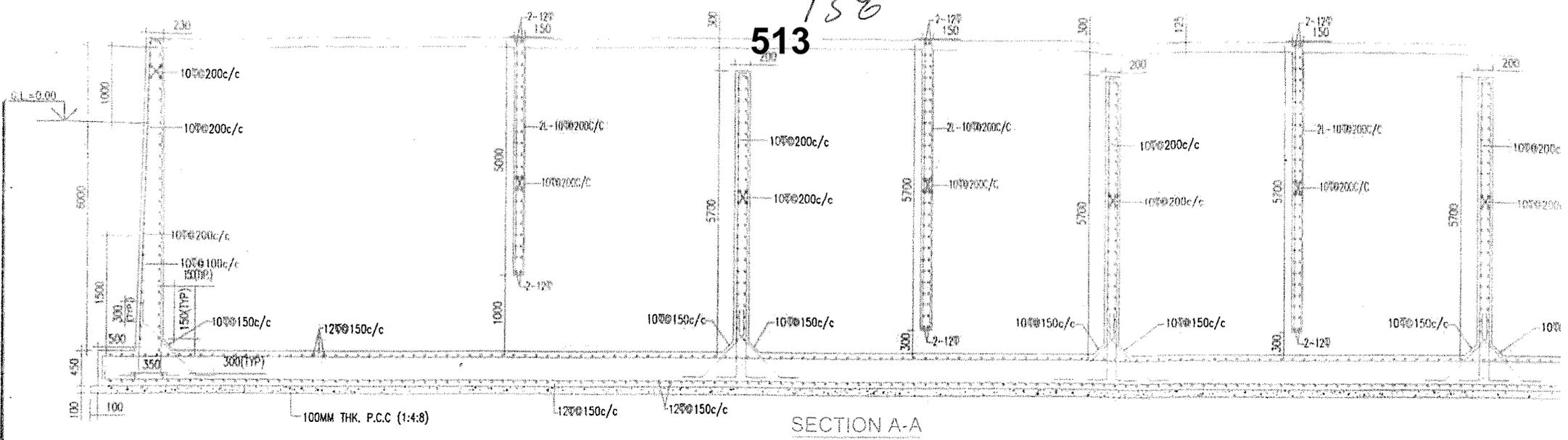
Sr. No	DIN/PAN	Name	Designation	Date of Appointment	Cessation Date	Signatory
1	08357396	GURNAM SINGH	Director	12/02/2019	-	Yes
2	06934656	NISHAL JAIN	Director	04/11/2019	-	Yes
3	08600252	SHRIDHAR RAO	Director	04/11/2019	-	Yes
4	03575020	VINIT GOYAL	Whole-time director	12/04/2021	-	Yes
5	00003735	ROHTAS GOEL	Director	08/03/1989	-	Yes
6	02451363	MOHIT GOEL	Managing Director	26/09/2019	-	Yes
7	*****6801A	MANOJ KUMAR DUA	CFO	15/11/2022	-	Yes
8	*****0284J	DESHABANDHU RAJESH SRIKANTA	Company Secretary	10/11/2023	-	Yes
9	00828759	AROON KUMAR AGGARWAL	Director	27/05/2023	-	Yes

FOR OMAXE LIMITED



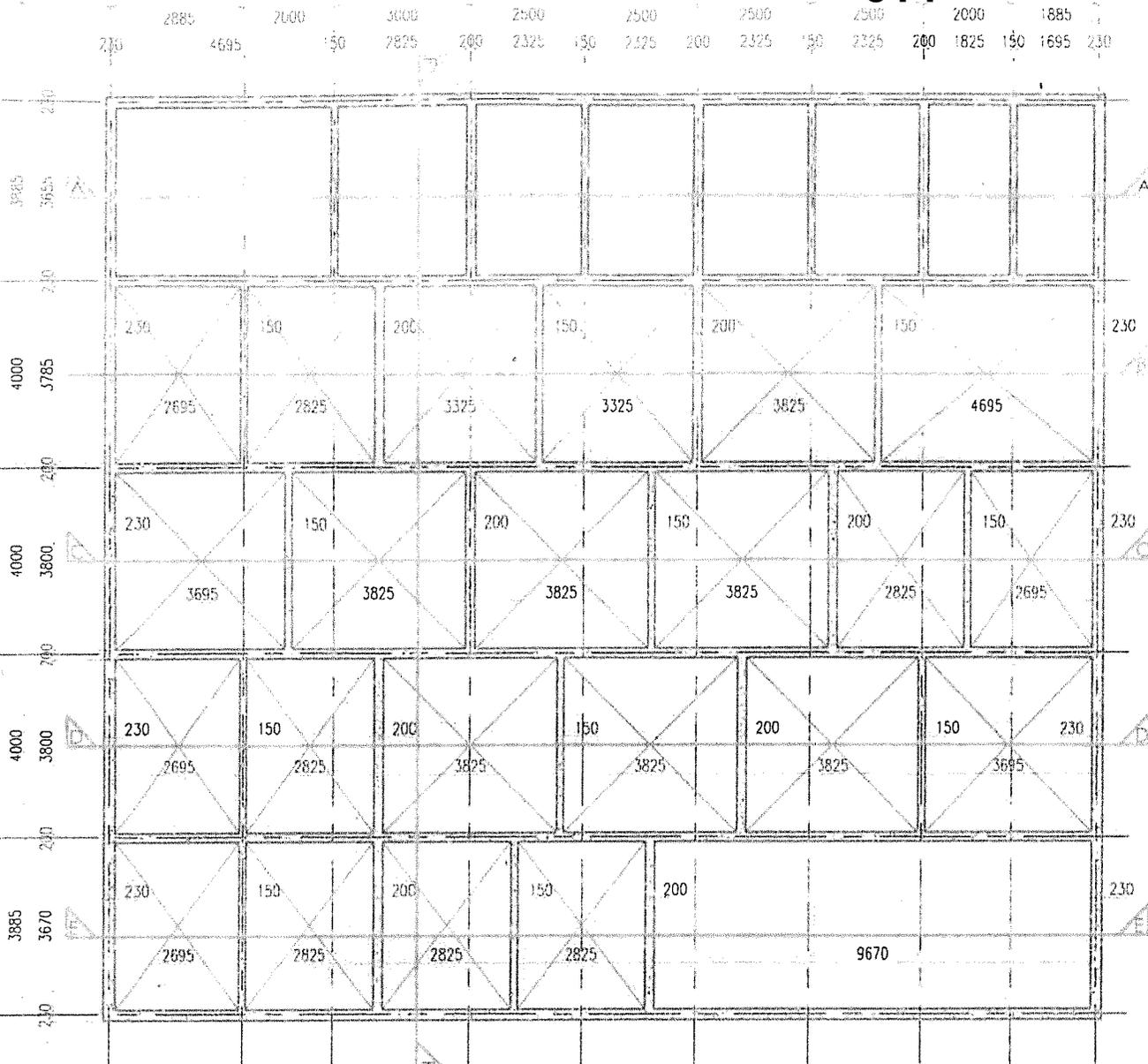
Company Secretary

156
513

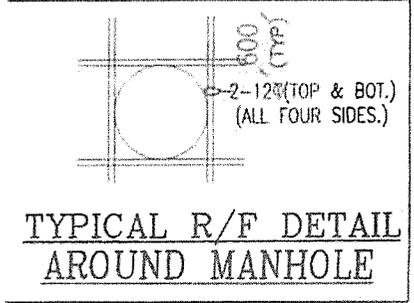


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157



WALL LAYOUT PLAN



True Copy
88



Annexure R-20

158

Office of Municipal Council, Palwal

Near Committee Chowk, Palwal Email:-secymc.palwal@gmail.com

To

M/s OMAXE Limited,
Omaxe City, Palwal,
Sector- 11 & 14,
Palwal-121102, Haryana.

Memo No. 757 / MCF Dated:- 14/3/24

Subject:- Grant of permission for Treated Sewerage Connection for OMAXE City, Palwal.

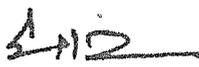
Sanction of 150 mm i/d Grant of permission for Treated Sewerage Connection for OMAXE City Palwal. Total area measuring 102.06125 acres falling in Sector-11 & 14, Palwal is hereby recommended subject to the following conditions:-

1. **The colonizer is fully responsible to make the arrangement of disposal of Sewerage till such time these are made available by Municipal Council Palwal and all link connections with the external system will be done by you gravity with the Master Service laid by Municipal Council Palwal in the area. In case pumping is required the same will be done by you at their own cost.**
2. **Sewer connection will be utilized for dispose of the treated sewage water through STP as approved in the service plan estimate and drawing of above said project.**
3. **The correctness of the levels of the colony will be sole responsibly of the colonizer for integrating the internal sewer of the colony by gravity with the Master Service.**
4. **It will be ensured by the colonizers that only treated effluent to be disposed of in Municipal Council, Palwal sewer within the standard parameters as prescribed by the NGT/CPCB/Haryana Pollution Water & Control Board.**
5. **The sewage water will be disposed in the main Municipal Council, Palwal sewer line after internal treatment at STP of your premises. You will not be allowed to throw sewage water in any other natural drain, open area and road etc. Failing which legal action should be taken in case of non compliances. The case of violation the sewer connection will be summarily cancelled.**
6. **The Sewer Connection Fee Rs. 1,00,000/- Receipt No. LI Dated 11.03.2024, Sewer Connection Security charge No road cut and security Rs. 2,50,000/- (Non refundable) Receipt No LI Dated 11.03.2024 & Charges of MTC of 01 MLD for one Year charges Rs. 13,50,000/- Receipt No. LI dated 11.03.2024 is deposited (Copt enclosed)**



Office of Municipal Council, Palwal 
Near Committee Chowk, Palwal Email:-secymc.palwal@gmail.com

7. The colonizer is liable to pay any discrepancy in connection Fees/ Security / Reconnection Fees found at the any stage. The connection will be made by the colonizer at his own expenses without disturbing the Master Sewerage system in during the process of Connections , if any damage to the Municipal Council Palwal service is occurred, the colonizers will be whole responsible for repair the same in good condition. If the colonizers failed to repair, repair shall be done at risk & cost of the colonizers and the connection shall be cancelled and disconnected and legal action will be initiated.
8. The connection cannot be extended to any other person/plot/area falling out the area.
9. The Land Cost/Department Charges/ Maintenance charge for such colonies shall be liable to be paid as per the policy/ as fixed and decided by the Govt. time to time the colonizer will be bound for payment of the same well in time.
10. The maintenance of intake pipes and repair will be the responsibility of the colonizer at his own cost.
11. In case of any dispute the matter shall be referred by any of the two parties to the concerned District Municipal Commissioner, Palwal of the area where the land/colony is situated and his decision in the matter shall be final and legally binding on both the parties.
12. The Colonizer will pay Annual MTC charges every Year.
13. Municipal Council Palwal will at the liberty to revise the rates of Sewer Charges and the Colonizers will be liable to pay the revised charges as and when decided by Govt.
14. The colonizer will arrange all kind of permissions required from PWD, Forest Department or any agency at his own level.
15. In case of any damage caused to Telephone/Electric cable/PNG/CNG line or any other service, the colonizer will be solely responsible.
16. The case of Pipe line etc. shall be borne by the colonizer.
17. The shifting of connection if required at later date, the colonizer will carry out at his own cost.


Executive Officer,
Municipal Council Palwal.

Endst No:-

Dated:-

A copy of the above id forwarded to the Regional Officer, Haryana Pollution Control Board, Palwal following for information and necessary action please.

- 53 -
Executive Officer,
Municipal Council Palwal.



Directorate of Urban Local Bodies, Haryana
G8 Receipt
Municipal Council Palwal



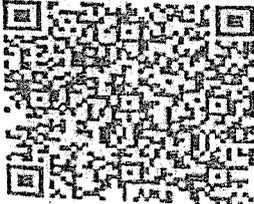
Book No: L1 Serial No: 1
Demand No: 1700000 DD NO 013250 Demand Date: 11/03/2024
IDBI BAN
G8Receipt No: 210072428000410 G8Receipt Date: 11/03/2024
Mobile No: 96*****59 Verify Code: 4F529
Property ID: REF NO 564 MCP Payment Mode: Draft
Draft No: 013250 Draft Date: 07/03/2024
Bank Name: IDBIB

Remarks: TREATED SEWER CONNECTION CHARGES AND ANNUAL MAINTENANCE CHARGES FOR ONE YEAR

It is certified that following amount is recieved from Mr./Mrs. OMAXE LIMITED CONSTRUCTION ANIL GUPTA MNG S/D/W/O UN, R/O SEC 14 OMAXE CITY PALWAL on account of New Sewerage Connection . In case of Draft and Cheque, amount will be credited in to the account of Municipal Council Palwal only after realization of Draft and Cheque.

Charges Detail

SrNo.	Fee Name	Fee Amount	Remarks
1	Security Charges	250000.00	ONE TIME NOT REFUNDABLE
2	Maintenance Fees	1350000.00	ONE YEAR
3	Fixed Charges	100000.00	ONE TIME SEWER CONNECTION FEE
	Total Amount:	1700000.00	



Received By:
MC Clerk



**PREVENT
POLLUTION**



FORM J
(See Rule 36)

Report No.:-145

Dated - May 15, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 09th day of May, 2024 from Sh. Akansha Tanwar, EE, a sample of liquid domestic effluent of M/s Omaxe City Palwal, Sector-11 & 14, Palwal, collected on 08.05.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 09/05/2024 to 15/05/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.45	7.16	6.5-8.5	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity µS/cm at 25°C	3950	1470	----	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	205	12	20	APHA 2540 - D (24 th Edition 2023)
4.	B.O.D.(5 Days at 20° C) mg/l	94	14	30	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	352	64	150	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	13.8	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 15th day of May, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Palwal/ M/s Omaxe City Palwal, Sector-11 & 14, Palwal

Endst. No. HSPCB/LAB/F/2024/ 985

Dated: 15.5.24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

162

FORM J
(See Rule 36)

Report No.:-145

Dated - May 15, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 09th day of May, 2024 from Sh. Akansha Tanwar, EE, a sample of liquid domestic effluent of M/s Omaxe City Palwal, Sector-11 & 14, Palwal, collected on 08.05.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 09/05/2024 to 15/05/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	Colour	Blackish	Almost Colorless	----	----
2.	Odour	Bad	Almost Odourless	----	----
3.	Total Nitrogen mg/l	18.61	2.80	10	APHA 4500-N _{org} -B (24 th Edition 2023)
4.	Fecal Coliform MPN/100 ml	2100	47	100	APHA 9221-E (24 th Edition 2023)

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 15th day of May, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Palwal/ M/s Omaxe City Palwal, Sector-11 & 14, Palwal

Endst. No. HSPCB/LAB/F/2024/ 985

Dated: 15-5-24

This test report relate only to the particular sample submitted for testing

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**PREVENT
POLLUTION**

Annexure A-21



TC-11156

FORM J
(See Rule 36)

163

Report No.:-145

Dated - May 15, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 09th day of May, 2024 from Sh. Akansha Tanwar, EE, a sample of liquid domestic effluent of M/s Omaxe City Palwal, Sector-11 & 14, Palwal, collected on 08.05.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 09/05/2024 to 15/05/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.45	7.16	6.5-8.5	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity μ S/cm at 25°C	3950	1470	----	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	205	12	20	APHA 2540 - D (24 th Edition 2023)
4.	B.O.D.(5 Days at 20 ^o C) mg/l	94	14	30	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	352	64	150	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	13.8	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **15th day of May, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Palwal/ M/s Omaxe City Palwal, Sector-11 & 14, Palwal

Endst. No. HSPCB/LAB/F/2024/ 985

Dated: 15-5-24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

FORM J
(See Rule 36)

164

Report No.:-145

Dated - May 15, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 09th day of May, 2024 from Sh. Akansha Tanwar, EE, a sample of liquid domestic effluent of M/s Omaxe City Palwal, Sector-11 & 14, Palwal, collected on 08.05.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 09/05/2024 to 15/05/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	Colour	Blackish	Almost Colorless	----	----
2.	Odour	Bad	Almost Odourless	----	----
3.	Total Nitrogen mg/l	18.61	2.80	10	APHA 4500-N _{org} -B (24 th Edition 2023)
4.	Fecal Coliform MPN/100 ml	2100	47	100	APHA 9221-E (24 th Edition 2023)

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 15th day of May, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Palwal/ M/s Omaxe City Palwal, Sector-11 & 14, Palwal

Endst. No. HSPCB/LAB/F/2024/ 985

Dated: 15-5-24

This test report relate only to the particular sample submitted for testing

True Copy
[Signature]

Annexure R-22



HARYANA STATE POLLUTION CONTROL BOARD

HSPCB

Regional office Palwal, 2nd Floor, HSVP Office
Complex, Near Gymkhana Club Sector 12, Palwal-
121102. Email:- hspcbropal@gmail.com

Website: www.hrocmmms.nic.in E-Mail - hspcbho@gmail.com

Telephone No.: 0172-2577870-73



165

No. HSPCB/Consent/ : 329962324PALCTE68260395

Dated:06/07/2024

To.

M/s : Omaxe City Palwal

Sector 11 & 14, Palwal

PALWAL

121105

Sub. : Grant of consent to Establish to M/s Omaxe City Palwal

Please refer to your application no. 68260395 received on dated 2024-05-18 in regional office Palwal.

With reference to your above application for consent to establish, M/s Omaxe City Palwal is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	06/07/2024 - 05/07/2029
Industry Type	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
Category	RED
Investment(In Lakh)	274.14000
Total Land Area (Sq. meter)	0.0
Total Builtup Area (Sq. meter)	1500.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	800.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	STP
2. Trade	0
Permissible Domestic Effluent Parameters	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
Permissible Trade Effluent Parameters	
1. NA	mg/l

Number of stacks	2
Height of stack	
1. Stack attached with 200 KVA DG set	3 metre
2. Stack attached with 250 KVA DG set	3 metre
Permissible Emission parameters	
1. NA	
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.225 KL/day

**AKANSHA
TANWAR**

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Date: 2024.07.05
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Regional Officer, Palwal

Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 800 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 800 KL/Day for Domestic and the same should not exceed.
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable.
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production.
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience.
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

- 27. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
- 28. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions

Other Conditions :



1. CTE so granted is on the basis of detail submitted by the unit in online application, CTE granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTE will be deemed revoked & further action will be taken as per law if any violation observed at any stage. 2. Unit will not change the quantity of domestic effluent/trade effluent/air emission without prior permission of the Board. 3. Unit will obtain prior CTO before starting of production/operational. 4. Unit will obtain all necessary clearance from all concerned departments/Authorities before starting construction activity and other allied activities. 5. The unit will install ETP/APCM along with the main project as applicable. 6. The unit will install the project only on the land for which Town and Country Planning Department has accorded CLU/NOC permission. 7. The unit will install adequate acoustic enclosures/chambers on their GEN SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules and unit should use only Fuel, approved by CAQM, CPCB, HSPCB, Hon'ble NGT in GEN set and other process. 8. Unit will apply for CTE Extension at least 90 days before expiry date of this CTE. 9. That in case any additional charges / fees / penalty etc. are found payable towards this CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 10. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE so granted shall be revoked automatically & legal action will be initiated against the project proponent. 11. Unit will use underground water after obtaining prior approval from concerned authority, during construction phase of the project and for sprinkling unit will not use underground water and use only treated effluent of STP. 12. That this CTE will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 13. That the project proponent will comply all the conditions mentioned in clearances and other licenses issued by different authorities. 14. Unit will not use in their GEN set as a fuel i.e. pet coke, furnace oil and LSHS etc and only use fuel as per CPCB and CAQM, directions/guidelines. 15. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 16. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 17. Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of treated waste water. 18. A detailed water harvesting plan may be submitted by the project proponent. 19. Unit will dispose off their waste/spent oil of GEN sets only to authorized recyclers by the HSPCB and oily cloths, gloves and other oily waste should be handed over to GEPIL. 20. Unit should comply the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, HSPCB, CPCB, CAQM, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE so granted shall be revoked without giving any further notice. 21. Unit should provide open space area surrounding the project as per guidelines /rules /Acts of Fire Department. 22. Unit will not discharge any type of effluent in drains /nallahs/channels /canals and rivers etc. without prior approval of the board. 23. Unit will not change the quantity of domestic effluent/trade effluent /Air emission without prior permission of the Board. 24. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules, PWM Rules, BMW Rules, Battery Rules and MSW Rules etc. 25. Unit will dispose of all the wastes scientifically as per guidelines, directions, rules and advisories issued by National Green Tribunal, MOEF, CPCB, HSPCB, ULB department, District Administration and other authorities/ agencies and Hon'ble Courts. 26. Unit shall abide the compliance of noise rules. 27. The unit shall make all the arrangement for odor control and comply with guidelines of CPCB for control of Odor and take all steps to ensure that there is no environmental pollution, nuisance odour due to operation of the unit. 28. If in physical verification distance from village, Abadi/Lal Dora, from Educational Institution and other relevant distances found less than prescribed distances, this CTE will be revoked and legal action will be initiated against the unit. 29. Unit will strictly comply with the directions of CPCB vide letter No B17011/7/UPC-IIPWM(SUP)/2022 dated 01.02.2022. 30. Unit will comply all the provisions of PWM Rules, 2016 and as amended from time to time. 31. Unit will comply with all the directions, guidelines, order of Hon'ble NGT, Hon'ble Apex court, Hon'ble High Court, CAQM, CPCB/HSPCB as issued from time to time. 32. Unit should comply directions of Haryana Govt., Urban Local Bodies Department, vide Haryana Govt. GAZ (EXTRA) Aug.20.2013(SRVN.29.1935 SAKA) dated 20/08/2013 and not use plastic carry bags in the premises or out side the premises by the unit or there persons. 33. Unit if found violating any of the provisions of PWM Rules, orders and directions as mentioned and any of the above said conditions, the CTO so granted will stand revoked apart from initiation of legal action against the unit. 34. Unit will submit the compliance of CTE conditions within 90 days.

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AKANSHA TANWAR
TANWAR Date: 2024.07.06
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Regional Officer, Palwal

Haryana State Pollution Control Board.

True Copy
SS

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Annexure R-23



HARYANA STATE POLLUTION CONTROL BOARD

Regional office Palwal, 2nd Floor, HSVP Office Complex, Near Gymkhana Club Sector 12, Palwal-121102. Email:- hspcbropal@gmail.com

E-mail: hspcb@hry.nic.in



170

No. HSPCB/Consent/ : 329962324PALCTO71734081

Dated:11/08/2024

To.

M/s :Omaxe City Palwal
Sector 11 & 14,Palwal

Subject: Grant of consent to operate to M/s Omaxe City Palwal.

Please refer to your application no. 71734081 received on dated 2024-06-28 in regional office Palwal. With reference to your above application for consent to operate, M/s Omaxe City Palwal is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2024 - 30/09/2026
Industry Type	Building and Construction projects having waste water generation more than 100 KLD in respective of their built-up area
Category	RED
Investment(In Lakh)	26688.0
Total Land Area(Sq. meter)	519402.0
Total Builtup Area(Sq. meter)	779104.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	560.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	On land for irrigation after treatment from STP
2. Trade	
Domestic Effluent Parameters	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
4. pH	6.5-8.5
5. Total nitrogen	10 mg/l
6. O & G	10 mg/l
7. Faecal Coliform (MPN/100 ml)	Less than 100
Trade Effluent Parameters	

1. NA	
Number of stacks	1
Height of stack	
1. Stack attached with DG set	6 Meter
Emission parameters	
1. NA	
Product Details	
1. Plotted Residential colony	983 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Gas	200 KG/day
Raw Material Details	
Plotted Residential colony	983 Numbers/Day

HARYANA STATE

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*Haryana State Pollution Control Board.***Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

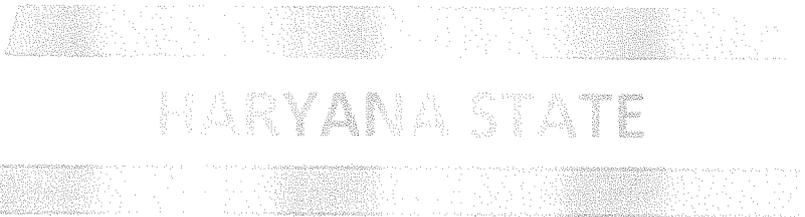
Specific Conditions :

1. CTO so granted is without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit.
2. Unit will not change the quantity of domestic effluent/trade

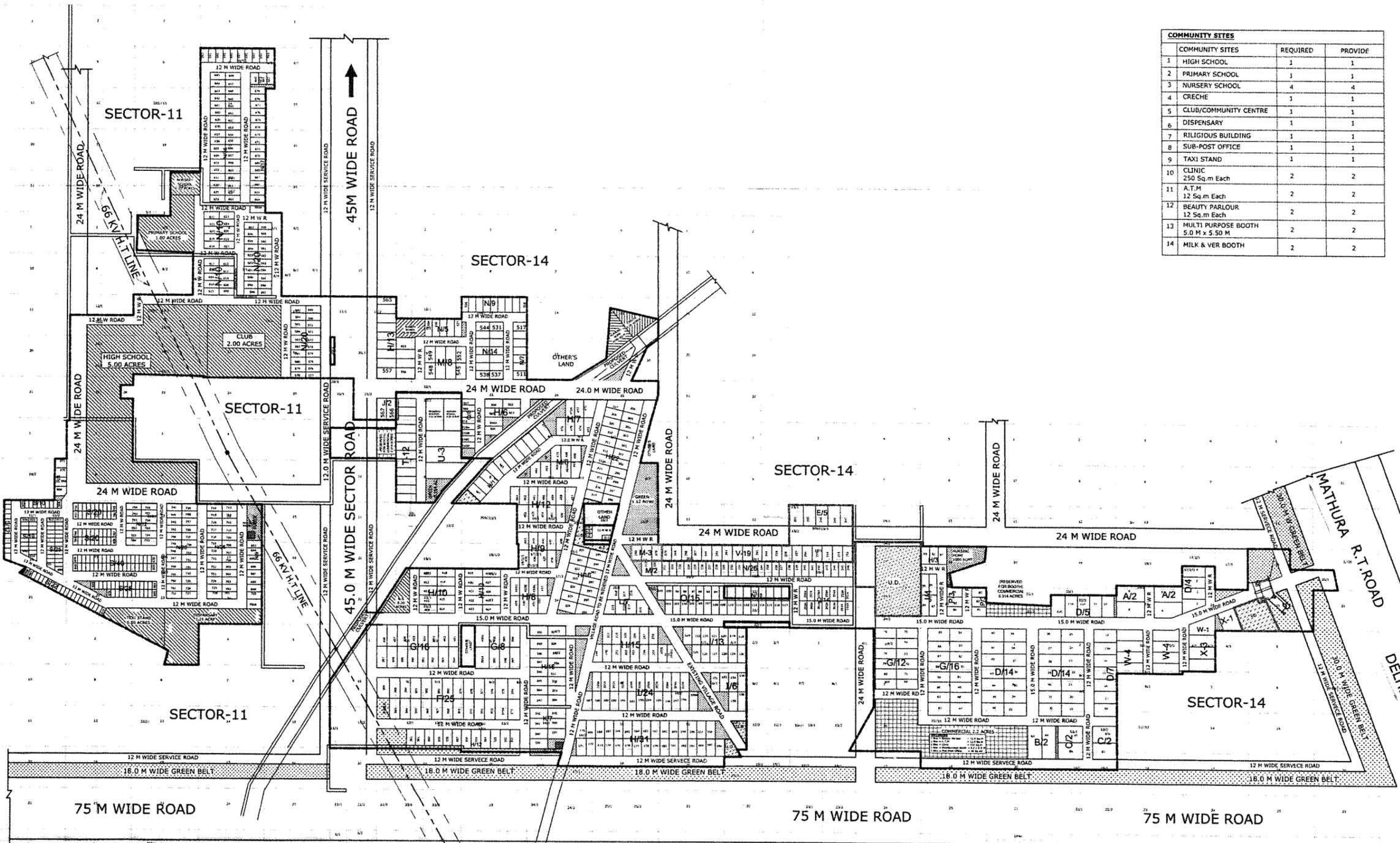
effluent/ air emissions sources without prior permission of the Board. 3. The unit will operate its pollution control devices regularly and will maintain proper logbook for the same. 4. Unit will obtain necessary Authorization HWM Rules, 2016 & will apply for CTO renewal at least 90 days before expiry date of CTO. 5. Unit will deposit balance fee, if any found at any stage pending against the unit. 6. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 7. Unit will submit Annual report of Hazardous waste management Rules and environment statement as per the provision of applicable laws. 8. Unit will use only approved source of water supply. In case of use of bore well unit will obtain prior permission from HWRA. 9. Unit will comply the direction no. 76 of CAQM for regulation of DG set and will maintain logbook for DG set operation mentioning entries running hours of DG set, in compliance of CAQM directions.

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TANWAR Date: 2024.08.11
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Regional Officer, Palwal

Haryana State Pollution Control Board.



Agree COP 4
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COMMUNITY SITES		
COMMUNITY SITES	REQUIRED	PROVIDE
1 HIGH SCHOOL	3	1
2 PRIMARY SCHOOL	1	1
3 NURSERY SCHOOL	4	4
4 CRECHE	1	1
5 CLUB/COMMUNITY CENTRE	1	1
6 DISPENSARY	1	1
7 RELIGIOUS BUILDING	1	1
8 SUB-POST OFFICE	1	1
9 TAXI STAND	1	1
10 CLINIC	250 Sq.m Each	2
11 A.T.M	12 Sq.m Each	2
12 BEAUTY PARLOUR	12 Sq.m Each	2
13 MULTI PURPOSE BOOTH	5.0 M x 5.50 M	2
14 MILK & VER BOOTH		2

REVISED LAYOUT PLAN

TOTAL AREA OF THE SCHEME (75.175 + 27.287 + 3.2375 + 0.59375)	=	106.3425	Acres
LAND TO BE DE-LICENSE	=	4.29125	Acres
BALANCE LAND	=	102.05125	Acres
AREA FALLING UNDER GREEN BELT AND SECTOR ROAD (0.785 + 0.41)	=	1.1950	Acres
BALANCE AREA	=	100.8570	Acres ... (A)
50% OF THE AREA FALLING UNDER GREEN BELT AND SECTOR ROAD	=	0.5975	Acres ... (B)
NET PLANNED AREA (A+B)	=	101.4545	Acres
AREA UNDER COMMERCIAL (2.20 + 0.214 + 0.314) ACRES	=	2.728	Acres 2.89 %
AREA UNDER PLOTS	=	149.219	Acres 48.51 %
TOTAL SALEABLE AREA	=	51.947	Acres 51.20 %

AREA UNDER PLOTS						
TYPE	SIZE	AREA (sq. m.)	OLD NO.	NEW NO.	TOTAL NO.	TOTAL AREA
A	20.00 X 34.00	680.00	4		4	2720.00
B	17.25 X 40.50	699.625	2		2	1399.25
C	20.25 X 30.00	607.50	4		4	2430.00
D	15.00 X 28.50	427.50	44		44	18480.00
E	16.00 X 25.25	404.00	5		5	2020.00
F	13.00 X 25.25	328.25	25		25	6206.25
G	12.50 X 25.75	321.875	52		52	16727.50
H	11.25 X 22.00	247.50	109		109	24022.50
I	10.75 X 24.00	258.00	30		30	7740.00
J	11.00 X 22.00	242.00	19		19	4698.00
K	12.50 X 22.00	275.00	7		7	1925.00
L	13.00 X 17.50	227.50	7		7	1592.50
M	12.50 X 20.00	250.00	18	3	21	5250.00
N	9.00 X 18.75	168.75	278		278	46512.50
O	9.50 X 17.50	166.25	29		29	4821.25
P	11.75 X 18.00	211.50	6		6	1269.00
Q	7.50 X 16.75	125.625	8		8	1005.00
R	11.25 X 15.00	168.75	4		4	675.00
S	5.00 X 10.00	50.00	200		200	10000.00
T	10.50 X 25.00	262.50	12		12	3171.00
U	19.50 X 14.46	280.97	3		3	842.91
V	12.32 X 19.77	243.57	22		22	5358.54
W	13.50 X 32.22	434.97	0		0	0.00
X	14.70 X 32.21	473.49	4		4	1893.96
NURSING HOME	1000.00		2		2	2000.00
TOTAL AREA		991	-24	967	199183.64	Sq.M
					49.219	Acres

DENSITY CALCULATION		
TOTAL DENSITY	=	(771 X 13.5) (196 X 9)
	=	10408.50 1764.00
	=	12172.5 1764.00
	=	13936.50
OR	#REF!	PPA
	#REF!	PPH

M.P.M.L AND E.W.S CALCULATION		
REQUIRED	PROVIDED	
N.P.M.L 242.00 25 %	242.00	25.00 %
E.W.S 194.00 20 %	196.00	20.27 %

AREA UNDER GREEN		
ORGANIZED	REQUIRED 4%	PROPOSED (1.12 + 0.154) ACRES 1.274 %
INCIDENTAL	1%	MORE THEN 1%

REVISED RESIDENTIAL PLOTTED COLONY AT PALWAL, HARYANA

DATE :	SCALE : 1:2500
DEALT BY :	CHECKED BY :
DRR NO. :	SUB/PALWAL/001
ARCHITECT :	OWNER :
<i>Ar. Amandeep Bansal</i> AR. AMANDEEP BANSAL CA/2015/12167	<i>Ar. Amandeep Bansal</i>

OMAXE LTD
7, LOCAL SHOPPING COMPLEX, KALKAJI NEW DELHI
DRG. No - DTCP 6758 Dated 17-01-2019

LAYOUT PLAN

DE-LICENSE AREA
REVISED AREA

"PROVISIONAL APPROVED LAYOUT PLAN" for purpose of inviting bids from the general public

- (NARINDER KUMAR) AD(HQ)
- (S.K. SAINI) ATP(HQ)
- (VIJENDER SINGH) DTP(HQ)
- (P.P. SINGH) STP(E&V)
- (JITENDER SINGH) CTP(HQ)
- (K. MAKRAND PANDURANG, IAS) DTCP(HR.)

*Proof of Service***Service of Compliance Affidavit on behalf of the Respondent No. 5 in
"Radhey Shyam & Ors. vs. State of Haryana & Ors." OA/79/2022**

1 message

Office Vsalegal <office@vsalegal.in>

Tue, Aug 13, 2024 at 9:15 PM

To: "rwaphase2omaxepalwal@gmail.com" <rwaphase2omaxepalwal@gmail.com>,
rkhuranalegal@gmail.com

Cc: Chaitanya Sharma <chaitanya@vsalegal.in>

Dear Sir/Ma'am,

Please find attached herewith the scanned copy of the Compliance Affidavit on behalf of the Respondent No. 5 in the above captioned matter.

Kindly treat the present email as due advance service and acknowledge receipt of the same.



Compliance Affidavit Radhey Shyam & Ors vs State
of Haryana.pdf

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Office of VSA Legal**Counsels for the Respondent No. 5**

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